

6.	<u>Annexure-H/2 Series</u> Copy of the Odia and English Notices dated 04.12.2025.	70 - 90
7.	<u>Annexure-J/2</u> Copy of the photographs of the day of eviction on 24.12.2025.	91 - 100
8.	<u>Annexure- K/2.</u> Copy of the photographs of construction of barbed-wire fencing around the periphery of Landia Pokhari.	101 - 107
9.	<u>Annexure-L/2 Series</u> Copy of letter Nos. 2061/WE dt- 02.12.2025, Letter No. 12112 dt- 02.12.2025 and letter No. 8671/GP dtd. 04.12.2025.	108 - 121
10.	<u>Annexure-M/2 Series</u> Copy of the letter No. 1567 /GP dtd. 09.04.2026 along with its enclosures of the Block Development Officer, Puri Sadar, Block.	122 - 130

CUTTACK

DATE: 15.04.2026

ADDL. GOVT. ADVOCATE



**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE
BENCH, KOLKATA.**

OA No. 149/EZ of 2025

IN THE MATTER OF:

Madan Mohan Rout

...

Applicant

-Versus-

State of Odisha and Others

...

Respondents

COMPLIANCE AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2

I, Sri Dibya Jyoti Parida, aged about 38 years, S/o Prasanna Kumar Parida, at present working as District Magistrate & Collector, Puri At/PO: Puri, Dist-Puri, do hereby solemnly affirm and state as follows:-

1. That I am the Respondent No. 2 in the present O.A. and well acquainted with the facts of the O.A. and competent to swear this affidavit.
2. That I have gone through the petition filed by the petitioner and the orders passed by the Hon'ble Tribunal thereon.
3. That the present affidavit is being filed in compliance of the order dated 30.01.2026 passed by this Hon'ble Tribunal.
4. That, the Block Development Officer, Puri Sadar Block (Respondent No.4), the Superintending Engineer, Drainage Division, Puri (Respondent No.5) and the Tahasildar, Puri (Respondent No. 6) have been requested vide this office letter No. 4186/Judl dt- 17.11.2025, letter No. 4187/Judl dt- 17.11.2025 and letter No. 4189/Judl dt- 17.11.2025

Dibya Jyoti Parida
COLLECTOR, PURI



respectively for implementation of the order dated 04.11.2025 passed in NGT Case No.149 of 2025 and payment of cost of Rs. 10,000/- each within one month.

Copy of letter Nos. 4186/Judl dt- 17.11.2025, letter No. 4187/Judl dt- 17.11.2025 and letter No. 4189/Judl dt- 17.11.2025 respectively is annexed herewith as **Annexure-D/2 Series.**

5. That, the Superintending Engineer, Drainage Division, Puri(Respondent No.5) , Tahasildar, Puri (Respondent No. 6) and the Block Development Officer, Puri Sadar, Block (Respondent No. 4) have submitted their compliance report vide Letter No. 2061/WE dt- 02.12.2025, Letter No. 12112 dt- 02.12.2025 and letter No. 8671/GP dtd. 04.12.2025 respectively. It is revealed from the report of the Superintending Engineer, Drainage Division, Puri that, as per the direction of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and the recommendation of the Joint Committee the required estimate for construction of the drain aside/around the "landia Pokhari" has been prepared for an amount of Rs. 94.13 lakh for construction of the above said drain and submitted to the Competent Authority vide their letter No. 2031 dtd. 25.11.2025 for necessary administrative approval of Government. However, the aforesaid estimate does not include the cost towards land acquisition required for execution of the above project, which is essential for its implementation. Further, he intimated that, the compliance with the order dated 04.11.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone bench, Kolkata, the costs of Rs. 10,000/- (Rupees Ten Thousand) only has been deposited through Demand Draft, bearing DD No. 787886 dated 01.12.2025 drawn in favour of "Registrar, National Green Tribunal," payable at New-Delhi.

Dilip Jyoti Mishra

COLLECTOR, PURI



The Superintending Engineer, Drainage Division, Puri has submitted the demand draft of Rs. 10,000/- (Rupees Ten Thousand) only to the Registrar, National Green Tribunal Eastern Zone, Bench Kolkata vide his Office letter No. 2054 dt. 01.12.2025 through Courier Service to ensure timely compliance with the direction of the Hon'ble Commission.

Further the Superintending Engineer, Drainage Division, Puri vide his letter No. 630/WE dt 10.03.2026 has intimated that, the competent authority Drainage Division after examined the matter has decided not to take up the work by the said organization as the water body "Landia Pokhari" is under the jurisdiction of the Grama Panchayat and the said Pokhari lies under the PR & DW Department. The communication received from the Addl. Chief Executive Engineer, Drainage Circle, Bhubaneswar by the Superintending Engineer, Drainage Division, Puri enclosed in the report of the Superintending Engineer, Drainage Division, Puri may kindly be referred to.

Copy of the letter No. 2054 dt. 01.12.2025 along with the copy of the demand draft bearing DD No. 787886 dated 01.12.2025, Copy of the Courier Receipt and copy of the letter No.630 dt- 10.03.2026 are annexed here with as **Annexure-E/2 Series**.

In compliance to the order dated 26.08.2025 of the Hon'ble Tribunal passed in O. A No. 149 of 2025 regarding construction of RCC storm water drain around the Landia Pokhari under Puri Sadar Block, the Additional Chief Engineer, Drainage Circle has returned the proposal inter alia indicating that the work falls under the jurisdiction of Grama Panchayat and suggest to consult with Panchayati Raj Department. It is pertinent to mention here that, consequent upon notification of Puri as a Municipal Corporation (Mahanagar Nigam) the said water body now falls



Dibya Gyti Mishra
COLLECTOR, PURI

✖

within the jurisdiction of the Urban Local body. Therefore, bringing the proposal work within the administrative domain of the Housing & Urban Development Department, the Commissioner, Puri Municipal Corporation, Puri was requested to take necessary steps for preparation of a fresh Detail Project Report (DPR) and submission of the proposal before the Housing & Urban Development Department at an early date as to ensure time bound execution of the work & compliance of the directions of the Hon'ble Tribunal vide Dist. Office letter No. 1165/Judl. dt- 10.04.2026.

Copy of the letter No. 1165 dt. 10.04.2026 of the Collector, Puri is annexed here with as **Annexure-F/2.**

Similarly, the Tahasildar, Puri has reported that, the cost amount of Rs. 10,000/- (Rupees Ten Thousand) only has been deposited in personal capacity vide Demand Draft No. 444197 dt. 01.12.2025 in favour of the Registrar, National Green Tribunal payable at New-Delhi. The compliance report along with the original Demand Draft has been sent to the National Green Tribunal, Eastern Zonal Bench, Kolkata vide a private courier service (DTDC) on 01.12.2025. The tracking number of the package is V4000564908. Further, the Tahasildar, Puri in compliance to the orders of the Hon'ble N.G.T, informed the households to prevent discharge of liquid or dumping of solid waste. The Tahasildar, Puri has issued notices twice to the said households for appearance before the Tahasildar, Puri at Tahasil office, Puri. But none of the households appeared before the Tahasildar, Puri despite of adequate service of notice. Therefore, necessary steps for punitive actions have been planned to be taken against the said households as per the provisions of the Orissa Irrigation Act, 1959 and the Orissa Land Reforms Act, 1960.

Dibakar Dash Puri
COLLECTOR, PURI



- X -

The Tahasildar, Puri further submitted a report vide his letter No. 4699 dt. 10.04.2026 which reveals that, the Tahasildar, Puri had taken prior steps for implementation of the recommendations of the Joint Committee as per the order dated 26.08.2025 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and directions received from the office of the Collector & District Magistrate, Puri is as follows.

- (i) Notices to the general public residing around the periphery of the water body- Landia Pokhari were issued to appear & to submit their response with respect to the contents of the present application. As per the field report dated 14.10.2025 submitted by the Revenue Inspector, Sasandamodarpur under Puri Tahasil, there were 21 (twenty one) residents who were found to be discharging waste into the water body. Hence, a group notice to all the 21 (twenty one) residents was issued on 31.10.2025, where the date of hearing was fixed on 11.11.2025 at 11.00 A.M in order to provide enough time to the residents to appear submissions in their claim. How-ever, none of the residents appeared before the Office of the Tahasildar, Puri on 11.11.2025. Hence, further steps were taken to issue individual notices to all the residents on 15.11.2025 where the date of hearing was scheduled to be held on 24.11.2025 at 11.00 A.M. before the Tahasildar, Puri. However, the residents wilfully chose not to appear before the Tahasildar, Puri. As no resident had appeared before the Tahasildar, Puri despite service of notices in two attempts, in accordance to the principles of natural justice, the Tahasildar, Puri could not take any initiatory coercive action against the residents residing in the periphery of the water body until 25.11.2025. It is pertinent to mention here that, all the aforesaid notices were issued in the local language (odia) in the name of 21 (twenty -one) residents who were residing in the periphery of the water body.

D. K. Jyoti - Puri
COLLECTOR, PURI



-X-

Copy of the letter No. 4699 dt. 10.04.2026 of the Tahasildar, Puri along with the copy of the field enquiry report of the Revenue Inspector, Sasandamodarpur, Puri Tahasil dated 14.10.2025 and copy of the 1st group notice dated 31.10.2025 and copy of the individual notices issued to all 21 (twenty-one) residents dated 15.11.2025 have been annexed here with as **Annexure-G/2 Series.**

- (ii) That, on 04.12.2025, a final notice was issued to the residents residing around the periphery of the water body to appear in person to show cause as to why action shall not be taken against them for the wilful discharge of waste into the water body Landia Pokhari. Individual notices were issued to all the 21 (twenty-one) residents in both odia and English with an intimation to appear before the Tahasildar, Puri on 12.12.2025 at 11.00 A.M.

Copy of the Odia and English Notices dated 04.12.2025 have been annexed here with as **Annexure-H/2 Series.**

- (iii) That after receipt of final notice by the residents residing around the periphery of the water body had appeared before the Tahasildar, Puri on 12.12.2025 at 11.00 A.M. and submitted that they are willing to co-operate and shall stop discharging waste in any form into Landia Pokhari. They also agreed to the steps proposed by the Tahasildar, Puri for protection of the water body which included not only removal of the visible encroachments including a Temple, Work Shops and temporary houses but also bushes surrounding the water body. Therefore, the date of the eviction of the encroachments was fixed to 24.12.2025.



Dibya Tripathi
COLLECTOR, PURI



- (iv) That, on 24.12.2025, a joint team of Revenue Officials, Police personnel, Fire Service personnel, TPCODL, (Electricity DISCOM) led by the Tahasildar, Puri led the eviction exercise around the water body.

Copy of the photographs of the day of eviction on 24.12.2025 have been annexed here with as Annexure-J/2.

- (v) That, it is humbly submitted that, a barbed- wire fence was also constructed around the water body in order to ensure protection of the water body from any further encroachments.

Copy of the photographs of construction of barbed-wire fencing around the periphery of Landia Pokhari have been annexed here with as Annexure- K/2.

6. That, the report of the Block Development Officer, Puri Sadar, Block reveals that, for compliance of the order dated 04.11.2025 of the Hon'ble N.G.T, Eastern Zone Bench, Kolkata, the B.D.O. Puri Sadar, Block has deposited the penalty amount of Rs. 10,000/- (Rupees Ten Thousand) only in personal capacity vide demand Draft No. 916028 dtd. 04.12.2025 in favour of the Registrar, National Green Tribunal, payable at New-Delhi. The compliance report along with the original Demand Draft has been sent to the National Green Tribunal, Eastern Zone, Bench, Kolkata vide Speed Post of India Post on dated 04.12.2025. The Tracking No of the post is E0822817844IN.

Dilip Kumar Dash, Puri
COLLECTOR, PURI

Copy of letter Nos. 2061/WE dt- 02.12.2025, Letter No. 12112 dt- 02.12.2025 and letter No. 8671/GP dtd. 04.12.2025 is annexed herewith as Annexure-L/2 Series.



7. That, it is humbly submitted that, the Block Development Officer, Puri Sadar Block has submitted a further report vide his letter No. 1567/GP dt. 09.04.2026 which reveals that, the Block Development Officer, Puri Sadar, Block had taken prior steps for implementation of the recommendations of the Joint Committee as per the order dated 26.08.2025 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and directions received from the office of the Collector & District Magistrate, Puri is as follows.

Copy of the letter No. 1567 /GP dtd. 09.04.2026 along with its enclosures of the Block Development Officer, Puri Sadar, Block is annexed here with as **Annexure-M/2 Series.**

- (a) That, the awareness meeting involving the general public & households living nearby Landia Pokhari was conducted on 04.12.2025 in the Ramanchandi Community Hall of the locality involving identified households, local residents, local Ward Member (Ward No. 6), Sarapanch and Panchayat Executive Officer of Gopinathpur Gram Panchayat to sensitize them regarding not to pollute Landia Pokhari by dumping waste into it. Further, in the said meeting the participants were sensitized to dispose of source segregated waste through Battery Operated door to door waste collection vehicle operated by Gopinathpur Gram Panchayat.

Photograph of the awareness meeting is annexed as annexure B/4 Series in the report of the Block Development Officer, Puri Sadar Block may kindly be referred to.

- (b) That, the water bodies of Landia Pokhari and its surrounding areas have been identified Cleanliness Target Units (CTUs) for regular cleanliness drives out of funds available under Swachh Bharat Mission by Gopinathpur



Dilip Jyoti Panu
COLLECTOR, PURI

- X -

Grama Panchayat to ensure cleaning of waste dumped at site. Legacy waste at the site was cleaned on 04.12.2025 by Gopinathpur Grama Panchayat.

Photograph of the site before & after cleanliness drive as on 08.04.2026 is annexed as annexure C/4 Series in the report of the Block Development Officer, Puri Sadar Block may kindly be referred to.

(c) That, the door to door waste collection vehicle is being operated on a daily basis by the Gopinathpur Grama Panchayat to collect source segregated wastes from households and establishments around the periphery of the "Landia Pokhari".

Photograph of door to door waste collection is annexed as annexure D/4 Series in the report of the Block Development Officer, Puri Sadar Block may kindly be referred to.

8. That, the answering deponent craves leave of this Hon'ble Tribunal to add or amend the affidavit if necessary.
9. That, the averments made in the present application which have not been specifically admitted are deemed to have been denied.
10. That, I am to humbly submit that, the statements made above in Para 1 to 3 are true to the best of my knowledge and belief and those statements made in Para 4 to 7 are true to my information derived from the records and the statements made in Para. 8 to 10 are my submissions to this Hon'ble Tribunal I believe the information to be true as per available official records.

Identified by


Government Pleader, Puri


DEPONENT
COLLECTOR, PURI



VERIFICATION

I, Sri Dibya Jyoti Parida, aged about 38 years, S/o Prasanna Kumar Parida, at present working as Collector, Puri do hereby solemnly affirm and verify the contents of paragraph are true to my knowledge and that I have not suppress any material facts. I sign this verification today on dated 15th April 2026¹¹ A.N./F.N. being present in my Office Chamber.

Puri

Dt. .04.2026

Dibya Jyoti Parida
VERIFICANT
COLLECTOR, PURI

Solemnly affirm before me by Sri Dibya Jyoti Parida, who is identified before me by Sri Ashok Kumar Swain, Government Pleader, Puri whom I personally known.

This the day of 15th April, 2026.



NOTARY PUBLIC, PURI

CERTIFICATE

Due to non-availability of cartridge papers white thick papers are used.

SL. No. 47

Dated 15.04.26

Solemnly Affirms & Signed before the on this 15th day of April 2026

Addl. Government Advocate

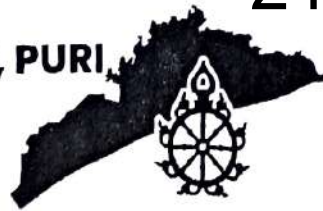
Shashishikhar Dash
Notary Govt. of India
15-04-26

ଜିଲ୍ଲାପାଳ ଏବଂ ଜିଲ୍ଲା ମାଜିଷ୍ଟ୍ରେଟଙ୍କ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI

Tel: 06752- 222033 (R) 222034 (O) Fax No. : 223939

Website: www.puri.nic.in, E-Mail: dm-puri@nic.in



E-Mail ID : judicialpuri2023@gmail.com

(Judicial Section)

Letter No. 4186 /Judl. dt 17-11-25 ✓

To

The Superintending Engineer, Irrigation,
Drainage Division Puri

Sub:

O.A No. 149 of 2025/EZ filed by Sri Madan Mohan Rout -Vrs- State of Odisha & Others before the learned National Green Tribunal, Eastern Zone Bench, Kolkatta.

Ref:

This office letter No 3939/Judl dt 29.10.2025 to your address.

Sir,

In inviting a reference to the letter on the subject cited above, I am to say that the Hon'ble NGT has taken up the aforementioned case on 04.11.2025. The case has been adjourned to 30.01.2026 for further consideration and in the said order the Hon'ble NGT has directed to take immediate action for restoration/ rejuvenation of ponds/ water bodies by preparing appropriate action plan. You were instructed vide letter under reference to submit estimate for construction of drain as per the recommendation of enquiry committee to the Govt. in Water Resource Department for necessary approval, but no response in this regard has been received by the undersigned yet.

In enclosing herewith a copy of order passed on dt 04.11.2025 in OA No 149 of 2025/EZ you are hereby instructed to take expedited steps for submission of additional estimate for construction of drain in **Landia Pokhari** for keeping the hygiene of the pond. Furthermore you are also instructed to comply the orders passed by the Hon'ble Tribunal within two months & ensure payment of cost of Rs. 10,000/- within one month unfliningly.

Treat this as Extremely Urgent.

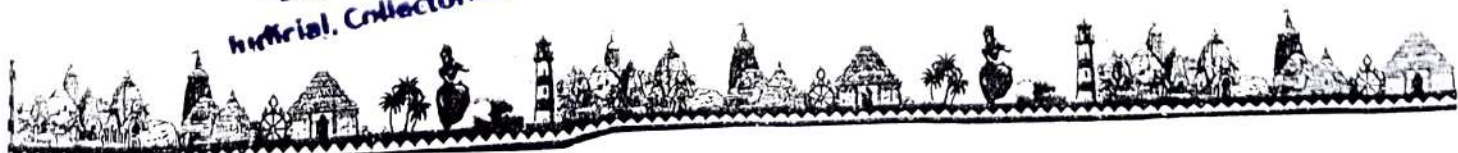
Yours faithfully,

15/11/25
Addl. District Magistrate, Puri.

True copy attested

15/11/25

Deputy Collectr.
Judicial, Collectorate Puri



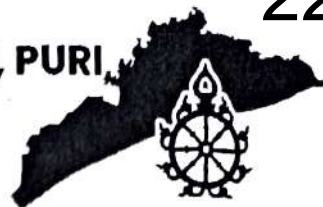


ଜିଲ୍ଲାପାଳ ଏବଂ ଜିଲ୍ଲା ମାଜିଷ୍ଟ୍ରେଟଙ୍କ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ

220

OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI

Tel: 06752- 222033 (R) 222034 (O) Fax No.: 223939
Website: www.puri.nio.in, E-Mail: dm-puri@nio.in



E-Mail ID: judicialpuri2023@gmail.com
(Judicial Section)

Letter No. 4187 /Judl. dt 17-11-25

110

To

The Block Development Officer, Puri

Sub:

O.A No. 149 of 2025/EZ filed by Sri Madan Mohan Rout -Vrs- State of Odisha & Others before the learned National Green Tribunal, Eastern Zone Bench, Kolkatta.

Ref:

This office letter No 3936/Judl dt 29.10.2025 to your address.

Sir,

In inviting a reference to the letter on the subject cited above, I am to say that the Hon'ble NGT has taken up the aforementioned case on 04.11.2025. The case has been adjourned to 30.01.2026 for further consideration and in the said order the Hon'ble NGT has directed to take immediate action for restoration/ rejuvenation of ponds/ water bodies by preparing appropriate action plan. You have been instructed vide letter under reference to make awareness among the general public & nearby households not to pollute Landia Pokhari and also to take necessary steps for cleaning up the pond. The compliance report of the same letter has not yet been received so far.

In enclosing herewith a copy of order passed on dt 04.11.2025 in OA No 149 of 2025/EZ, you are hereby instructed you to take expedited steps at your level for compliance of the orders passed by the Hon'ble Tribunal within two months & ensure payment of cost of Rs. 10,000/- within one month unfliningly.

Treat this as Extremely Urgent.

Yours faithfully,

[Signature]
Addl. District Magistrate, Puri.

Memo No. 4188 /Judl. dt. 17-11-25

Copy forwarded to Sarapanch, Gopinathpur GP for information and necessary action. He is requested to remove the solid waste in regular interval from the pond with the help of PRI members.

True copy attached
[Signature]
Deputy Collector,
Judicial, Collectorate Puri

[Signature]
Addl. District Magistrate, Puri

Recd. 17.11.25



- 18 -

ଜିଲ୍ଲାପାଳ ଏବଂ ଜିଲ୍ଲା ମାଜିଷ୍ଟ୍ରେଟଙ୍କ କାର୍ଯ୍ୟାଳୟ , ପୁରୀ
OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI

Tel: 06752- 222033 (R) 222034 (O) Fax No. : 223939
 Website: www.puri.nic.in, E-Mail: dm-puri@nic.in

E-Mail ID- : judicialpuri2023@gmail.com

(Judicial Section)

Letter No. 4189 /Judl. dt 17-11-25

To

The Tahasildar, Puri

Sub:

O.A No. 149 of 2025/EZ filed by Sri Madan Mohan Rout -Vrs- State of Odisha & Others before the learned National Green Tribunal, Eastern Zone Bench, Kolkatta.

Ref:

This office memo No 3937/Judl dt 29.10.2025 to your address.

Sir,

In inviting a reference to the letter on the subject cited above, I am to say that the Hon'ble NGT has taken up the aforementioned case on 04.11.2025. The case has been adjourned to 30.01.2026 for further consideration and in the said order the Hon'ble NGT has directed to take immediate action for restoration/ rejuvenation of ponds/ water bodies by preparing appropriate action plan. You have been instructed vide letter under reference to issue notice to the house owners who are residing nearby Landia Pokhari not to discharge any kind of liquid or dump any solid wastage into the Landia Pokhari for keeping the hygiene of the pond. The compliance report of the same letter has not yet been received so far.

In enclosing herewith a copy of order passed on dt 04.11.2025 in OA No 149 of 2025/EZ, you are hereby to instructed you to take expedited steps at your level for compliance of the orders passed by the Hon'ble Tribunal within two months & ensure payment of cost of Rs. 10,000/- within one month unflinchingly.

Treat this as Extremely Urgent.

Yours faithfully,

15/11/25
 Addl. District Magistrate, Puri.

True copy attested

2025
 17-11-25
 Deputy Collector,
 Judicial, Collectorate Puri



-X-

ଜଳସଂପଦବିଭାଗ, ଓଡ଼ିଶା

**OFFICE OF THE SUPERINTENDING ENGINEER
DRAINAGE DIVISION, SHREE VIHAR, PURI**

Email id: - ceddpuri@gmail.com

Letter No. 2054

Date. 01.12.2025

TO

**THE REGISTRAR
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH
KOLKATA**

Subject: Submission of Demand Draft towards costs in compliance with order dated 04.11.2025 in OA No. 149/2025/EZ.

Respected Sir,

I, Shri Ramakanta Mallik, aged about 48 years, Son of Jadunath Mallik, presently working as Superintending Engineer, Drainage Division, Puri, Odisha (Respondent No. 5) in Original Application No. 149/2025/EZ, *Madanmohan Rout versus State of Odisha & Others.*, most respectfully submit as follows:

1. That I seek to place on record my compliance with the order dated 04.11.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in the above-mentioned matter.
2. That in pursuance of the said order, I am depositing the costs imposed by the Hon'ble Tribunal by way of a Demand Draft, bearing DD No. **787886**, drawn in favour of "Registrar, National Green Tribunal", payable at New Delhi, as directed by the concerned authorities.
3. That since I am presently posted in the State of Odisha and considering the geographical distance and administrative constraints, the said Demand Draft is being sent through courier to ensure timely compliance with the directions of the Hon'ble Tribunal.
4. You are requested to kindly accept the enclosed Demand Draft as due compliance with the order dated 04.11.2025.

Yours faithfully,

Ramakanta Mallik
01.12.2025
Shri Ramakanta Mallik
Superintending Engineer
Drainage Division, Puri, Odisha
Respondent No. 5
Superintending Engineer
Drainage Division, Puri

Tree copy attested

[Signature]
15/12/25
Deputy Collector,
District Collectorate Puri

भारतीय स्टेट बैंक
State Bank of India

जारी करने वाली शाखा
Issuing Branch: SRI JAGANNATH SANSKRIT VISWAVIDYALAYA
बैंक कोड / CODE No: 18102
टेल नं.
Tel No.

मांगद्वारपत्र
DEMAND DRAFT

Key: NOBMON
Sr. No: 142811

0 1 1 2 2 0 2 5
O D M M Y Y

सामने ज्ञानेश्वर REGISTRAR, NATIONAL GREEN TRIBUNAL

या उनके आदेश पर
ORDER

रुपये रुपये DEMAND PAY

Ten Thousand Only

अदा करें

₹

10000.00

8
5
4
3
2
1

IOI 000552787886
Name of Applicant

Key: NOBMON, Sr. No: 142811
SUPERINTENDING ENGINEER, DRAI

AMOUNT BELOW 10001(0/5)

मूल्य प्राप्त / VALUE RECEIVED

Shreeta

अधिकृत प्रमाणपत्र
AUTHORISED SIGNATORY

शाखा प्रबंधक
BRANCH MANAGER

9-1268

भारतीय स्टेट बैंक

STATE BANK OF INDIA
अचक्रता शाखा / DRAWEE BRANCH NEW DELHI
बैंक कोड / CODE No: 00891

₹ 10,000/- का अधिकतम के निम्न से अधिकतमों द्वारा प्रमाणित होने का है।
₹ 10,000/- & ABOVE ARE NOT VALID UNLESS SIGNED BY TWO OFFICERS

कंप्यूटर द्वारा मुद्रित होने पर ही वैध
VALID ONLY IF COMPUTER PRINTED

केवल 3 महीने के लिए वैध
VALID FOR 3 MONTHS ONLY

⑈ 78 7886 ⑈ 00000 20001: 00055 2⑈ 16

Three copy attached

Shreeta
15/04/20

Deputy Collector,
District, Collectorate Bar



Phone : 011-48693800
Web : www.trackon.in



100438906501



Track your shipment

A-64, Naraina Industrial Area, Phase-I, New Delhi-110028
CIN : U63013DL2002PTC113971

PUR1
11/12/25

CONSIGNOR e/c Supt Engineer Dnary Dn PUR1	CONSIGNEE National Green Easter Zone Bmt Block-III-B New Town 10/152	ORIGIN PR	DESTINATION KOL
<small>If not covered by special risk surcharges shown herein on this shipment, the following conditions apply (Maximum Insured Per Parcel Two Thousand Only) For parcels over Rs. 100/- (Maximum Insured Only) For parcels over Rs. 1000/-</small>		DDX / N.DOX	PCS
READ TERMS & CONDITIONS PRINTED OVER LEAF CAREFULLY		WEIGHT 100	AIR / SURFACE
P.O.D. / RECEIVER COPY		COURIER CHARGES	
Received by TCPL		RISK CHARGES	
I warrant that all details given herein are true and correct. I accepted the terms of carriage.		GST	
Received Pk(s)/Parcel(s) in order & good Condition		TOTAL	
Name (Please affix your stamp)		CASH <input type="checkbox"/> CREDIT <input type="checkbox"/>	
Signature		FOR YOUR PERSONAL AND VALUABLE ITEMS, USE OUR EXPRESS SERVICE - PRIME TRACK.	
Date: Time:		 Know about us	

True copy attested

[Signature]
15/04/2025

Deputy Collector,
District Collectorate

X

ଜଳ ସମ୍ପଦ ବିଭାଗ, ଓଡ଼ିଶା
OFFICE OF THE SUPERINTENDING ENGINEER
DRAINAGE DIVISION, PURI
Email id: - eeddpuri@gmail.com

Letter No. 630 /WE

Date. 10.03.2026

To

The Collector and District Magistrate, Puri

Sub: O.A No.149 of 2025/EZ filed by Sri Madanmohan Rout versus State of Odisha & Others before the learned National Green Tribunal, Eastern Zone Bench, Kolkata.

Ref:- (i) T.O. letter No.2061 dtd. 02.12.2025

(ii) letter No.1875/WE dtd.11.12.2025 O/o the Addl. C.E. Drainage Circle, Bhubaneswar

Sir,

In inviting a kind reference to the subject cited above, it is to state that, as per direction of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, and recommendations of the joint committee the required estimate for construction of the drain aside/around the "Landia Pokhari" has been prepared for an amount of Rs.94.13 lakh and same has been submitted to the Competent Authority along with drain alignment vide T.O. letter No.2031 dtd. 25.11.2025 for necessary administrative approval of Govt. It has been duly examined by the competent authority of the Drainage Organization and decided not to take up the work by the Drainage Organization as the said "Landia Pokhari" is under the jurisdiction of Gram Panchayat and said Pokhari lies under the PR & DW Department. In this connection, a communication has been received from the Addl. C.E. Drainage Circle, Bhubaneswar vide his letter No.1875/WE dtd.11.12.2025.(Copy enclosed)

This is for favour of kind information and necessary action.

Encl: - Copy of letter No.1875/WE dtd.11.12.2025.

Yours faithfully,

R. S. 10.3.2026
Superintending Engineer
Drainage Division, Puri

Memo No. 631 / Date. 10.03.2026

Deputy Collector

Additional Collector

Copy submitted to the Additional District Magistrate, Puri /Dub-Collector, Puri for favour of kind information & necessary action.

R. S. 10.3.2026
Superintending Engineer
Drainage Division, Puri

Memo No. 632 / Date. 10.03.2016

Copy submitted to the Chief Engineer, Drainage, Cuttack/ Addl. Chief Engineer, Drainage Circle, Bhubaneswar for favour kind information & necessary action.

R. S. 10.3.2026
Superintending Engineer
Drainage Division, Puri

Three copy attached
S. S. 10.3.2026

-1X-

**OFFICE OF THE ADDITIONAL CHIEF ENGINEER,
DRAINAGE CIRCLE, BHUBANESWAR, UNIT - VIII**

Mail Id- sedrainagebbsr12@gmail.com



Date - 11.12.2025

The Superintending Engineer,
Drainage Division, Puri

Sub - Return of Estimate for " Construction of RCC storm water drain on around Landia Pokhari drain of Puri Sadar Block".

Ref - Your Letter No. 2031/we, Dt - 25.11.2025

Sir,

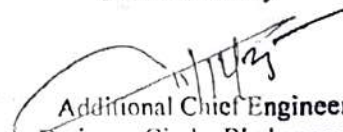
With kind reference to the letter and subject cited above, the detailed estimate for the work " Construction of RCC storm water drain around Landia Pokhari drain of Puri sadar Block" amounting to Rs. 94.13 Lakhs is returned herewith as the work comes under the concerned Gram Panchayat.

Therefore the Panchayati Raj Department may be requested to take up the work and accordingly the committee may be intimated for needful action.

This is for your information and necessary action.

Encl: - Estimates: 3 no.s of booklets.

Yours Faithfully


Additional Chief Engineer
Drainage Circle, Bhubaneswar

Memo No. 1876 / Date - 11.12.2025

Copy Submitted to the Chief Engineer, Drainage, Cuttack for information and necessary action with reference to his Memo no. 595, dated 05.12.2025.


Additional Chief Engineer

Three copy attested

Sahu
15/12/25

**Deputy Collector,
Muzilal, Collectorate Puri**

Copy marked
A.
12.12.2025

LANDIAPOKHARI DRAIN



Legend

- LANDIA POKHARI
- LANDIA POKHARI
- PROPOSED DRAIN 120 MTR

Dr. S. S. S. S.
 District Collector,
 District Collector,
 District Collector

X

OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR, PURI

Letter No: 1165 /Judl. Date: 10.04.2026

To

The Commissioner,
Puri Municipal Corporation, Puri**Sub:** Construction of RCC storm water drain around "LandiaPokhari" at Kadhia Bandha, Mouza Samanga, TahasilPuri – in compliance with directions of Hon'ble NGT**Ref:**

1. Order dated 26.08.2025 passed in O.A. No. 149 of 2025 (EZ) by Hon'ble National Green Tribunal
2. Letter No. 2031/WE dated 25.11.2025 of Superintending Engineer, Drainage Division, Puri
3. Letter No. 1875/WE dated 11.12.2025 of Additional Chief Engineer, Drainage Circle, Bhubaneswar
4. Letter No. 630/WE dated 10.04.2026 of Superintending Engineer, Drainage Division, Puri

Madam,

In inviting a kind reference to the subject cited above, I am to state that the issue pertains to restoration and protection of the water body namely "LandiaPokhari", situated at Kadhia Bandha in MouzaSamanga under PuriSadarTahasil, which is presently in a degraded and non-usable condition.

Pursuant to the directions of the Hon'ble National Green Tribunal vide order under reference (1), a Joint Inspection Committee conducted a detailed field inspection on 14.10.2025. Upon assessment, the Committee observed that immediate intervention is required and accordingly recommended construction of a peripheral RCC storm water drain for diversion of wastewater to the main drainage channel, so as to prevent further contamination of the water body.

In compliance thereof, the Superintending Engineer, Drainage Division, Puri submitted a detailed estimate amounting to Rs. 94.13 lakh vide reference (2) for construction of the said drain; however, the said estimate does not include the cost towards land acquisition required for execution of the project, which is essential for its implementation. Meanwhile, the Additional Chief Engineer, Drainage Circle, Bhubaneswar vide reference (3) has returned the proposal, *inter alia*, indicating that the work falls under the jurisdiction of the Gram Panchayat and suggesting consultation with the Panchayati Raj Department.

In this context, it is pertinent to mention that consequent upon notification of Puri as a Municipal Corporation (Mahanagar Nigam), the said water body now falls within the

Three copy
attached
[Signature]
Deputy Collector,
Municipal Collectorate Puri

jurisdiction of the Urban Local Body, thereby bringing the proposed work within the administrative domain of the Housing & Urban Development Department.

The proposed project is of urgent environmental and legal significance, as it directly relates to:

- Prevention of water pollution and environmental degradation
- Restoration and protection of a public water body
- Compliance with binding directions of the Hon'ble National Green Tribunal
- Safeguarding public health and local ecology

In view of the above facts and circumstances, I would therefore request that necessary steps may kindly be taken for preparation of a fresh Detailed Project Report (DPR) and submission of the proposal before the Housing & Urban Development Department at an early date, so as to ensure time-bound execution of the work and strict compliance of the directions of the Hon'ble Tribunal.

Early action in the matter is solicited.

Yours faithfully,

District Magistrate & Collector, Puri

Memo No: 1166 /Judl, Date: 10.04.2026

Copy forwarded to the Principal Secretary, Housing & Urban Development Department, Government of Odisha, Bhubaneswar for urgent attention and subsequent immediate action keeping in the view of Order dated 26.08.2025 of Hon'ble Commissioner, NGT Kolkata passed in O.A No 149 of 2025.

District Magistrate & Collector, Puri

Memo No: 1167 /Judl, Date: 10.04.2026

Copy forwarded to the Superintending Engineer, Drainage Division, Puri for information and necessary follow-up action.

District Magistrate & Collector, Puri

Memo No: 1168 /Judl, Date: 10.04.2026

Copy forwarded to the Tahasildar, Puri for information and necessary follow-up action. He is requested to extend necessary assistance to the Commissioner, Municipal Corporation, Puri in the process of demarcation of land and to verify and identify land particulars, including ownership details and classification (*Kisam*) of land, as required.

District Magistrate & Collector, Puri

True copy
attested
Chakrabarti
13/9/26
Deputy Collector,
Municipal, Collectorate Puri



OFFICE OF THE TAHASILDAR, PURI

Letter No. 4699 dt. 10.4.26

To,

The Addl. District Magistrate, Puri

Sub:- O.A. No. 149 of 2025 / EZ filed by Sri Madanmohan Rout -Vrs- State of Odisha & Others before the learned National Green Tribunal Eastern Zone Bench, Kolkata.

Ref:- Dist. Office Letter No. 1018/ Judl. Dt. 26.03.2026.

Sir,

In inviting a kind attention to the subject cited above, I am to submit herewith the relevant documents i.e. copy of the Notices, alongwith copy of pictures from the day of eviction on 24.12.2025 and pictures of construction of barbed- wire fencing around the periphery of Landia Pokhari for filing of compliance affidavit before the Hon'ble Tribunal relating to O.A. No. 149/2025/EZ filed by Madan Mohan Rout.

Three copy attested


Deputy Collector,
Mirdihal, Collectorate Puri

Yours faithfully,


Tahasildar, Puri

-22-

Annexure-9231

OFFICE OF THE REVENUE INSPECTOR, SASANDAMODARPUR

Series

Letter No. 220 Date. 14.10.2025

To

The Tahasildar, Puri

Sub: Report in connection with National Green Tribunal Case No. 149/2025/EZ

Sir,

As per the instruction passed during joint visit on dt. 14.10.2025 in connection with NGT Case No. 149/2025/EZ, a local field inquiry was conducted. During the inspection, it was found that the following individuals are discharging untreated wastewater directly into the "Landia Pond" [Khata 3206(Rakhita)plot no. 4741 Ac. 0.57] from their respective houses:

1. Bijay Kumar Raut, S/o Pranakrishna Raut
2. Kshetramohan Raut, S/o Eka Raut
3. Bina Raut, W/o Jagabandhu Raut
4. Kunti Jena, W/o Jatia Jena
5. Sushanta Jena, S/o Bhaskar Jena
6. Dhuna Raut, S/o Benu Raut
7. Maguni Raut, S/o Mauji Raut
8. Krushnachandra Malik, S/o Neela Malik
9. Raghu Malik, S/o Lakshman Malik
10. Abhimanyu Malik, S/o Babaji Malik
11. Bhramar Malik, S/o Nidhi Malik
12. Bhramar Malik, S/o Apariti Malik
13. Kumari Malik, W/o Prafulla Malik
14. Purnachandra Raut, S/o Sadhu Raut
15. Chakradhar Raut, S/o Krushnachandra Raut
16. Sanjay Kumar Raut, S/o Pranakrishna Raut
17. Pinku Raut, S/o Dhaneswar Raut
18. Padmacharan Raut, S/o Jadu Raut
19. Annapurna Raut, W/o Makunda Raut
20. Bishnu Charan Raut, S/o Gadi Raut
21. Upendra Mishra, S/o Dayanidhi Mishra

All these above persons are resident of Samanga samil Khandiabandha

This is for favour of your kind information and necessary action.

Yours faithfully

R.I., Sasandamodarpur

True Copy attached

Shakal
15/10/25

Deputy Collector,
Rural, Collectorate Puri

True Copy, Attested

Tahasildar Puri



ତହସିଲଦାର କ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ

ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା : ୧୦୫୫୦ / ତାରିଖ : ୩୧.୧୦.୨୦୨୫

ବିଷୟ: "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ", ମୌଜା-ସମଙ୍ଗ ରେ ଘରୋଇ ତରଳ ଓ ଘନ ଆବର୍ଜନା ପ୍ରତ୍ୟକ୍ଷ ଭାବେ ଫିଜି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ସମ୍ପର୍କରେ

ସମ୍ବନ୍ଧ: NGT Case No.149/2025/EZ ଓ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଦୁର୍ଘଟଣାଆଳ), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/ଦୁର୍ଘଟଣାଆଳ ତା.29.10.2025 ।

ପ୍ରତି

(ନିମ୍ନୋଲିଖିତ ବ୍ୟକ୍ତିମାନେ)

- 1. ଶ୍ରୀ ବିଜୟ କୁମାର ରାଉତ, ପିତା- ପ୍ରାଣ କୃଷ୍ଣ ରାଉତ
- 2. ଶ୍ରୀ କ୍ଷେତ୍ରମୋହନ ରାଉତ, ପିତା- ଏକା ରାଉତ
- 3. ଶ୍ରୀମତୀ ବିଶା ରାଉତ, ପତି- ଜଗବନ୍ଧୁ ରାଉତ
- 4. ଶ୍ରୀମତୀ କୁନ୍ତି ଜେନା, ପତି- ଜଟିଆ ଜେନା
- 5. ଶ୍ରୀ ସୁଶାନ୍ତ ଜେନା, ପିତା- ଭାସ୍କର ଜେନା
- 6. ଶ୍ରୀ ଧୂନା ରାଉତ, ପିତା- ବେନୁ ରାଉତ
- 7. ଶ୍ରୀ ମଗୁଣି ରାଉତ, ପିତା- ମୌଜି ରାଉତ
- 8. ଶ୍ରୀ କୃଷ୍ଣଚନ୍ଦ୍ର ମଲିକ, ପିତା- ନୀଳ ମଲିକ
- 9. ଶ୍ରୀ ରଘୁ ମଲିକ, ପିତା- ଲକ୍ଷ୍ମଣ ମଲିକ
- 10. ଶ୍ରୀ ଅଭିମନ୍ୟୁ ମଲିକ, ପିତା- ବାବାଜୀ ମଲିକ
- 11. ଶ୍ରୀ ଭ୍ରମର ମଲିକ, ପିତା- ନିଧି ମଲିକ
- 12. ଶ୍ରୀ ଭ୍ରମର ମଲିକ, ପିତା- ଅପର୍ତ୍ତ ମଲିକ
- 13. ଶ୍ରୀମତୀ କୁମାରୀ ମଲିକ, ପତି- ପ୍ରଫୁଲ୍ଲ ମଲିକ
- 14. ଶ୍ରୀ ପୂର୍ଣ୍ଣଚନ୍ଦ୍ର ରାଉତ, ପିତା- ସାଧୁ ରାଉତ
- 15. ଶ୍ରୀ ଚକ୍ରଧର ରାଉତ, ପିତା- କୃଷ୍ଣଚନ୍ଦ୍ର ରାଉତ
- 16. ଶ୍ରୀ ସଞ୍ଜୟ କୁମାର ରାଉତ, ପିତା- ପ୍ରାଣ କୃଷ୍ଣ ରାଉତ
- 17. ଶ୍ରୀ ପିଙ୍କୁ ରାଉତ, ପିତା- ଧନେଶ୍ୱର ରାଉତ
- 18. ଶ୍ରୀ ପଦ୍ମଚରଣ ରାଉତ, ପିତା- ଯଦୁ ରାଉତ
- 19. ଶ୍ରୀମତୀ ଅନୁପୂର୍ଣ୍ଣା ରାଉତ, ପତି- ମକୁନ୍ଦ ରାଉତ
- 20. ଶ୍ରୀ ବିଷ୍ଣୁ ଚରଣ ରାଉତ, ପିତା- ଗଦି ରାଉତ
- 21. ଶ୍ରୀ ଉପେନ୍ଦ୍ର ମିଶ୍ର, ପିତା- ଦୟାନିଧି ମିଶ୍ର

ସମସ୍ତେ ସମଙ୍ଗ, ସାମିଲ ଖଣ୍ଡିଆବନ୍ଧୁ ଗ୍ରାମର ବାସିନ୍ଦା ।

True copy attested

Deputy Collector
15/10/25

Deputy Collector
Muzilal, Collector's Office

True Copy, Attested

Tabasildar Puri

Tabasildar Puri



ନୋଟିସ ବିବରଣୀ: ଉପରୋକ୍ତ ବ୍ୟକ୍ତିମାନେ ନିଜ ଘର ମଧ୍ୟରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲଣ୍ଡିଆ ପୋଖରୀ" (ଖାତା ସଂଖ୍ୟା-3206, ଖେତ୍ରା ସଂଖ୍ୟା-4741, କିସମ-ଜଳାଶୟ, ଏ. 0.57 ଡି) ଭିତରକୁ ପ୍ରବାହିତ କରୁଥିବା ଯାଞ୍ଚରେ ପ୍ରମାଣିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହେଉଥିବାରୁ ଜିଲ୍ଲା ପରିବେଶ ସମୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ କ୍ ନିର୍ଦ୍ଦେଶ ଅନୁସାରେ ଆପଣମାନଙ୍କୁ ନିମ୍ନ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଉଛି -

ଆପଣମାନେ ତା. ୧୧.୧୧.୨୦୨୫ ରେ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ୱୟଂ ହାଜିର ହୋଇ ନିଜ ତଥ୍ୟ, ଦଲିଲପତ୍ର ଓ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ବିବରଣୀ ପ୍ରଦାନ କରିବେ ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜିର ନ ହେଲେ, ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ଓ ଅନ୍ୟାନ୍ୟ ସମ୍ବନ୍ଧିତ ଆଇନ ଅନୁଯାୟୀ ଆପଣଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନନୋଟିସ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

[Signature]
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୦୫୧୧ ତାରିଖ-୩୧.୧୦.୨୦୨୫

ପ୍ରତିଲିପି ଦିଆଯାଉଛି:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ।
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ।
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ।
4. ରାଜସ୍ୱ ନିରୀକ୍ଷକ, ସସନଦାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ।

[Signature]
ତହସିଲଦାର, ପୁରୀ

True copy attested
[Signature]
Deputy Collector,
Municipal Collectorate, Puri

True Copy, Attested
[Signature]
Tahasildar Puri



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 10860 / Date – 31.10.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref- NGT Case No. 149/2025/EZ and Letter No. 3937/JudI dated 29.10.2025 of the Additional District Magistrate (JudI), Puri

To,

(Below mentioned person(s))

1. Shri Bijay Kumar Rout S/o Prana Krushna Rout
2. Shri Khetramohan Rout S/o Eka Rout
3. Smt Bina Rout W/o Jagabandhu Rout
4. Smt Kunti Jena W/o Jatia Jena
5. Shri Susanta Jena S/o Bhaskar Jena
6. Shri Dhuna Rout S/o Benu Rout
7. Shri Maguni Rout S/o Mouji Rout
8. Shri Krushna Chandra Mallik S/o Nila Mallik
9. Shri Raghu Mallik S/o Laxman Mallik
10. Shri Abhimanyu Mallik S/o Babaji Mallik
11. Shri Bhramar Mallik S/o Nidhi Mallik
12. Shri Bhramar Mallik S/o Aparti Mallik
13. Smt Kumari Mallik W/o Prafulla Mallik
14. Shri Purna Chandra Rout S/o Sadhu Rout
15. Shri Chakradhar Rout S/o Krushna Chandra Rout
16. Shri Sanjay Kumar Rout S/o Prana Krushna Rout
17. Shri Pinku Rout S/o Dhaneswar Rout
18. Shri Padmacharan Rout S/o Jadu Rout
19. Smt Annapurna Rout W/o Mukunda Rout
20. Shri Bishnu Charan Rout S/o Gadi Rout
21. Shri Upendra Mishra S/o Dayanidhi Mishra

All are residents of Samanga-samil-Khandiabandha village

Chandra
15/10/25
Deputy Collector,
Muz. Collector's Office, Puri

Details of Notice:

The above mentioned persons were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalsaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

You are required to remain present on 11.11.2025 at 11:00 AM before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 10864 Dated 31.10.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

Chalun
T.S. Singh
Deputy Collector,
District Collectorate Puri



**ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
ନୋଟିସ**

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମ୍ପଙ୍କ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ତା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ବିଜୟ କୁମାର ରାଉତ, ପିତା- ପ୍ରାଣ କୃଷ୍ଣ ରାଉତ, ମୌଜା-ସମ୍ପଙ୍କ, ସାମିଲ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନବାମୋଦରପୁର କ ଦ୍ଵାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ବୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ଵୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ଵତ୍ଵୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

[Signature]
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
4. ରାଜସ୍ଵ ନିରୀକ୍ଷକ, ସାସନବାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

[Signature]
ତହସିଲଦାର, ପୁରୀ

True copy attested
[Signature]
Deputy Collector
Municipal, Collectorate Puri

True Copy attested
[Signature]
Tahasildar Puri



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11330 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Shri Bijay Kumar Rout S/o Prana Krushna Rout
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11331 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri


Deputy Collector,
Judicial, Collectorate, Puri



ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩୩ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଙ୍ଗ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।
ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଚା. 29.10.2025

ପ୍ରତି:

- 1. ଶ୍ରୀ ଶ୍ରୀକ୍ଷେତ୍ରମୋହନ ରାଉତ, ପିତା- ଏକା ରାଉତ, ମୌଜା-ସମଙ୍ଗ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନବାମୋଦରପୁର କ୍ଷେତ୍ର ଦ୍ଵାରା ଦିନାଙ୍କ ୧୫.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, ବିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମ୍ବନ୍ଧ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ (NGT) କ୍ଷେତ୍ର ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଉଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୫.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ଵୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜିର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

(Signature)
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩୩ / ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

- 1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
- 2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
- 3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
- 4. ରାଜସ୍ଵ ନିରୀକ୍ଷକ, ସାସନବାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

(Signature)
ତହସିଲଦାର, ପୁରୀ

True copy attested
(Signature)
Deputy Collector,
Judicial Collectorate, Pur

(Signature)
Tabasildar Pur



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11332 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/JudI dated 29.10.2025 of the Additional District Magistrate (JudI), Puri

To,

(Below mentioned person(s))

1. Shri Khetramohan Rout S/o Eka Rout
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kسام – Jالاسaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11333 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

Chakob
T.S.
Deputy Collector,
Judicial, Collectorate Puri



~~32~~

ତହସିଲଦାର କ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩୪ / ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଙ୍ଗ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ଚରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସମ୍ବନ୍ଧ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଡା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀମତୀ ବିଶା ରାଉତ, ପତି- ଜଗବନ୍ଧୁ ରାଉତ, ମୌଜା-ସମଙ୍ଗ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନଦାମୋଦରପୁର କ ଦ୍ଵାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ଚରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିରୀତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ବୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଉଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ଵୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ଚରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

(Signature)
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩୪ / ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

- 1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
- 2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
- 3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
- 4. ରାଜସ୍ଵ ନିରୀକ୍ଷକ, ସାସନଦାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

(Signature)
ତହସିଲଦାର, ପୁରୀ

True copy attested
(Signature)
Deputy Tahasildar
Judicial, Cuttack Puri

True Copy, Attested
(Signature)
Tahasildar Puri



Translate copy 241

OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11334 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Smt Bina Rout W/o Jagabandhu Rout
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11335 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

Deputy Collector,
Muz. Col. Sasandamodarpur



-3*

ତହସିଲଦାର କା କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩୫ / ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମ୍ପଙ୍କ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ଚରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ତା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀମତୀ କୁନ୍ତଳା ଜେନା, ପତି- ଜତିଆ ଜେନା , ମୌଜା-ସମ୍ପଙ୍କ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନବାମୋଦରପୁର କ ଦ୍ୱାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ଚରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ୱୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ହିରୁଧିନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ୱୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ଚରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

[Signature]
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩୫ / ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
4. ରାଜସ୍ୱ ନିରୀକ୍ଷକ, ସାସନବାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested
[Signature]

Deputy Collector,
Judicial, Collectorate Puri

[Signature]
ତହସିଲଦାର, ପୁରୀ

True Copy, Attested
[Signature]
Tahasildar Puri



~~25~~

Translate copy 243

OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11336 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Smt Kunti Jena W/o Jatia Jena
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11337 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

Deputy Collector,

Additional, Collectorate Puri



ତହସିଲଦାର କ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ

ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩୩/ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଜ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ଚରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଡା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ସୁଶାନ୍ତ ଜେନା, ପିତା- ଭାସ୍କର ଜେନା, ମୌଜା-ସମଜ, ସାମିଲ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନବାମୋଦରପୁର କ ଦ୍ଵାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ଚରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ବୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାକୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଉଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ଵୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ଚରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

[Signature]
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩୩/ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
4. ରାଜସ୍ଵ ନିରୀକ୍ଷକ, ସାସନବାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested

[Signature]
ତହସିଲଦାର, ପୁରୀ

[Signature]
Deputy Collector,
Muzil, Cuttack Pur

True Copy, Attested
[Signature]
Tabasildar Pur



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11338 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Shri Susanta Jena S/o Bhaskar Jena
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11339 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarpanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

Deputy Collector,

Judicial Collectorate Puri



ତହସିଲଦାର କ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ

ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା -୧୧୩୦୯ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମ୍ପର୍କ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଡି. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ଧ୍ୱନା ରାଉତ, ପିତା- ବେନୁ ରାଉତ, ମୌଜା-ସମ୍ପର୍କ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନଦାମୋଦରପୁର କ ଦ୍ୱାରା ଦିନାକ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପୁଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ୱୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ୱୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

(Signature)
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୦୯ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
4. ରାଜସ୍ୱ ନିରୀକ୍ଷକ, ସାସନଦାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attached
(Signature)
Deputy Tahasildar
Judicial, Cuttack

(Signature)
ତହସିଲଦାର, ପୁରୀ

True Copy, Attested
(Signature)
Tahasildar Puri



28

247

OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11340 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Shri Dhuna Rout S/o Benu Rout
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11341 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri


15/11/2025
Deputy Collector,
District Collector, Puri



**ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
ନୋଟିସ**

ପତ୍ର ସଂଖ୍ୟା - PPM ୪୪୪ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଙ୍ଗ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ଚରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଡା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ମାଗୁଣି ରାଉତ, ପିତା- ମୌଜି ରାଉତ, ମୌଜା-ସମଙ୍ଗ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନଦାମୋଦରପୁର କ ଦ୍ଵାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ଚରଳ ମଳଜଳ ଓ ଘନ ଅବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପୂଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମ୍ବନ୍ଧ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ଵୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ଚରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

[Handwritten Signature]
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - PPM ୪୪୪ / ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
4. ରାଜସ୍ଵ ନିରୀକ୍ଷକ, ସାସନଦାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested
[Handwritten Signature]

Deputy Collector,
Judicial Collector's Office

[Handwritten Signature]
ତହସିଲଦାର, ପୁରୀ

True Copy, Attested
[Handwritten Signature]
Tahasildar Puri



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11342 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref- NGT Case No. 149/2025/EZ and Letter No. 3937/JudI dated 29.10.2025 of the Additional District Magistrate (JudI), Puri

To,

(Below mentioned person(s))

1. Shri Maguni Rout S/o Mouji Rout
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11343 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

Deputy Collector,
Municipal Collectorate Puri

-Sd-

Tahasildar, Puri



ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ

ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩୪ / ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଜ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଇଥିବା ବିଷୟରେ।

ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଡା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ କୃଷ୍ଣଚନ୍ଦ୍ର ମଲିକ, ପିତା- ନୀଳ ମଲିକ, ମୌଜା-ସମଜ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନଦାମୋଦରପୁର କ ଦ୍ୱାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଇଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମ୍ବନ୍ଧ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ୱୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

[Signature]
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩୪ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
4. ରାଜସ୍ୱ ନିରୀକ୍ଷକ, ସାସନଦାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

Three copy attested

[Signature]
ତହସିଲଦାର, ପୁରୀ

[Signature]
Deputy Collector,
Municipal Collectorate Pur

True Copy. Attested
[Signature]
Tabastidar Pur



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11344 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref- NGT Case No. 149/2025/EZ and Letter No. 3937/JudI dated 29.10.2025 of the Additional District Magistrate (JudI), Puri

To,

(Below mentioned person(s))

1. Shri Krushna Chandra Mallik S/o Nila Mallik
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11345 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

Deputy Collector,

Additional Collectorate Puri



**ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
ନୋଟିସ**

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୭୨ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଙ୍ଗ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଡା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ରଘୁ ମଲିକ, ପିତା- ଲକ୍ଷ୍ମଣ ମଲିକ, ମୌଜା-ସମଙ୍ଗ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନଦାମୋଦରପୁର କ ଦ୍ୱାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମ୍ବନ୍ଧ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଉଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ୱୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

(Signature)
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୭୨ / ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
4. ରାଜସ୍ୱ ନିରୀକ୍ଷକ, ସାସନଦାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested

(Signature)
ତହସିଲଦାର, ପୁରୀ

(Signature)
Deputy Collector,
Judicial Collectorate Pur

(Signature)
True Copy, Attested
Tahasildar Pur



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11346 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref- NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Shri Raghu Mallik S/o Laxman Mallik
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11347 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

Chandra
15/11/25

Deputy Collector,
District Collectorate Puri



ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୮୮/ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଙ୍ଗ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସମ୍ବନ୍ଧ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଚା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ଅଭିମନ୍ୟୁ ମଲିକ, ପିତା- ବାବାଜୀ ମଲିକ, ମୌଜା-ସମଙ୍ଗ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନବାମୋଦରପୁର କ୍ଷେତ୍ର ଦିନାଙ୍କ ୧୫.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଅବଶିଷ୍ଟକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ବୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ (NGT) କ୍ଷେତ୍ର ନିର୍ଦ୍ଦେଶନାକୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୫.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ୱୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜିର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

(Signature)
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୮୮/ତାରିଖ - ୧୫.୧୧.୨୦୨୫
ପ୍ରତିଲିପି ପ୍ରେଷିତ:

- 1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
- 2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
- 3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
- 4. ରାଜସ୍ୱ ନିରୀକ୍ଷକ, ସାସନବାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested

(Signature)
Deputy Collector,
Judicial Colleborate Pur

(Signature)
ତହସିଲଦାର, ପୁରୀ

True Copy. Attested
(Signature)
Tabasildar Pur



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11348 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Shri Abhimanyu Mallik S/o Babaji Mallik
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11349 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri


Deputy Collector,
District Collector's Office Puri



ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୨୪ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମାଜ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ତା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ଭ୍ରମର ମଲିକ, ପିତା- ନିଧୁ ମଲିକ, ମୌଜା-ସମାଜ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନବାମୋଦରପୁର କ ଦ୍ଵାରା ଦିନାଙ୍କ ୧୫.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପୁଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ବୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୫.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ଵୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜିର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

(Signature)
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୨୧ / ତାରିଖ - ୧୫.୧୧.୨୦୨୫
ପ୍ରତିଲିପି ପ୍ରେଷିତ:

- 1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
- 2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
- 3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
- 4. ରାଜସ୍ଵ ନିରୀକ୍ଷକ, ସାସନବାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True Copy attested

(Signature)
ତହସିଲଦାର, ପୁରୀ

(Signature)
Deputy Collector,
Municipal Collectorate, Puri

True Copy, Attested
(Signature)
Tahasildar Puri



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11350 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Shri Bhramar Mallik S/o Nidhi Mallik
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11351 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri


Deputy Collector, Puri



ତହସିଲଦାର କ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ

ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୪୪୪ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଙ୍ଗ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ଚରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ତା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ଭ୍ରମର ମଲିକ, ପିତା- ଅପର୍ତ୍ତ ମଲିକ, ମୌଜା-ସମଙ୍ଗ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନଦାମୋଦରପୁର କ ଦ୍ଵାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ଚରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ବୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ଵୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ଚରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜିର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

(Signature)
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୪୪୪/ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
4. ରାଜସ୍ଵ ନିରୀକ୍ଷକ, ସାସନଦାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested

(Signature)
Deputy Collector,
Municipal Collectorate Puri

(Signature)
ତହସିଲଦାର, ପୁରୀ

True Copy. Attested
(Signature)
Tahasildar Puri



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11353 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Shri Bhramar Mallik S/o Aparti Mallik
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11354 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

Deputy Collector,

Muzil, Collectorate Puri



ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ

ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - ~~୧୧୩୫୫~~ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଙ୍ଗ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସମ୍ବନ୍ଧ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଡି. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀମତୀ କୁମାରୀ ମଲିକ, ପତି- ପ୍ରଫୁଲ୍ଲ ମଲିକ, ମୌଜା-ସମଙ୍ଗ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନବାମୋଦରପୁର କ ଦ୍ୱାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିରୂପିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ୱୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ହିରୁଧନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଉଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ୱୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

[Signature]
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୫୫ / ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
4. ରାଜସ୍ୱ ନିରୀକ୍ଷକ, ସାସନବାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested

[Signature]

Deputy Commissioner
Muz. & C. Odisha

[Signature]
ତହସିଲଦାର, ପୁରୀ

True Copy, Attested
[Signature]
Tahasildar Puri



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11355 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Smt Kumari Mallik W/o Prafulla Mallik
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11356 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

Deputy Collector,
District Collectorate Puri



ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୪୭ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଙ୍ଗ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ଚରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।
ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଚା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ପୂର୍ଣ୍ଣଚନ୍ଦ୍ର ରାଉତ, ପିତା- ସାଧୁ ରାଉତ, ମୌଜା-ସମଙ୍ଗ, ସାମିଲ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନଦାମୋଦରପୁର କ ଦ୍ଵାରା ଦିନାକ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାକ୍ରମରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ଚରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ବୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରଷ୍ଟ୍ୟନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାକ୍ରମରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଉଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ଵୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ଚରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

(Signature)
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୪୭ ତାରିଖ - ୧୫.୧୧.୨୦୨୫
ପ୍ରତିଲିପି ପ୍ରେଷିତ:

- 1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
- 2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
- 3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
- 4. ରାଜସ୍ଵ ନିରୀକ୍ଷକ, ସାସନଦାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested

(Signature)
15/11/25
Deputy Collector,
Judicial Collectorate Puri

(Signature)
ତହସିଲଦାର, ପୁରୀ

True Copy, Attested
(Signature)
Tahasildar Puri



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11357 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref- NGT Case No. 149/2025/EZ and Letter No. 3937/JudI dated 29.10.2025 of the Additional District Magistrate (JudI), Puri

To,

(Below mentioned person(s))

1. Shri Purna Chandra Rout S/o Sadhu Rout
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11358 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri


Deputy Collector,
Judicial Collectorate Puri



-86-

**ତହସିଲଦାର କ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
ନୋଟିସ**

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୪୮ ଚାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଙ୍ଗ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଚା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ଚକ୍ରଧର ରାଉତ, ପିତା- କୃଷ୍ଣଚନ୍ଦ୍ର ରାଉତ, ମୌଜା-ସମଙ୍ଗ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନଦାମୋଦରପୁର କ ଦ୍ଵାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମ୍ବନ୍ଧ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଉଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ଚାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ଵୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଦାରିତ ଚାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

[Signature]
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୪୯/ ଚାରିଖ - ୧୫.୧୧.୨୦୨୫
ପ୍ରତିଲିପି ପ୍ରେଷିତ:

- 1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
- 2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
- 3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
- 4. ରାଜସ୍ଵ ନିରୀକ୍ଷକ, ସାସନଦାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested
[Signature]
Deputy Collector,
Judicial Collectorate Puri

[Signature]
ତହସିଲଦାର, ପୁରୀ

True Copy. Attested
[Signature]
Tahasildar Puri



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11360 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Shri Chakradhar Rout S/o Krushna Chandra Rout
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kسام – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11361 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

Sd/-
15/11/25
Deputy Collector,
Judicial Collector Puri



**ତହସିଲଦାର କାନ୍ୟାଳୟ, ପୁରୀ
ନୋଟିସ**

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୨୩/ ଡାରିଶ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଙ୍ଗ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଡା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ସଞ୍ଜୟ କୁମାର ରାଉତ, ପିତା- ପ୍ରାଣ କୃଷ୍ଣ ରାଉତ, ମୌଜା-ସମଙ୍ଗ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନବାମୋଦରପୁର କ ଦ୍ୱାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ୱୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରଷ୍ଟିୟନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଉଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ଡାରିଶ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାନ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ୱୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ଡାରିଶ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

(Signature)
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୨୩ / ଡାରିଶ - ୧୫.୧୧.୨୦୨୫
ପ୍ରତିଲିପି ପ୍ରେଷିତ:

- 1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
- 2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
- 3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
- 4. ରାଜସ୍ୱ ନିରୀକ୍ଷକ, ସାସନବାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested

(Signature)

Deputy Collector,
Municipal Collectorate Puri

(Signature)
ତହସିଲଦାର, ପୁରୀ

True Copy. Attested
(Signature)
Tahasildar Puri



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11363 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Shri Sanjay Kumar Rout S/o Prana Krushna Rout
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11364 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri


15/11/2025
Deputy Collector,
District Collectorate Puri



ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ

ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - ୧୧୫୫୪ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଜ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସମ୍ବନ୍ଧ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଡା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ପିଙ୍କୁ ରାଉତ, ପିତା- ଧନେଶ୍ୱର ରାଉତ, ମୌଜା-ସମଜ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ସା ଇନ୍ସ୍ଟିଚ୍ୟୁଟ୍, ସାସନଦାମୋଦରପୁର କ୍ଷେତ୍ର ଦ୍ୱାରା ଦିନାଙ୍କ ୧୫.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମ୍ବନ୍ଧ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରଷ୍ଟିୟନାଲ୍ (NGT) କ୍ଷେତ୍ର ନିର୍ଦ୍ଦେଶନାକୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୫.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ୱୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜିର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

[Signature]
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୫୫୫ / ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
4. ରାଜସ୍ୱ ନିରୀକ୍ଷକ, ସାସନଦାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested

[Signature]

Deputy Collector,
Muztal. Collectorate Pur

[Signature]

ତହସିଲଦାର, ପୁରୀ

True Copy, Attested

[Signature]

Tahasildar Pur



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11365 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Shri Pinku Rout S/o Dhaneswar Rout
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11366 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

Deputy Collector,
Judicial Collectorate Puri



ତହସିଲଦାର କ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ

ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - *lemty* ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଙ୍ଗ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ତା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ପଦ୍ମଚରଣ ରାଉତ, ପିତା- ଯଦୁ ରାଉତ, ମୌଜା-ସମଙ୍ଗ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନଦାମୋଦରପୁର କ ଦ୍ଵାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ବୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ହିରୁଧନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାକୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଉଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ଵୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଦାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

Signature
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - *lemty* / ତାରିଖ - ୧୫.୧୧.୨୦୨୫
ପ୍ରତିଲିପି ପ୍ରେଷିତ:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
4. ରାଜସ୍ଵ ନିରୀକ୍ଷକ, ସାସନଦାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested
Signature

Deputy Collector,
Judicial Collectorate Puri

True Copy. Attested
Signature
Tahasildar Puri

Signature
ତହସିଲଦାର, ପୁରୀ



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11367 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref- NGT Case No. 149/2025/EZ and Letter No. 3937/JudI dated 29.10.2025 of the Additional District Magistrate (JudI), Puri

To,

(Below mentioned person(s))

1. Shri Padma Charan Rout S/o Jadu Rout
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kسام – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11368 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

Deputy Collector,
District Collectorate Puri



ତହସିଲଦାର କା କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - 11369 / ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଜ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସନ୍ଦର୍ଭ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଡା. 29.10.2025

ପ୍ରତି:

1. ଗ୍ରାମପଞ୍ଚା ଅଧିକାରୀ ରାଉତ, ପତି- ମକୁନ୍ଦ ରାଉତ, ମୌଜା-ସମଜ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନବାମୋଦରପୁର କ ଦ୍ଵାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ବୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରିବ୍ୟୁନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ଵୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଦାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

[Signature]
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - 11370 / ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

- 1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
- 2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
- 3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
- 4. ରାଜସ୍ଵ ନିରୀକ୍ଷକ, ସାସନବାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested
[Signature]

[Signature]
ତହସିଲଦାର, ପୁରୀ

Deputy Collector, True Copy, Attested
Muzaffarpur, Bihar
Tahasildar Puri



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11369 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Smt Annapurna Rout W/o Mukunda Rout
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11370 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

Deputy Collector,
Puri District, Odisha



ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ

ନୋଟିସ

ପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩୪ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଙ୍ଗ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ତରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ ।

ସମ୍ବନ୍ଧ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ତା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ବିଷ୍ଣୁଚରଣ ରାଉତ, ପିତା- ଗଦି ରାଉତ, ମୌଜା-ସମଙ୍ଗ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ସା ଇନ୍ସ୍ଟିଚ୍ୟୁଟ୍, ସାସନଦାମୋଦରପୁର କ ଦ୍ଵାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାକ୍ରମରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ତରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି । ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି । ଜିଲ୍ଲା ପରିବେଶ ସମନ୍ବୟ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ହିରୁଧ୍ୟନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାକୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଉଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ଵୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ତରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ।

(Signature)
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩୨ / ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
4. ରାଜସ୍ଵ ନିରୀକ୍ଷକ, ସାସନଦାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested

(Signature)
ତହସିଲଦାର, ପୁରୀ

(Signature)
Deputy Collector,
Judicial Collectorate Pur

(Signature)
Tahasildar Pur



OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11371 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Shri Bishnu Charan Rout S/o Gadi Rout
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalsaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11372 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri


Deputy Collector,
Judicial Collectorate Puri



**ତହସିଲଦାର କ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
ନୋଟିସ**

ପତ୍ର ସଂଖ୍ୟା -୧୧୩୩୩ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ବିଷୟ: ମୌଜା ସମଜ ର "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" ଭିତରକୁ ଘରୋଇ ଚରଳ ଓ ଘନ ଅବଶିଷ୍ଟ ପ୍ରତ୍ୟକ୍ଷ ଭାବରେ ବିସର୍ଜନ କରି ପୋଖରୀକୁ ପ୍ରଦୂଷିତ କରାଯାଉଥିବା ବିଷୟରେ।

ସମ୍ବନ୍ଧ: NGT Case No. 149/2025/EZ ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀଙ୍କ ପତ୍ର ସଂଖ୍ୟା 3937/Judicial ଡା. 29.10.2025

ପ୍ରତି:

1. ଶ୍ରୀ ଉପେନ୍ଦ୍ର ମିଶ୍ର, ପିତା- ବୟାନ୍ତିଧି ମିଶ୍ର, ମୌଜା-ସମଜ, ସାମିଲ୍ ଖଣ୍ଡିଆବନ୍ଧ

ନୋଟିସ ବିବରଣୀ: ରେଭେନ୍ୟୁ ଇନ୍ସପେକ୍ଟର, ସାସନଦାମୋଦରପୁର କ ଦ୍ଵାରା ଦିନାଙ୍କ ୧୪.୧୦.୨୦୨୫, ପତ୍ର ସଂଖ୍ୟା-୨୨୦ ରେ ଦିଆଯାଇଥିବା ରିପୋର୍ଟ ଅନୁଯାୟୀ, ତଥ୍ୟାନୁସାରେ ନିଜ ଘର ମଧ୍ୟ ରୁ ଚରଳ ମଳଜଳ ଓ ଘନ ଆବର୍ଜନାକୁ "ଲକ୍ଷ୍ମିଆ ପୋଖରୀ" (ଖାତା ନଂ-3206, ପ୍ଲଟ ନଂ-4741, କିସମ-ଜଳାଶୟ, ଏରିୟା -0.57 ଏକର) ଭିତରକୁ ସରାସରି ପ୍ରବାହିତ କରାଯାଉଥିବା ଯାଞ୍ଚରେ ନିଶ୍ଚିତ ହୋଇଛି। ଏହା ଫଳରେ ପୋଖରୀ ପ୍ରଦୂଷିତ ହୋଇ ପରିବେଶକୁ କ୍ଷତି ପହଞ୍ଚୁଛି। ଜିଲ୍ଲା ପରିବେଶ ସମ୍ବନ୍ଧ ସମିତି ଓ ନ୍ୟାସନାଲ୍ ଗ୍ରିନ୍ ଟ୍ରଷ୍ଟ୍ୟୁନାଲ୍ (NGT) କ ନିର୍ଦ୍ଦେଶନାନୁସାରେ, ଆପଣ କୁ ନିମ୍ନଲିଖିତ ନିର୍ଦ୍ଦେଶ ଦିଆଯାଇଛି:

ନିର୍ଦ୍ଦେଶ:

ଆପଣ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ପୂର୍ବାହ୍ନ 11.00 ଘଣ୍ଟାରେ ତହସିଲଦାର କାର୍ଯ୍ୟାଳୟ, ପୁରୀ ରେ ସ୍ଵୟଂ ହାଜିର ହୋଇ ନିଜ ବିବରଣୀ, ସମ୍ବନ୍ଧିତ ଦଲିଲପତ୍ର, ଓ ଘରୋଇ ଚରଳ / ଘନ ଅବଶିଷ୍ଟ ବିସର୍ଜନ ବ୍ୟବସ୍ଥା ସମ୍ପର୍କରେ ସ୍ପଷ୍ଟୀକରଣ ପ୍ରଦାନ କରିବେ।

ନିର୍ଦ୍ଧାରିତ ତାରିଖ ଓ ସମୟରେ ହାଜର ନ ହେଲେ ପରିବେଶ (ସୁରକ୍ଷା) ଅଧିନିୟମ, 1986 ସହିତ ପ୍ରାପ୍ୟ ସମସ୍ତ ଆଇନ ଅନୁଯାୟୀ ଆପଣମାନଙ୍କ ବିରୋଧରେ ଆବଶ୍ୟକ ଆଇନଗତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ।

(Signature)
ତହସିଲଦାର, ପୁରୀ

ଉପପତ୍ର ସଂଖ୍ୟା - ୧୧୩୩୩ ତାରିଖ - ୧୫.୧୧.୨୦୨୫

ପ୍ରତିଲିପି ପ୍ରେଷିତ:

1. ଅତିରିକ୍ତ ଜିଲ୍ଲା ମ୍ୟାଜିଷ୍ଟ୍ରେଟ (ଜୁଡିଶିଆଲ୍), ପୁରୀ - ସୂଚନା ପାଇଁ
2. ଅଞ୍ଚଳ ଉନ୍ନୟନ ଅଧିକାରୀ, ପୁରୀ - ଆବଶ୍ୟକ ପଦକ୍ଷେପ ପାଇଁ
3. ସରପଞ୍ଚ, ଗୋପୀନାଥପୁର ଗ୍ରାମପଞ୍ଚାୟତ - ସଚେତନତା ଓ ପୋଖରୀ ସଫା ପାଇଁ
4. ରାଜସ୍ଵ ନିରୀକ୍ଷକ, ସାସନଦାମୋଦରପୁର - ଆବଶ୍ୟକ କାର୍ଯ୍ୟ ପାଇଁ

True copy attested

(Signature)

(Signature)
ତହସିଲଦାର, ପୁରୀ

True Copy Attested

(Signature)
Tahasildar Purii



— 64 —

277

OFFICE OF THE TAHASILDAR, PURI

Notice

Letter No. – 11373 / Date – 15.11.2025

Sub – Regarding pollution of Landia Pokhari at Mouza – Samanga by dumping of Liquid and Solid Waste

Ref - NGT Case No. 149/2025/EZ and Letter No. 3937/Judl dated 29.10.2025 of the Additional District Magistrate (Judl), Puri

To,

(Below mentioned person(s))

1. Shri Upendra Mishra S/o Dayanidhi Rout
Resident of Samanga-samil-Khandiabandha village

Details of Notice:

As per the report of the Revenue Inspector, Sasandamodarpur vide Letter No. 220 Dated 14.10.2025, you were found to be discharging solid and liquid waste into Landia Pokhari (located over Khata No. 3206, Plot No. 4741, Kisam – Jalasaya, Area – Ac. 0.57 in Revenue village – Samang). As a result, the water body is being polluted. Based on the strictures issued by the Hon'ble Tribunal, I am directed to inform you as follows –

Direction :

You are required to remain present on **24.11.2025 at 11:00 AM** before the Tahasildar, Puri to show cause on the facts of the matter relating to the discharge of the solid and liquid waste into the water body.

In your absence, necessary actions shall be recommended to be initiated under the relevant provisions of the Environmental Protection Act, 1986.

-Sd-

Tahasildar, Puri

Memo No. 11374 Dated 15.11.2025

Copy forwarded to –

1. **Additional District Magistrate (Judicial), Puri** for kind information.
2. **Block Development Officer, Puri Sadar** for necessary action.
3. **Sarapanch, Gopinathpur Gram Panchayat** – for necessary action to create awareness and take steps for cleaning of the water body.
4. **Revenue Inspector, Sasandamodarpur** – for necessary action

-Sd-

Tahasildar, Puri

~~X~~
ତହସିଲଦାର, ପୁରୀ ଜିଲ୍ଲା
(ନ୍ୟାୟିକ ବିଭାଗ)

Seales

Email - tal.puri-od@od.gov.in

ତାରିଖ - ୩.12.25

ପତ୍ର ସଂଖ୍ୟା - 12322

ସଂକ୍ଷେପ - ବିଜୟ କୁମାର ରାଉତ ପି: ପ୍ରାଣକୃଷ୍ଣ ରାଉତ ବା: ସମଜ ସାମିଲ ଖଣ୍ଡିଆବନ୍ଧ

ମୌଜା - ପାଟଣା, ଝାମି - ୧୩୨୮, ପଲ୍ଲୀ - ୪୩୮୫

ବିଷୟ - ମୌଜା - ସମଜ, ଖାତା ନମ୍ବର 3206 ର ପୁତ୍ର ନମ୍ବର 4741 ରେ ଅବସ୍ଥିତ ଲକ୍ଷ୍ମୀଆ ପୋଖରୀରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷାସନ କରୁଥିବା ଯୋଗୁଁ ବଣ୍ଟ ଏବଂ ଅପସାରଣ ପାଇଁ ନୋଟିସ୍

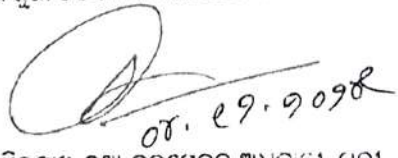
ମହତ୍ତ୍ୱା/ମହତ୍ତ୍ୱାଭାବ,

ମୁଁ ନିମ୍ନ ସ୍ୱାକ୍ଷରିତ, ଆପଣଙ୍କୁ ଜଣାଇ ଦେଉଛି ଯେ ପୂର୍ବରୁ ଆପଣଙ୍କୁ ଚିଠି ସଂଖ୍ୟା ~~୧୧୧୧୧୦~~ ତାରି ~~୦୫.୧୧.୨୦୨୫~~ ଏବଂ ଚିଠି ସଂଖ୍ୟା ~~୧୧୧୧୧୦~~ ତାରି ~~୦୫.୧୧.୨୦୨୫~~ ମାଧ୍ୟମରେ ନୋଟିସ୍ ପ୍ରଦାନ କରାଯାଇଥିଲା ଏବଂ ୧୧.୧୧.୨୦୨୫ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ଓ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରିତକ ସମ୍ମୁଖରେ ହାଜର ହେବାକୁ ଅନୁରୋଧ କରାଯାଇଥିଲା । ଉକ୍ତ ଜାଗଣ ଦର୍ଶାଅ ନୋଟିସ୍ ମାଧ୍ୟମ ରେ ଆପଣ କୁ ଜଣା ଯାଇଥିଲା ଯେ କାହିଁକି ମୌଜା - ସମଜ ରେ ଅବସ୍ଥିତ ଖାତା ସଂଖ୍ୟା ୩୨୦୬ ର ପୁତ୍ର ନମ୍ବର ୪୭୪୧ ରେ ଥିବା ଲକ୍ଷ୍ମୀଆ ପୋଖରୀ ରେ ସିଧାସଳଖ ପ୍ରବାହିତ ହେଉଥିବା ଡିସଚାର୍ଜ-ଆଉଟଲେବ୍ ନିର୍ମାଣ ମାଧ୍ୟମରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷାସନ ପାଇଁ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ ।

ମୁଁ ଦୁଃଖର ସହିତ ଆପଣଙ୍କୁ ଜଣାଇବାକୁ ଚାହୁଁଛି ଯେ ଏହି କାର୍ଯ୍ୟାଳୟର ପ୍ରକ୍ରିୟା ସର୍ତ୍ତର ତୁରା ପର୍ଯ୍ୟାପ୍ତ ନୋଟିସ୍ ପ୍ରଦାନ ଏବଂ ଉପସ୍ଥିତିର ତାରିଖ, ସମୟ ଏବଂ ସ୍ଥାନ ସମ୍ପର୍କରେ ପୂର୍ବରୁ ସୂଚନା ଦେବା ସତ୍ତ୍ୱେ, ଆପଣ କାଣିଶୁଣି ଉପସ୍ଥିତ ନହେବାକୁ ବାଧିଛନ୍ତି ଏବଂ ଏବେ ବି ଆଉଟଲେବ୍ ମାଧ୍ୟମରେ ସିଧାସଳଖ ଲକ୍ଷ୍ମୀଆ ପୋଖରୀ କୁ ତରଳ ଏବଂ କଠିନ ଆବର୍ଜନା ନିଷାସନ କରୁଛନ୍ତି ।

ତେଣୁ, ଓଡ଼ିଶା ଜଳସେଚନ ଆଇନ, ୧୯୫୯ ର ଧାରା ୩୯ ଅନୁଯାୟୀ, ଓଡ଼ିଶା ଜଳସେଚନ (ସଂଶୋଧନ) ଆଇନ, ୧୯୯୩ ର ଧାରା ୫ ଅନୁଯାୟୀ ଏବଂ ଓଡ଼ିଶା ଭୂମି ସଂଭାର ଆଇନ, ୧୯୬୦ ର ପ୍ରାଥମିକ ବ୍ୟବସ୍ଥା ଅନୁଯାୟୀ, ନିମ୍ନସ୍ୱାକ୍ଷରିତ କର୍ତ୍ତୃପକ୍ଷକ ଅଧୀନରେ କ୍ଷମତାପ୍ରାପ୍ତ କର୍ତ୍ତୃପକ୍ଷକ ଅନୁଯାୟୀ, ଲକ୍ଷ୍ମୀଆ ପୋଖରୀ ରେ ବେଆଇନ ଏବଂ ଉଦ୍ଭାବିତ ଭାବରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷାସନ ତାରି ରଖିବା ପାଇଁ କାହିଁକି ୨୫,୦୦୦/- ଟଙ୍କା (ପଚିଶ ହଜାର ଟଙ୍କା କେବଳ) ଉର୍ଦ୍ଧମାନା ସହିତ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ, ସେଥିପାଇଁ ମୁଁ ଆପଣଙ୍କୁ ୧୨.୧୨.୨୦୨୫ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ପୁରୀ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଉପସ୍ଥିତ ହେବା ପାଇଁ ଶେଷ ଅଭ ପାଇଁ ଆହ୍ୱାନ କରୁଛି ।

True copy attested

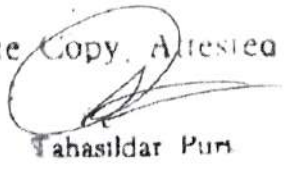

08. 12. 2025

ତହସିଲଦାର-ତଥା-ଜଳସେଚନ ଅଧିକାରୀ, ପୁରୀ



Deputy Collector,
Muzilal, Collectorate Puri

True Copy, Attested


Tahasildar Puri



OFFICE OF THE TAHASILDAR, PURI

(Judicial Section)

Email - tah.puri-od@od.gov.in

Letter No. - 12222

Date - 4-12-25

To,

Bijay Kumar Rout S/o Prana Krushna Rout of Samanga Samil Khandiabandha

M2-Samang, Kh-1368, Pl- 9785

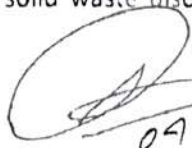
Sub - Notice for removal of outlets discharging Liquid & Solid Waste into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206

Madam/Sir,

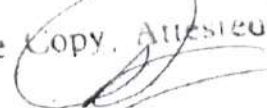
I, the undersigned, hereby inform you that you were served notices vide Letter No. 11330 Dated 15.11.2025 and vide Letter No. 10860 Dated 30.10.2025 to appear before the undersigned on 11.11.2025 at 11:00 AM and on 24.11.2025 at 11:00 AM respectively to show cause as why action as deemed proper shall not be taken against you for discharging of Liquid and Solid Waste through construction of discharge-outlets directly flowing into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206.

I am to inform you with regret that despite adequate service of notices and prior intimation by the Process Server of this Office regarding the date, time and place of appearance; you have wilfully chosen not to make an appearance and are still continuing to discharge liquid and solid waste directly through the outlets into Landia Pokhari.

Therefore, in accordance with the authority empowered to the undersigned u/s 39 of Orissa Irrigation Act, 1959; u/s 5 of the Crissa Irrigation (Amendment) Act, 1993 & under the relevant provisions of Orissa Land Reforms Act, 1960; I call upon you for the final time to appear at Puri Tahasil Office on 12.12.2025 at 11:00 AM in person or through your authorized representative(s) to show cause as to why action as deemed proper that includes a penalty of Rs. 25,000/- (Twenty-Five Thousand Rupees only) shall not be imposed on you in the form of arrears of land revenue for the illegal and wilful continuance of liquid and solid waste discharge into Landia Pokhari.


04.12.2025
Tahasildar-cum-Irrigation Officer, Puri


Deputy Collector,
Judicial Collector

True Copy, Attested

Tahasildar Puri



ତହସିଲଦାର, ପୁରୀ ଜ୍ଞ କାର୍ଯ୍ୟାଳୟ
(ନିର୍ଦ୍ଦେଶ ବିଭାଗ)

Email - tah.puri-od@od.gov.in

ପତ୍ର ସଂଖ୍ୟା - ୧୨୨୨୪

ତାରିଖ - ୪.୧୨.୨୪

ପ୍ରାପ୍ତେଷୁ,

କ୍ଷେତ୍ରମୋହନ ରାଉତ ପି: ଏକ ରାଉତ ବା: ସମଙ୍ଗ ସାମିଲ ଖଣ୍ଡିଆବନ୍ଧ

ବୌଦ୍ଧା- ମାଟାପା, ଖା- ୧୮୨୧, ଧ- ୪୭୮୪

ବିଷୟ - ମୌଜା - ସମଙ୍ଗ, ଖାତା ନମ୍ବର 3206 ର ପୁଟ ନମ୍ବର 4741 ରେ ଅବସ୍ଥିତ ଲଢ଼ିଆ ପୋଖରୀରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍ଠାସନ କରୁଥିବା ଯୋଗୁଁ ଦଣ୍ଡ ଏବଂ ଅପସାରଣ ପାଇଁ ନୋଟିସ୍

ମହଶୟା/ମହାଶୟ,


ମୁଁ ନିମ୍ନ ସ୍ଵାକ୍ଷରିତ, ଆପଣଙ୍କୁ ଜଣାଇ ଦେଉଛି ଯେ ପୂର୍ବରୁ ଆପଣଙ୍କୁ ଚିଠି ସଂଖ୍ୟା ୧୧୧୧୦ ତାରି ୦୪.୧୨.୨୪ ଖ ଏବଂ ଚିଠି ସଂଖ୍ୟା ୦୧୧୨୦ ତାରି ୦୩.୧୨.୨୪ ମାଧ୍ୟମରେ ନୋଟିସ୍ ପ୍ରଦାନ କରାଯାଇଥିଲା ଏବଂ ୧୧.୧୧.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ଓ ୨୪.୧୧.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ନିମ୍ନ ସ୍ଵାକ୍ଷରିତକ ସମ୍ମୁଖରେ ହାଜର ହେବାକୁ ଅନୁରୋଧ କରାଯାଇଥିଲା । ଉକ୍ତ କାରଣ ଦର୍ଶାଅ ନୋଟିସ୍ ମାଧ୍ୟମ ରେ ଆପଣ କୁ ଜଣା ଯାଇଥିଲା ଯେ କାହିଁକି ମୌଜା - ସମଙ୍ଗ ରେ ଅବସ୍ଥିତ ଖାତା ସଂଖ୍ୟା ୩୨୦୬ ର ପୁଟ ନମ୍ବର ୪୭୪୧ ରେ ଥିବା ଲଢ଼ିଆ ପୋଖରୀ ରେ ସିଧାସଳଖ ପ୍ରବାହିତ ହେଉଥିବା ତିସଡ଼ାଟ-ଆଉଟଲେଟ୍ ନିର୍ମାଣ ମାଧ୍ୟମରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍ଠାସନ ପାଇଁ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ।

ମୁଁ ଦୁଃଖର ସହିତ ଆପଣଙ୍କୁ ଜଣାଇବାକୁ ଚାହୁଁଛି ଯେ ଏହି କାର୍ଯ୍ୟାଳୟର ପ୍ରକ୍ରିୟା ସର୍ତ୍ତର ଦ୍ଵାରା ପର୍ଯ୍ୟାପ୍ତ ନୋଟିସ୍ ପ୍ରଦାନ ଏବଂ ଉପସ୍ଥିତିର ତାରିଖ, ସମୟ ଏବଂ ସ୍ଥାନ ସମ୍ପର୍କରେ ପୂର୍ବରୁ ସୂଚନା ଦେବା ସତ୍ତ୍ଵେ, ଆପଣ ଜାଣିଶୁଣି ଉପସ୍ଥିତ ନହେବାକୁ ବାଞ୍ଛିଛନ୍ତି ଏବଂ ଏବେ ବି ଆଉଟଲେଟ୍ ମାଧ୍ୟମରେ ସିଧାସଳଖ ଲଢ଼ିଆ ପୋଖରୀ କୁ ତରଳ ଏବଂ କଠିନ ଆବର୍ଜନା ନିଷ୍ଠାସନ କରୁଛନ୍ତି।

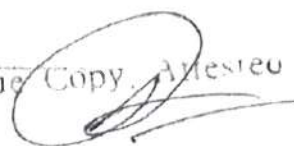
ତେଣୁ, ଓଡ଼ିଶା ଜଳସେଚନ ଆଇନ, ୧୯୫୯ ର ଧାରା ୩୯ ଅନୁଯାୟୀ, ଓଡ଼ିଶା ଜଳସେଚନ (ସଂଶୋଧନ) ଆଇନ, ୧୯୯୩ ର ଧାରା ୫ ଅନୁଯାୟୀ ଏବଂ ଓଡ଼ିଶା ଭୂମି ସଂସ୍କାର ଆଇନ, ୧୯୬୦ ର ପ୍ରାସଙ୍ଗିକ ବ୍ୟବସ୍ଥା ଅନୁଯାୟୀ, ନିମ୍ନସ୍ଵାକ୍ଷରିତ କର୍ତ୍ତୃପକ୍ଷକ ଅଧୀନରେ କ୍ଷମତାପ୍ରାପ୍ତ କର୍ତ୍ତୃପକ୍ଷକ ଅନୁଯାୟୀ, ଲଢ଼ିଆ ପୋଖରୀ ରେ ବେଆଇନ ଏବଂ ଇଚ୍ଛାକୃତ ଭାବରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍ଠାସନ କରି ରଖିବା ପାଇଁ କାହିଁକି ୨୫,୦୦୦/- ଟଙ୍କା (ପଚିଶ ହଜାର ଟଙ୍କା କେବଳ) ଜରିମାନା ସହିତ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ, ସେଥିପାଇଁ ମୁଁ ଆପଣଙ୍କୁ ୧୨.୧୨.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ପୁରୀ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଉପସ୍ଥିତ ହେବା ପାଇଁ ଶେଷ ଅର ପାଇଁ ଆହ୍ଵାନ କରୁଛି।

Tree copy attested

Amesha
T.S. 04/12/24
Deputy Collector,
Muzdal, Collectorate Puri


04.12.2024

ତହସିଲଦାର-ତଥା-ଜଳସେଚନ ଅଧିକାରୀ, ପୁରୀ

True Copy, Amesha

Tahasildar Puri

**OFFICE OF THE TAHASILDAR, PURI**

(Judicial Section)

Email - tah.puri-od@od.gov.in

Letter No. - 12225Date - 4.12.25

To,

Kshetramohan Rout S/o Eka Rout of Samanga Samil Khandiabandha

M2- Samang, Kh- 1821, Pl- 9784

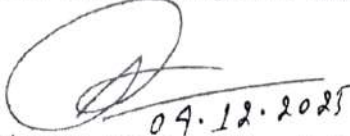
Sub - Notice for removal of outlets discharging Liquid & Solid Waste into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206

Madam/Sir,

I, the undersigned, hereby inform you that you were served notices vide Letter No. 1330 Dated 19.11.25 and vide Letter No. 10860 Dated 30.10.25 to appear before the undersigned on 11.11.2025 at 11:00 AM and on 24.11.2025 at 11:00 AM respectively to show cause as why action as deemed proper shall not be taken against you for discharging of Liquid and Solid Waste through construction of discharge-outlets directly flowing into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206.

I am to inform you with regret that despite adequate service of notices and prior intimation by the Process Server of this Office regarding the date, time and place of appearance; you have wilfully chosen not to make an appearance and are still continuing to discharge liquid and solid waste directly through the outlets into Landia Pokhari.

Therefore, in accordance with the authority empowered to the undersigned u/s 39 of Orissa Irrigation Act, 1959; u/s 5 of the Orissa Irrigation (Amendment) Act, 1993 & under the relevant provisions of Orissa Land Reforms Act, 1960; I call upon you for the final time to appear at Puri Tahasil Office on 12.12.2025 at 11:00 AM in person or through your authorized representative(s) to show cause as to why action as deemed proper that includes a penalty of Rs. 25,000/- (Twenty-Five Thousand Rupees only) shall not be imposed on you in the form of arrears of land revenue for the illegal and wilful continuance of liquid and solid waste discharge into Landia Pokhari.


04.12.2025
Tahasildar-cum-Irrigation Officer, Puri


Deputy Collector,
Muzhal, Collectorate, Puri

True Copy. Attested


Tahasildar Puri

୫୭

ତାହାସିଲଦାର, ପୁରୀ

(ନିର୍ବାଚନ ବିଭାଗ)

Email - tah.puri.od@od.gov.in

ପତ୍ର ସଂଖ୍ୟା - ୧୨୭୨୬

ତାରିଖ - ୦.୧୭.୨୫

ପାଠକଙ୍କୁ :

ବାଣୀ ଭାଇତ ସ୍ତ୍ରୀ: ଜଗବନ୍ଧୁ ଭାଇତ ବା : ସମସ୍ତ ସାମିଲ ଖଣିଆବନ୍ଧ

କୋର୍ଟ ନମ୍ବର - ୨୫୫୦, ୨୫୬୧, ୨୫୭୨, ୨୫୮୩, ୨୫୯୪

କ୍ଷେତ୍ର ନମ୍ବର - ସମସ୍ତ, ଖାତା ନମ୍ବର ୩୨୦୬ ର ପୁଟ ନମ୍ବର ୪୭୪୧ ରେ ଅବସ୍ଥିତ ଲକ୍ଷ୍ମୀଆ ପୋଖରୀରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷାସନ କରୁଥିବା ଯୋଗୁଁ ଦଣ୍ଡ ଏବଂ ଅପସାରଣ ପାଇଁ ନୋଟିସ୍

ମହୋଦୟା/ମହୋଦୟ,

ମୁଁ, ନିମ୍ନ ସ୍ୱାକ୍ଷରିତ, ଆପଣଙ୍କୁ ଜଣାଇ ଦେଉଛି ଯେ ପୂର୍ବରୁ ଆପଣଙ୍କୁ ଚିଠି ସଂଖ୍ୟା ୧୧୭୩୦ ତାରିଖ ୧୧.୧୧.୨୦୧୫ ଏବଂ ଚିଠି ସଂଖ୍ୟା ୧୧୯୩୦ ତାରିଖ ୧୧.୧୧.୨୦୧୫ ମାଧ୍ୟମରେ ନୋଟିସ୍ ପ୍ରଦାନ କରାଯାଇଥିଲା ଏବଂ ୧୧.୧୧.୨୦୧୫ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ଓ ୨୪.୧୧.୨୦୧୫ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରିତଙ୍କ ସମ୍ମୁଖରେ ହାଜର ହେବାକୁ ଅନୁରୋଧ କରାଯାଇଥିଲା । ଉକ୍ତ କାରଣ ଦର୍ଶାଏ ନୋଟିସ୍ ମାଧ୍ୟମରେ ଆପଣଙ୍କୁ ଜଣା ଯାଇଥିଲା ଯେ କାହିଁକି ମୌଜା - ସମସ୍ତ ରେ ଅବସ୍ଥିତ ଖାତା ସଂଖ୍ୟା ୩୨୦୬ ର ପୁଟ ନମ୍ବର ୪୭୪୧ ରେ ଥିବା ଲକ୍ଷ୍ମୀଆ ପୋଖରୀ ରେ ସିଧାସଳଖ ପ୍ରବାହିତ ହେଉଥିବା ଡିସଚାର୍ଜ-ଆଉଟଲେଟ୍ ନିର୍ମାଣ ମାଧ୍ୟମରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷାସନ ପାଇଁ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ ।

ମୁଁ ଦୁଃଖର ସହିତ ଆପଣଙ୍କୁ ଜଣାଇବାକୁ ଚାହୁଁଛି ଯେ ଏହି କାର୍ଯ୍ୟାଳୟର ପ୍ରକ୍ରିୟା ସର୍ତ୍ତର ଦ୍ୱାରା ପର୍ଯ୍ୟାପ୍ତ ନୋଟିସ୍ ପ୍ରଦାନ ଏବଂ ଉପସ୍ଥିତିର ତାରିଖ, ସମୟ ଏବଂ ସ୍ଥାନ ସମ୍ପର୍କରେ ପୂର୍ବରୁ ସୂଚନା ଦେବା ସତ୍ତ୍ୱେ, ଆପଣ ଜାଣିଶୁଣି ଉପସ୍ଥିତ ନହେବାକୁ ବାଛିଛନ୍ତି ଏବଂ ଏବେ ବି ଆଉଟଲେଟ୍ ମାଧ୍ୟମରେ ସିଧାସଳଖ ଲକ୍ଷ୍ମୀଆ ପୋଖରୀ କୁ ତରଳ ଏବଂ କଠିନ ଆବର୍ଜନା ନିଷାସନ କରୁଛନ୍ତି ।

ତେଣୁ, ଓଡ଼ିଶା ଜଳସେଚନ ଆଇନ, ୧୯୫୯ ର ଧାରା ୩୯ ଅନୁଯାୟୀ, ଓଡ଼ିଶା ଜଳସେଚନ (ସଂଶୋଧନ) ଆଇନ, ୧୯୯୩ ର ଧାରା ୫ ଅନୁଯାୟୀ ଏବଂ ଓଡ଼ିଶା ଭୂମି ସଂସ୍କାର ଆଇନ, ୧୯୬୦ ର ପ୍ରାଥମିକ ବ୍ୟବସ୍ଥା ଅନୁଯାୟୀ, ନିମ୍ନସ୍ୱାକ୍ଷରିତ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ଅଧୀନରେ କ୍ଷମତାପ୍ରାପ୍ତ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ଅନୁଯାୟୀ, ଲକ୍ଷ୍ମୀଆ ପୋଖରୀ ରେ ବେଆଇନ ଏବଂ ଇଚ୍ଛାକୃତ ଭାବରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷାସନ ଜାରି ରଖିବା ପାଇଁ କାହିଁକି ୨୫,୦୦୦/- ଟଙ୍କା (ପଚିଶ ହଜାର ଟଙ୍କା କେବଳ) ଜରିମାନା ସହିତ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ, ସେଥିପାଇଁ ମୁଁ ଆପଣଙ୍କୁ ୧୨.୧୨.୨୦୧୫ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ପୁରୀ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଉପସ୍ଥିତ ହେବା ପାଇଁ ଶେଷ ଥର ପାଇଁ ଆହ୍ୱାନ କରୁଛି ।

True copy attested

Deputy Collector, Tahsil, Cuttack District

୦୪.୧୨.୨୦୧୫

ତହସିଲଦାର-ତଥା-ଜଳସେଚନ ଅଧିକାରୀ, ପୁରୀ

True Copy, Attested
Tahsildar Puri



~~XXXX~~

283

OFFICE OF THE TAHASILDAR, PURI

(Judicial Section)

Email - tah.puri-od@od.gov.in

Letter No. - 12226

Date - 4.12.25

To,

Bina Raut W/o Jagabandhu Raut of Samanga Samil Khandlabandha

M2. Samanga, Khata No. 1921, Plot. 4784

Sub - Notice for removal of outlets discharging Liquid & Solid Waste into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206

Madam/Sir,

I, the undersigned, hereby inform you that you were served notices vide Letter No. 11330 Dated 15.11.25 and vide Letter No. 10860 Dated 30.10.25 to appear before the undersigned on 11.11.2025 at 11:00 AM and on 24.11.2025 at 11:00 AM respectively to show cause as why action as deemed proper shall not be taken against you for discharging of Liquid and Solid Waste through construction of discharge-outlets directly flowing into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206.

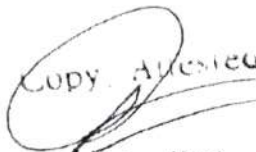
I am to inform you with regret that despite adequate service of notices and prior intimation by the Process Server of this Office regarding the date, time and place of appearance; you have wilfully chosen not to make an appearance and are still continuing to discharge liquid and solid waste directly through the outlets into Landia Pokhari.

Therefore, in accordance with the authority empowered to the undersigned u/s 39 of Orissa Irrigation Act, 1959; u/s 5 of the Orissa Irrigation (Amendment) Act, 1993 & under the relevant provisions of Orissa Land Reforms Act, 1960; I call upon you for the final time to appear at Puri Tahasil Office on 12.12.2025 at 11:00 AM in person or through your authorized representative(s) to show cause as to why action as deemed proper that includes a penalty of Rs. 25,000/- (Twenty-Five Thousand Rupees only) shall not be imposed on you in the form of arrears of land revenue for the illegal and wilful continuance of liquid and solid waste discharge into Landia Pokhari.


09.12.2025

Tahasildar-cum-Irrigation Officer, Puri


73100000
Deputy Collector,
District Collectorate, Puri

True Copy Attached

Tahasildar Puri.



ତହସିଲଦାର, ପୁରୀ କ କାର୍ଯ୍ୟାଳୟ
(ନ୍ୟାୟିକ ବିଭାଗ)

Email - tah.puri-od@odisha.gov.in

ପତ୍ର ସଂଖ୍ୟା - ୧୨୨୨

ତାରିଖ - ୦୪.୧୨.୨୪

ସାହେବୁ.

କୁଟି ଯେନା ସା: କଟିଆ ଯେନା ବା: ସମଜ ସାମିଲ ଖଣ୍ଡିଆବଜ

୩୦୩-୩୩୦୦, ସାମି-୨୨୭୮, ପୂ. ୪୭୮୨

ବିଷୟ - ମୌଜା - ସମଜ, ଖାତା ନମ୍ବର 3206 ର ପୁଟ ନମ୍ବର 4741 ରେ ଅବସ୍ଥିତ ଲକ୍ଷ୍ମିଆ ପୋଖରୀରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍କାସନ କରୁଥିବା ଯୋଗୁଁ ଦୃଷ୍ଟ ଏବଂ ଅପସାରଣ ପାଇଁ ନୋଟିସ୍

ମହଶୟା/ମହାଶୟା,

ମୁଁ, ନିମ୍ନ ସ୍ୱାକ୍ଷରିତ, ଆପଣଙ୍କୁ ଜଣାଇ ଦେଉଛି ଯେ ପୂର୍ବରୁ ଆପଣଙ୍କୁ ଚିଠି ସଂଖ୍ୟା ୨୨୨୨୦୦ ତାରି ୧୫.୧୧.୨୦୨୪ ଖ ଏବଂ ଚିଠି ସଂଖ୍ୟା ୨୨୨୨୦ ତାରି ୦୩.୧୦.୨୪ ଖ ମାଧ୍ୟମରେ ନୋଟିସ୍ ପ୍ରଦାନ କରାଯାଇଥିଲା ଏବଂ ୧୧.୧୧.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ଓ ୨୪.୧୧.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରିତକ ସମ୍ମୁଖରେ ହାଜର ହେବାକୁ ଅନୁରୋଧ କରାଯାଇଥିଲା । ଉକ୍ତ କାରଣ ଦର୍ଶାଅ ନୋଟିସ୍ ମାଧ୍ୟମ ରେ ଆପଣ କୁ ଜଣା ଯାଇଥିଲା ଯେ କାହିଁକି ମୌଜା - ସମଜ ରେ ଅବସ୍ଥିତ ଖାତା ସଂଖ୍ୟା ୩୨୦୬ ର ପୁଟ ନମ୍ବର ୪୭୪୧ ରେ ଥିବା ଲକ୍ଷ୍ମିଆ ପୋଖରୀ ରେ ସିଧାସଳଖ ପ୍ରବାହିତ ହେଉଥିବା ଡିସଚାର୍ଜ-ଆଉଟଲେଟ୍ ନିର୍ମାଣ ମାଧ୍ୟମରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍କାସନ ପାଇଁ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ ।

ମୁଁ ସୁଖର ସହିତ ଆପଣଙ୍କୁ ଜଣାଇବାକୁ ଚାହୁଁଛି ଯେ ଏହି କାର୍ଯ୍ୟାଳୟର ପ୍ରକ୍ରିୟା ସର୍ତ୍ତର ହାରା ପର୍ଯ୍ୟାପ୍ତ ନୋଟିସ୍ ପ୍ରଦାନ ଏବଂ ଉପସ୍ଥିତିର ତାରିଖ, ସମୟ ଏବଂ ସ୍ଥାନ ସମ୍ପର୍କରେ ପୂର୍ବରୁ ସୂଚନା ଦେବା ସତ୍ତ୍ୱେ, ଆପଣ କାଣିଶୁଣି ଉପସ୍ଥିତ ନହେବାକୁ ବାଞ୍ଛିଛନ୍ତି ଏବଂ ଏବେ ବି ଆଉଟଲେଟ୍ ମାଧ୍ୟମରେ ସିଧାସଳଖ ଲକ୍ଷ୍ମିଆ ପୋଖରୀ କୁ ତରଳ ଏବଂ କଠିନ ଆବର୍ଜନା ନିଷ୍କାସନ କରୁଛନ୍ତି ।

ତେଣୁ, ଓଡ଼ିଶା ଜଳସେଚନ ଆଇନ, ୧୯୫୯ ର ଧାରା ୩୯ ଅନୁଯାୟୀ, ଓଡ଼ିଶା ଜଳସେଚନ (ସଂଶୋଧନ) ଆଇନ, ୧୯୯୩ ର ଧାରା ୫ ଅନୁଯାୟୀ ଏବଂ ଓଡ଼ିଶା ଭୂମି ସଂସ୍କାର ଆଇନ, ୧୯୬୦ ର ପ୍ରାସଙ୍ଗିକ ବ୍ୟବସ୍ଥା ଅନୁଯାୟୀ, ନିମ୍ନସ୍ୱାକ୍ଷରିତ କର୍ତ୍ତୃପକ୍ଷକ ଅଧୀନରେ କ୍ଷମତାପ୍ରାପ୍ତ କର୍ତ୍ତୃପକ୍ଷକ ଅନୁଯାୟୀ, ଲକ୍ଷ୍ମିଆ ପୋଖରୀ ରେ ବେଆଇନ ଏବଂ ଇଚ୍ଛାକୃତ ଭାବରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍କାସନ ଜାରି ରଖିବା ପାଇଁ କାହିଁକି ୨୫,୦୦୦/- ଟଙ୍କା (ପଚିଶ ହଜାର ଟଙ୍କା କେବଳ) ଜରିମାନା ସହିତ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ, ସେଥିପାଇଁ ମୁଁ ଆପଣଙ୍କୁ ୧୨.୧୨.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ପୁରୀ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଉପସ୍ଥିତ ହେବା ପାଇଁ ଶେଷ ଥର ପାଇଁ ଆହ୍ୱାନ କରୁଛି ।

True copy attested

[Signature]
Deputy Collector
Mandal, Collectorate Puri

[Signature]
04.12.2024

ତହସିଲଦାର-ତଥା-ଜଳସେଚନ ଅଧିକାରୀ, ପୁରୀ

True Copy, Attested
[Signature]
Tahasildar Puri



— X —

25

OFFICE OF THE TAHASILDAR, PURI

(Judicial Section)

Email = tah.puri-od@od.gov.in

Letter No. - 12227

Date - 4.12.25

To:

Kunti Jena W/o Jatia Jena of Samanga Samil Khandiabandha

MZ-Samanga Khata-9779, Plot-4783

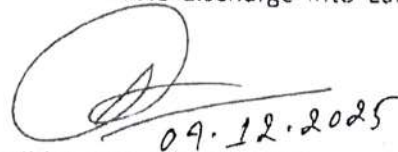
Sub -- Notice for removal of outlets discharging Liquid & Solid Waste into Landia Pokhari located at Mouza – Samanga in Plot No. 4741 of Khata No. 3206

Madam/Sir,

I, the undersigned, hereby inform you that you were served notices vide Letter No. 11330 Dated 15.11.25 and vide Letter No. 10860 Dated 30.10.25 to appear before the undersigned on 11.11.2025 at 11:00 AM and on 24.11.2025 at 11:00 AM respectively to show cause as why action as deemed proper shall not be taken against you for discharging of Liquid and Solid Waste through construction of discharge-outlets directly flowing into Landia Pokhari located at Mouza – Samanga in Plot No. 4741 of Khata No. 3206.

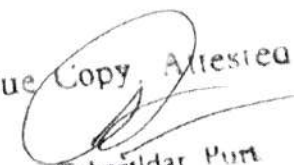
I am to inform you with regret that despite adequate service of notices and prior intimation by the Process Server of this Office regarding the date, time and place of appearance; you have wilfully chosen not to make an appearance and are still continuing to discharge liquid and solid waste directly through the outlets into Landia Pokhari.

Therefore, in accordance with the authority empowered to the undersigned u/s 39 of Orissa Irrigation Act, 1959; u/s 5 of the Orissa Irrigation (Amendment) Act, 1993 & under the relevant provisions of Orissa Land Reforms Act, 1960; I call upon you for the final time to appear at Puri Tahasil Office on 12.12.2025 at 11:00 AM in person or through your authorized representative(s) to show cause as to why action as deemed proper that includes a penalty of Rs. 25,000/- (Twenty-Five Thousand Rupees only) shall not be imposed on you in the form of arrears of land revenue for the illegal and wilful continuance of liquid and solid waste discharge into Landia Pokhari.


09.12.2025

Tahasildar-cum-Irrigation Officer, Puri


15/12/25
Deputy Collector,
Muzal, Collect, Puri

True Copy, Attested

Tahasildar Puri



ତହସିଲଦାର, ପୁରୀ କ କାର୍ଯ୍ୟାଳୟ

(ନ୍ୟାୟିକ ବିଭାଗ)

Email - tah.puri-od@od.gov.in

ପତ୍ର ସଂଖ୍ୟା - ୧୨୨୨୮

ତାରିଖ - ୪.୧୨.୨୫

ପ୍ରାପ୍ତେଷୁ,

ପୁଣାତ ଯେନା ପି: ଭାସ୍କର ଯେନା ବା : ସମଜ ସାମିଲ ଖଣ୍ଡିଆବନ୍ଧ

କାର୍ଯ୍ୟାଳୟ, ପୁରୀ - ୭୫୧୦୧୮, ପୁରୀ - ୭୫୧୦୧୯

ବିଷୟ - ମୌଜା - ସମଜ, ଖାତା ନମ୍ବର 3206 ର ପୁଟ ନମ୍ବର 4741 ରେ ଅବସ୍ଥିତ ଲକ୍ଷ୍ମିଆ ପୋଖରୀରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷାସନ କରୁଥିବା ଯୋଗୁଁ ଦଣ୍ଡ ଏବଂ ଅପଦାରଣ ପାଇଁ ନୋଟିସ୍

ମହଶୟା/ମହାଶୟା,

ମୁଁ, ନିମ୍ନ ସ୍ଵାକ୍ଷରିତ, ଆପଣଙ୍କୁ ଜଣାଇ ଦେଉଛି ଯେ ପୂର୍ବରୁ ଆପଣଙ୍କୁ ବିଧି ସଂଖ୍ୟା ୧୧୦୩୩୦ ତାରି ୧୧.୧୧.୨୦୨୫ ଏବଂ ବିଧି ସଂଖ୍ୟା ୧୧୮୩୦ ତାରି ୧୧.୧୧.୨୦୨୫ ମାଧ୍ୟମରେ ନୋଟିସ୍ ପ୍ରଦାନ କରାଯାଇଥିଲା ଏବଂ ୧୧.୧୧.୨୦୨୫ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ଓ ୨୪.୧୧.୨୦୨୫ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ନିମ୍ନ ସ୍ଵାକ୍ଷରିତକ ସମ୍ମୁଖରେ ହାଜର ହେବାକୁ ଅନୁରୋଧ କରାଯାଇଥିଲା । ଉକ୍ତ କାରଣ ଦର୍ଶାଅ ନୋଟିସ୍ ମାଧ୍ୟମରେ ଆପଣଙ୍କୁ ଜଣା ଯାଇଥିଲା ଯେ କାହିଁକି ମୌଜା - ସମଜ ରେ ଅବସ୍ଥିତ ଖାତା ସଂଖ୍ୟା ୩୨୦୬ ର ପୁଟ ନମ୍ବର ୪୭୪୧ ରେ ଥିବା ଲକ୍ଷ୍ମିଆ ପୋଖରୀ ରେ ସିଧାସଳଖ ପ୍ରବାହିତ ହେଉଥିବା ଡିସର୍ଚ୍ଜ-ଆଉଟଲେଟ୍ ନିର୍ମାଣ ମାଧ୍ୟମରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷାସନ ପାଇଁ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ

ମୁଁ ଦୁଃଖର ସହିତ ଆପଣଙ୍କୁ ଜଣାଇବାକୁ ଚାହୁଁଛି ଯେ ଏହି କାର୍ଯ୍ୟାଳୟର ପ୍ରକ୍ରିୟା ସର୍ତ୍ତର ଦ୍ଵାରା ପର୍ଯ୍ୟାପ୍ତ ନୋଟିସ୍ ପ୍ରଦାନ ଏବଂ ଉପସ୍ଥିତିର ତାରିଖ, ସମୟ ଏବଂ ସ୍ଥାନ ସମ୍ପର୍କରେ ପୂର୍ବରୁ ସୂଚନା ଦେବା ସତ୍ତ୍ୱେ, ଆପଣ କାଣିଶ୍ଵି ଉପସ୍ଥିତ ନହେବାକୁ ବାଞ୍ଛିଛନ୍ତି ଏବଂ ଏବେ ବି ଆଉଟଲେଟ୍ ମାଧ୍ୟମରେ ସିଧାସଳଖ ଲକ୍ଷ୍ମିଆ ପୋଖରୀ ରୁ ତରଳ ଏବଂ କଠିନ ଆବର୍ଜନା ନିଷାସନ କରୁଛନ୍ତି

ତେଣୁ, ଓଡ଼ିଶା ଜଳସେଚନ ଆଇନ, ୧୯୫୯ ର ଧାରା ୩୯ ଅନୁଯାୟୀ, ଓଡ଼ିଶା ଜଳସେଚନ (ସଂଶୋଧନ) ଆଇନ, ୧୯୯୩ ର ଧାରା ୫ ଅନୁଯାୟୀ ଏବଂ ଓଡ଼ିଶା ଭୂମି ସଂସ୍କାର ଆଇନ, ୧୯୬୦ ର ପ୍ରାଥମିକ ବ୍ୟବସ୍ଥା ଅନୁଯାୟୀ, ନିମ୍ନସ୍ଵାକ୍ଷରିତ କର୍ତ୍ତୃପକ୍ଷକ ଅଧୀନରେ କ୍ଷମତାପ୍ରାପ୍ତ କର୍ତ୍ତୃପକ୍ଷକ ଅନୁଯାୟୀ, ଲକ୍ଷ୍ମିଆ ପୋଖରୀ ରେ ବେଆଇନ ଏବଂ ଇଚ୍ଛାକୃତ ଭାବରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷାସନ ଜାରି ରଖିବା ପାଇଁ କାହିଁକି ୨୫,୦୦୦/- ଟଙ୍କା (ପଚିଶ ହଜାର ଟଙ୍କା କେବଳ) ଜରିମାନା ସହିତ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ, ସେଥିପାଇଁ ମୁଁ ଆପଣଙ୍କୁ ୧୧.୧୧.୨୦୨୫ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ପୁରୀ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଉପସ୍ଥିତ ହେବା ପାଇଁ ଶେଷ ଥର ପାଇଁ ଆହ୍ଵାନ କରୁଛି

True copy attested

Deputy Collector, Municipal Corporation, Puri

Handwritten signature and date 08.12.2025

ତହସିଲଦାର-ତଥା-ଜଳସେଚନ ଅଧିକାରୀ, ପୁରୀ

True Copy, Attested Tabasildar Puri



287

OFFICE OF THE TAHASILDAR, PURI

(Judicial Section)

Email - tah.puri-od@gov.in

Letter No. - 12228

Date - 4.12.25

To,

Sushanta Jena S/o Bhaskar Jena of Samanga Samil Khandiabandha

M2-Samanga Mouza-1968, Plot-4482

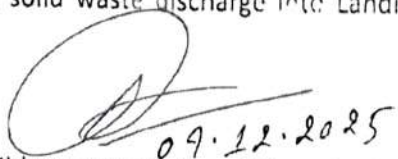
Sub – Notice for removal of outlets discharging Liquid & Solid Waste into Landia Pokhari located at Mouza – Samanga in Plot No. 4741 of Khata No. 3206

Madam/Sir,

I, the undersigned, hereby inform you that you were served notices vide Letter No. 11330 Dated 15.11.25 and vide Letter No. 10860 Dated 30.10.25 to appear before the undersigned on 11.11.2025 at 11:00 AM and on 24.11.2025 at 11:00 AM respectively to show cause as why action as deemed proper shall not be taken against you for discharging of Liquid and Solid Waste through construction of discharge-outlets directly flowing into Landia Pokhari located at Mouza – Samanga in Plot No. 4741 of Khata No. 3206.

I am to inform you with regret that despite adequate service of notices and prior intimation by the Process Server of this Office regarding the date, time and place of appearance; you have wilfully chosen not to make an appearance and are still continuing to discharge liquid and solid waste directly through the outlets into Landia Pokhari.

Therefore, in accordance with the authority empowered to the undersigned u/s 39 of Orissa Irrigation Act, 1959; u/s 5 of the Orissa Irrigation (Amendment) Act, 1993 & under the relevant provisions of Orissa Land Reforms Act, 1960; I call upon you for the final time to appear at Puri Tahasil Office on 12.12.2025 at 11:00 AM in person or through your authorized representative(s) to show cause as to why action as deemed proper that includes a penalty of Rs. 25,000/- (Twenty-Five Thousand Rupees only) shall not be imposed on you in the form of arrears of land revenue for the illegal and wilful continuance of liquid and solid waste discharge into Landia Pokhari.


09.12.2025
Tahasildar-cum-Irrigation Officer, Puri


75194/24
Deputy Collector,
Judicial, Collectorate Puri

True Copy. Attested


Tahasildar Puri



ତହସିଲଦାର, ପୁରୀ ଜିଲ୍ଲା କାର୍ଯ୍ୟାଳୟ
(ନ୍ୟାୟିକ ବିଭାଗ)

Email - tah.puri-od@gov.in

ପତ୍ର ସଂଖ୍ୟା - ୧୨୨୨୩

ତାରିଖ - ୪.୧୨.୨୪

ପାଠକୃଷ୍ଣ

ଧୂଳା ରାଉତ ପି: ବେଣୁ ରାଉତ ବା : ସମଜ ସାମିଲ ଖଣ୍ଡିଆବନ୍ଧ

୩୨୩-୩୩୩୦, ଖାତା-୨୨୪୫, ୨୩-୧୨୧୨

ବିଷୟ - ମୌଜା - ସମଜ, ଖାତା ନମ୍ବର 3206 ର ପୂର୍ବ ନମ୍ବର 4741 ରେ ଅବସ୍ଥିତ ଲକ୍ଷ୍ମିଆ ପୋଖରୀରେ ତରଳ ଏବଂ କଠିନ ବର୍ଣ୍ଣବସ୍ତୁ ନିଷ୍ଠାସନ କରୁଥିବା ଯୋଗୁଁ ଦଣ୍ଡ ଏବଂ ଅପସାରଣ ପାଇଁ ନୋଟିସ୍

ମହରାଜା/ମହାଶୟ,

ମୁଁ, ନିମ୍ନ ସ୍ଵାକ୍ଷରିତ, ଆପଣଙ୍କୁ ଜଣାଇ ଦେଉଛି ଯେ ପୂର୍ବରୁ ଆପଣଙ୍କୁ ଚିଠି ସଂଖ୍ୟା ୧୧୩୩୦ ତାରି ୧୧.୧୧.୨୦୨୪ ଏବଂ ଚିଠି ସଂଖ୍ୟା ୩୨୨୨୦ ତାରି ୦୬.୧୦.୨୪ ମାଧ୍ୟମରେ ନୋଟିସ୍ ପ୍ରଦାନ କରାଯାଇଥିଲା ଏବଂ ୧୧.୧୧.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ଓ ୨୪.୧୧.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ନିମ୍ନ ସ୍ଵାକ୍ଷରିତକ ସମ୍ମୁଖରେ ହାଜର ହେବାକୁ ଅନୁରୋଧ କରାଯାଇଥିଲା । ଉକ୍ତ କାରଣ ଦର୍ଶାଅ ନୋଟିସ୍ ମାଧ୍ୟମ ରେ ଆପଣ କୁ ଜଣା ଯାଇଥିଲା ଯେ କାହିଁକି ମୌଜା - ସମଜ ରେ ଅବସ୍ଥିତ ଖାତା ସଂଖ୍ୟା ୩୨୦୬ ର ପୂର୍ବ ନମ୍ବର ୪୭୪୧ ରେ ଥିବା ଲକ୍ଷ୍ମିଆ ପୋଖରୀ ରେ ସିଧାସଳଖ ପ୍ରବାହିତ ହେଉଥିବା ଡିସଚାର୍ଜ-ଆଉଟଲେଟ୍ ନିର୍ମାଣ ମାଧ୍ୟମରେ ତରଳ ଏବଂ କଠିନ ବର୍ଣ୍ଣବସ୍ତୁ ନିଷ୍ଠାସନ ପାଇଁ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ ।

ମୁଁ ଦୁଃଖର ସହିତ ଆପଣଙ୍କୁ ଜଣାଇବାକୁ ଚାହୁଁଛି ଯେ ଏହି କାର୍ଯ୍ୟାଳୟର ପ୍ରକ୍ରିୟା ସର୍ତ୍ତର ଦ୍ଵାରା ପର୍ଯ୍ୟାପ୍ତ ନୋଟିସ୍ ପ୍ରଦାନ ଏବଂ ଉପସ୍ଥିତିର ତାରିଖ, ସମୟ ଏବଂ ସ୍ଥାନ ସମ୍ପର୍କରେ ପୂର୍ବରୁ ସୂଚନା ଦେବା ସତ୍ତ୍ୱେ, ଆପଣ ଜାଣିଶୁଣି ଉପସ୍ଥିତ ନହେବାକୁ ବାଛିଛନ୍ତି ଏବଂ ଏବେ ବି ଆଉଟଲେଟ୍ ମାଧ୍ୟମରେ ସିଧାସଳଖ ଲକ୍ଷ୍ମିଆ ପୋଖରୀ କୁ ତରଳ ଏବଂ କଠିନ ଆବର୍ଜନା ନିଷ୍ଠାସନ କରୁଛନ୍ତି ।

ଡେପ୍ଟି, ଓଡ଼ିଶା ଜଳସେଚନ ଆଇନ, ୧୯୫୯ ର ଧାରା ୩୯ ଅନୁଯାୟୀ, ଓଡ଼ିଶା ଜଳସେଚନ (ସଂଶୋଧନ) ଆଇନ, ୧୯୯୩ ର ଧାରା ୫ ଅନୁଯାୟୀ ଏବଂ ଓଡ଼ିଶା ଜୁମି ସଂଭାର ଆଇନ, ୧୯୭୦ ର ପ୍ରାଥମିକ ବ୍ୟବସ୍ଥା ଅନୁଯାୟୀ, ନିମ୍ନସ୍ଵାକ୍ଷରିତ କର୍ତ୍ତୃପକ୍ଷକ ଅଧୀନରେ କ୍ଷମତାପ୍ରାପ୍ତ କର୍ତ୍ତୃପକ୍ଷକ ଅନୁଯାୟୀ, ଲକ୍ଷ୍ମିଆ ପୋଖରୀ ରେ ବେଆଇନ ଏବଂ ଇଚ୍ଛାକୃତ ଭାବରେ ତରଳ ଏବଂ କଠିନ ବର୍ଣ୍ଣବସ୍ତୁ ନିଷ୍ଠାସନ କରି ରଖିବା ପାଇଁ କାହିଁକି ୨୫,୦୦୦/- ଟଙ୍କା (ପଚିଶ ହଜାର ଟଙ୍କା କେବଳ) ଜରିମାନା ସହିତ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ, ସେଥିପାଇଁ ମୁଁ ଆପଣଙ୍କୁ ୧୨.୧୨.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ପୁରୀ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଉପସ୍ଥିତ ହେବା ପାଇଁ ଶେଷ ଥର ପାଇଁ ଆହ୍ଵାନ କରୁଛି ।

[Signature]
04.12.2024

ତହସିଲଦାର-ତଥା-ଜଳସେଚନ ଅଧିକାରୀ, ପୁରୀ

True copy attested

[Signature]
Deputy Collector,
M.M. Tal. Collectorate Puri

True Copy, Attested
[Signature]
Tahasildar Puri



289

OFFICE OF THE TAHASILDAR, PURI

(Judicial Section)

Email - tah.puri-od@od.gov.in

Letter No. - 12229Date - 4.12.25

To,

Dhuna Raut S/o Benu Raut of Samanga Samil Khandiabandha

M2. Samanga, Khata No. 9054, Plot-4781

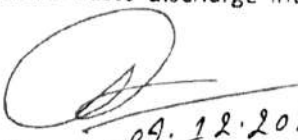
Sub - Notice for removal of outlets discharging Liquid & Solid Waste into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206

Madam/Sir,

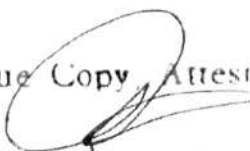
I, the undersigned, hereby inform you that you were served notices vide Letter No. 11330 Dated 15.11.25 and vide Letter No. 10960 Dated 30.10.25 to appear before the undersigned on 11.11.2025 at 11:00 AM and on 24.11.2025 at 11:00 AM respectively to show cause as why action as deemed proper shall not be taken against you for discharging of Liquid and Solid Waste through construction of discharge-outlets directly flowing into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206.

I am to inform you with regret that despite adequate service of notices and prior intimation by the Process Server of this Office regarding the date, time and place of appearance; you have wilfully chosen not to make an appearance and are still continuing to discharge liquid and solid waste directly through the outlets into Landia Pokhari.

Therefore, in accordance with the authority empowered to the undersigned u/s 39 of Orissa Irrigation Act, 1959; u/s 5 of the Orissa Irrigation (Amendment) Act, 1993 & under the relevant provisions of Orissa Land Reforms Act, 1960; I call upon you for the final time to appear at Puri Tahasil Office on 12.12.2025 at 11:00 AM in person or through your authorized representative(s) to show cause as to why action as deemed proper that includes a penalty of Rs. 25,000/- (Twenty-Five Thousand Rupees only) shall not be imposed on you in the form of arrears of land revenue for the illegal and wilful continuance of liquid and solid waste discharge into Landia Pokhari.


04.12.2025
Tahasildar-cum-Irrigation Officer, Puri


Deputy Collector,
Muzilal, Collectorate Puri

True Copy Attested

Tahasildar Puri

= ୧୨୫୨ -



ତହସିଲଦାର, ପୁରୀ ଜିଲ୍ଲା କାର୍ଯ୍ୟାଳୟ

(ନ୍ୟାୟିକ ବିଭାଗ)

Email - tah.puri@od.gov.in

ପତ୍ର ସଂଖ୍ୟା - ୧୨୫୨

ତାରିଖ - ୦୮.୧୨.୨୦୧୮

ପାଠକୃତ୍ୟ

ମାତୃଶ୍ରୀ ଭାରତ ପି: ମନଜି ଭାରତ ବା: ସମସ୍ତ ସାମିଲ ଖଣିଆବନ୍ଧ

କାର୍ଯ୍ୟାଳୟ - ପୁରୀ, ପୁରୀ - ୭୫୧୦୧୫, ପୁରୀ - ୭୫୧୦୧୫

ବିଷୟ - ମୌଜା - ସମସ୍ତ, ଖାତା ନମ୍ବର ୩୨୦୬ ର ପୂର୍ବ ନମ୍ବର ୪୭୪୧ ରେ ଅବସ୍ଥିତ ଲକ୍ଷ୍ମୀଆ ପୋଖରୀରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍ଠାସନ କରୁଥିବା ଯୋଗୁଁ ତତ୍ତ୍ୱ ଏବଂ ଅପସାରିତ ପାଇଁ ନୋଟିସ୍


ମହୋଦୟା/ମହୋଦୟ,

ମୁଁ ନିମ୍ନ ସ୍ୱାକ୍ଷରିତ, ଆପଣଙ୍କୁ ଜଣାଇ ଦେଉଛି ଯେ ପୂର୍ବରୁ ଆପଣଙ୍କୁ ଚିଠି ସଂଖ୍ୟା ୧୧୯୯୯୦ ତାରି ୧୧.୧୧.୨୦୧୮ ଏବଂ ଚିଠି ସଂଖ୍ୟା ୧୧୯୯୯୦ ତାରି ୧୧.୧୧.୨୦୧୮ ଖା ମାଧ୍ୟମରେ ନୋଟିସ୍ ପ୍ରଦାନ କରାଯାଇଥିଲା ଏବଂ ୧୧.୧୧.୨୦୧୮ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ଓ ୨୪.୧୧.୨୦୧୮ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରିତକ ସମ୍ମୁଖରେ ହାଜର ହେବାକୁ ଅନୁରୋଧ କରାଯାଇଥିଲା । ଉକ୍ତ କାରଣ ଦର୍ଶାଅ ନୋଟିସ୍ ମାଧ୍ୟମରେ ଆପଣଙ୍କୁ ଜଣା ଯାଇଥିଲା ଯେ କାର୍ଯ୍ୟକ୍ରମ ମୌଜା - ସମସ୍ତ ରେ ଅବସ୍ଥିତ ଖାତା ସଂଖ୍ୟା ୩୨୦୬ ର ପୂର୍ବ ନମ୍ବର ୪୭୪୧ ରେ ଥିବା ଲକ୍ଷ୍ମୀଆ ପୋଖରୀ ରେ ସିଧାସଳଖ ପ୍ରବାହିତ ହେଉଥିବା ତିସଡାକ-ଆଉଟଲେକ୍ ନିର୍ମାଣ ମାଧ୍ୟମରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍ଠାସନ ପାଇଁ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ ।

ମୁଁ ଦୁଃଖର ସହିତ ଆପଣଙ୍କୁ ଜଣାଇବାକୁ ଚାହୁଁଛି ଯେ ଏହି କାର୍ଯ୍ୟାଳୟର ପ୍ରକ୍ରିୟା ସର୍ଭର ଝୁଲି ପର୍ଯ୍ୟାପ୍ତ ନୋଟିସ୍ ପ୍ରଦାନ ଏବଂ ଉପସ୍ଥିତିର ତାରିଖ, ସମୟ ଏବଂ ସ୍ଥାନ ସମ୍ପର୍କରେ ପୂର୍ବରୁ ସୂଚନା ଦେବା ସତ୍ତ୍ୱେ, ଆପଣ ଜାଣିଶୁଣି ଉପସ୍ଥିତ ନହେବାକୁ ବାଞ୍ଛିଛନ୍ତି ଏବଂ ଏବେ ବି ଆଉଟଲେକ୍ ମାଧ୍ୟମରେ ସିଧାସଳଖ ଲକ୍ଷ୍ମୀଆ ପୋଖରୀ ରୁ ତରଳ ଏବଂ କଠିନ ଆବର୍ଜନା ନିଷ୍ଠାସନ କରୁଛନ୍ତି ।

ତେଣୁ, ଓଡ଼ିଶା ଜଳସେଚନ ଆଇନ, ୧୯୫୯ ର ଧାରା ୩୯ ଅନୁଯାୟୀ, ଓଡ଼ିଶା ଜଳସେଚନ (ସଂଶୋଧନ) ଆଇନ, ୧୯୯୩ ର ଧାରା ୫ ଅନୁଯାୟୀ ଏବଂ ଓଡ଼ିଶା ଭୂମି ସଂସ୍କାର ଆଇନ, ୧୯୬୦ ର ପ୍ରାଥମିକ ବ୍ୟବସ୍ଥା ଅନୁଯାୟୀ, ନିମ୍ନସ୍ୱାକ୍ଷରିତ କର୍ତ୍ତୃପକ୍ଷକ ଅଧୀନରେ କ୍ଷମତାପ୍ରାପ୍ତ କର୍ତ୍ତୃପକ୍ଷକ ଅନୁଯାୟୀ, ଲକ୍ଷ୍ମୀଆ ପୋଖରୀ ରେ ବେଆଇନ ଏବଂ ଇଚ୍ଛାକୃତ ଭାବରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍ଠାସନ ଜାରି ରଖିବା ପାଇଁ କାର୍ଯ୍ୟକ୍ରମ ୨୫,୦୦୦/- ଟଙ୍କା (ପଚିଶ ହଜାର ଟଙ୍କା କେବଳ) ଜରିମାନା ସହିତ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ, ସେଥିପାଇଁ ମୁଁ ଆପଣଙ୍କୁ ୧୨.୧୨.୨୦୧୮ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ପୁରୀ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଉପସ୍ଥିତ ହେବା ପାଇଁ ଶେଷ ଥର ପାଇଁ ଆହ୍ୱାନ କରୁଛି ।

Three copy attested

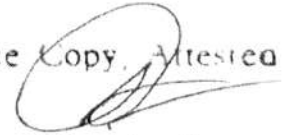

08.12.2018

ତହସିଲଦାର-ତଥା-ଜଳସେଚନ ଅଧିକାରୀ, ପୁରୀ


Tahasildar

Amrital...
Collector...
Tahasil...
P...

True Copy, Attested



Tahasildar Puri



OFFICE OF THE TAHASILDAR, PURI

(Judicial Section)

Email - tah.puri-od@od.gov.in

Letter No. - 12230

Date - 4.12.25

To,

Maguni Raut S/o Mauji Raut of Samanga Samil Khandlabandha

M2-Samanga, Khata-3206, 1106-4701


Sub - Notice for removal of outlets discharging Liquid & Solid Waste into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206

Madam/Sir,

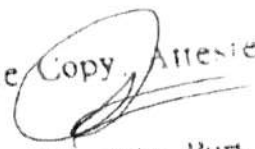
I, the undersigned, hereby inform you that you were served notices vide Letter No. 11330 Dated 15.11.25 and vide Letter No. 10960 Dated 30.10.25 to appear before the undersigned on 11.11.2025 at 11:00 AM and on 24.11.2025 at 11:00 AM respectively to show cause as why action as deemed proper shall not be taken against you for discharging of Liquid and Solid Waste through construction of discharge-outlets directly flowing into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206.

I am to inform you with regret that despite adequate service of notices and prior intimation by the Process Server of this Office regarding the date, time and place of appearance; you have wilfully chosen not to make an appearance and are still continuing to discharge liquid and solid waste directly through the outlets into Landia Pokhari.

Therefore, in accordance with the authority empowered to the undersigned u/s 39 of Orissa Irrigation Act, 1959; u/s 5 of the Orissa Irrigation (Amendment) Act, 1993 & under the relevant provisions of Orissa Land Reforms Act, 1960; I call upon you for the final time to appear at Puri Tahasil Office on 12.12.2025 at 11:00 AM in person or through your authorized representative(s) to show cause as to why action as deemed proper that includes a penalty of Rs. 25,000/- (Twenty-Five Thousand Rupees only) shall not be imposed on you in the form of arrears of land revenue for the illegal and wilful continuance of liquid and solid waste discharge into Landia Pokhari.


04.12.2025
 Tahasildar-cum-Irrigation Officer, Puri


15/12/25
 Deputy Collector,
 Municipal Collector, Puri

True Copy Attested

 Tahasildar Puri.



- 10 - 84 -

ତହସିଲଦାର, ପୁରୀ ଜିଲ୍ଲା କାର୍ଯ୍ୟାଳୟ
(ନ୍ୟାୟିକ ବିଭାଗ)

Email - tah.puri.od@gov.in

ପତ୍ର ସଂଖ୍ୟା - ୧୨୨୩୧

ତାରିଖ - ୦.୧୨.୨୦୧୮

ପାଞ୍ଜିରୀ,

ବୃକ୍ଷରୋଧ ମଲିକ ପି: ନାଳ ମଲିକ ବା: ସମଜ ସାମିଲ ଖଣ୍ଡିଆବନ୍ଧ

କାହିଁକି - ୧୨୨୩୦, ୧୨୨୩୦-୨୨୨୩୧, ୧୨୨୩୨-୧୨୨୩୩

ବିଷୟ - ମୌଜା - ସମଜ, ଖାତା ନମ୍ବର 3206 ର ପୁର ନମ୍ବର 4741 ରେ ଅବସ୍ଥିତ ଲଢ଼ିଆ ପୋଖରୀରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍ପାଦନ କରୁଥିବା ଯୋଗୁଁ ଦଣ୍ଡ ଏବଂ ଅପସାରଣ ପାଇଁ ନୋଟିସ୍

ମହଶୟା/ମହାଶୟା,

ମୁଁ ନିମ୍ନ ସ୍ୱାକ୍ଷରିତ, ଆପଣଙ୍କୁ ଜଣାଇ ଦେଉଛି ଯେ ପୂର୍ବରୁ ଆପଣଙ୍କୁ ଚିଠି ସଂଖ୍ୟା ୧୧୧୩୩୦ ତାରି ୧୧.୧୧.୨୦୧୮ ଖ ଏବଂ ଚିଠି ସଂଖ୍ୟା ୧୦୧୨୦ ତାରି ୦୭.୧୦.୨୦୧୮ ଖ ମାଧ୍ୟମରେ ନୋଟିସ୍ ପ୍ରଦାନ କରାଯାଇଥିଲା ଏବଂ ୧୧.୧୧.୨୦୧୮ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ଓ ୨୪.୧୧.୨୦୧୮ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରିତଙ୍କ ସମ୍ମୁଖରେ ହାଜର ହେବାକୁ ଅନୁରୋଧ କରାଯାଇଥିଲା । ଉକ୍ତ କାରଣ ଦର୍ଶାଅ ନୋଟିସ୍ ମାଧ୍ୟମ ରେ ଆପଣ କୁ ଜଣା ଯାଇଥିଲା ଯେ କାହିଁକି ମୌଜା - ସମଜ ରେ ଅବସ୍ଥିତ ଖାତା ସଂଖ୍ୟା ୩୨୦୬ ର ପୁର ନମ୍ବର ୪୭୪୧ ରେ ଥିବା ଲଢ଼ିଆ ପୋଖରୀ ରେ ସିଧାସଳଖ ପ୍ରବାହିତ ହେଉଥିବା ଡିସର୍ଜାଣ୍ଟ-ଆଉଟଲେଟ୍ ନିର୍ମାଣ ମାଧ୍ୟମରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍ପାଦନ ପାଇଁ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ ।

ମୁଁ ଦୁଃଖର ସହିତ ଆପଣଙ୍କୁ ଜଣାଇବାକୁ ଚାହୁଁଛି ଯେ ଏହି କାର୍ଯ୍ୟାଳୟର ପ୍ରକ୍ରିୟା ସର୍ତ୍ତର ତାଲା ପର୍ଯ୍ୟାପ୍ତ ନୋଟିସ୍ ପ୍ରଦାନ ଏବଂ ଉପସ୍ଥିତିର ତାରିଖ, ସମୟ ଏବଂ ସ୍ଥାନ ସମ୍ପର୍କରେ ପୂର୍ବରୁ ସୂଚନା ଦେବା ସତ୍ତ୍ୱେ, ଆପଣ ଜାଣିଶୁଣି ଉପସ୍ଥିତ ନହେବାକୁ ବାଛିଛନ୍ତି ଏବଂ ଏବେ ବି ଆଉଟଲେଟ୍ ମାଧ୍ୟମରେ ସିଧାସଳଖ ଲଢ଼ିଆ ପୋଖରୀ କୁ ତରଳ ଏବଂ କଠିନ ଆବର୍ଜନା ନିଷ୍ପାଦନ କରୁଛନ୍ତି ।

ତେଣୁ, ଓଡ଼ିଶା ଜଳସେଚନ ଆଇନ, ୧୯୫୯ ର ଧାରା ୩୯ ଅନୁଯାୟୀ, ଓଡ଼ିଶା ଜଳସେଚନ (ସଂଶୋଧନ) ଆଇନ, ୧୯୯୩ ର ଧାରା ୫ ଅନୁଯାୟୀ ଏବଂ ଓଡ଼ିଶା ଭୂମି ସଂସ୍କାର ଆଇନ, ୧୯୬୦ ର ପ୍ରାସଙ୍ଗିକ ବ୍ୟବସ୍ଥା ଅନୁଯାୟୀ, ନିମ୍ନସ୍ୱାକ୍ଷରିତ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ଅଧୀନରେ କ୍ଷମତାପ୍ରାପ୍ତ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ଅନୁଯାୟୀ, ଲଢ଼ିଆ ପୋଖରୀ ରେ ବେଆଇନ ଏବଂ ଇଚ୍ଛାକୃତ ଭାବରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍ପାଦନ ଜାରି ରଖିବା ପାଇଁ କାହିଁକି ୨୫,୦୦୦/- ଟଙ୍କା (ପଚିଶ ହଜାର ଟଙ୍କା କେବଳ) ଜରିମାନା ସହିତ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ, ସେଥିପାଇଁ ମୁଁ ଆପଣଙ୍କୁ ୧୨.୧୨.୨୦୧୮ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ପୁରୀ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଉପସ୍ଥିତ ହେବା ପାଇଁ ଶେଷ ଅର ପାଇଁ ଆହ୍ୱାନ କରୁଛି ।

True copy attested

[Signature]

Deputy Tahasildar
Municipal Collector

[Signature]
08.12.2018

ତହସିଲଦାର-ତଥା-ଜଳସେଚନ ଅଧିକାରୀ, ପୁରୀ

True Copy. Attested

[Signature]
Tahasildar Puri



99-85

OFFICE OF THE TAHASILDAR, PURI

(Judicial Section)

Email - tah.puri.od@gmail.com

Letter No. - 12231

Date - 4.12.25

To,

Krushnachandra Mallik S/o Neela Mallik of Samanga Samil Khandiabandha

M2-Samanga, Khata-2358, No. 4473


Sub - Notice for removal of outlets discharging Liquid & Solid Waste into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206

Madam/Sir,

I, the undersigned, hereby inform you that you were served notices vide Letter No. 11390 Dated 15.11.25 and vide Letter No. 10860 Dated 30.10.25 to appear before the undersigned on 11.11.2025 at 11:00 AM and on 24.11.2025 at 11:00 AM respectively to show cause as why action as deemed proper shall not be taken against you for discharging of Liquid and Solid Waste through construction of discharge-outlets directly flowing into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206.

I am to inform you with regret that despite adequate service of notices and prior intimation by the Process Server of this Office regarding the date, time and place of appearance; you have wilfully chosen not to make an appearance and are still continuing to discharge liquid and solid waste directly through the outlets into Landia Pokhari.


Therefore, in accordance with the authority empowered to the undersigned u/s 39 of Orissa Irrigation Act, 1959; u/s 5 of the Orissa Irrigation (Amendment) Act, 1993 & under the relevant provisions of Orissa Land Reforms Act, 1960; I call upon you for the final time to appear at Puri Tahasil Office on 12.12.2025 at 11:00 AM in person or through your authorized representative(s) to show cause as to why action as deemed proper that includes a penalty of Rs. 25,000/- (Twenty-Five Thousand Rupees only) shall not be imposed on you in the form of arrears of land revenue for the illegal and wilful continuance of liquid and solid waste discharge into Landia Pokhari.


04.12.2025

Tahasildar-cum-Irrigation Officer, Puri


Deputy Collector
Collectorate Puri

True Copy. Attested


Tahasildar Puri



- 386 -

ତହସିଲଦାର, ପୁରୀ ଜିଲ୍ଲା କାର୍ଯ୍ୟାଳୟ

(ନ୍ୟାୟିକ ବିଭାଗ)

Email - tah.puri-od@od.gov.in

ପତ୍ର ସଂଖ୍ୟା - ୧୨୨୩୨

ତାରିଖ - ୪.୧୨.୨୪

ପାଞ୍ଜିରୀ,

ରଘୁ ମଲିକ ପି: ଲକ୍ଷ୍ମଣ ମଲିକ ବା: ସମଙ୍ଗ ସାମିଲ ଖଣ୍ଡିଆବନ୍ଧ

କମି.ନା-୨୨୨୩୨, ଖାତା-୩୨୦୬, ପୂ.ନମ୍ବର-୩୨୩୩

ବିଷୟ - ମୌଜା - ସମଙ୍ଗ, ଖାତା ନମ୍ବର 3206 ର ପୁଟ ନମ୍ବର 4741 ରେ ଅବସ୍ଥିତ ଲକ୍ଷ୍ମଣା ପୋଖରୀରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍ପାଦନ କରୁଥିବା ଯୋଗୁଁ ଦଣ୍ଡ ଏବଂ ଅପସାରଣ ପାଇଁ ନୋଟିସ୍

ମହଶୟା/ମହାଶୟା,

ମୁଁ, ନିମ୍ନ ସ୍ୱାକ୍ଷରିତ, ଆପଣଙ୍କୁ ଜଣାଇ ଦେଉଛି ଯେ ପୂର୍ବରୁ ଆପଣଙ୍କୁ ଚିଠି ସଂଖ୍ୟା ~~୧୨୨୩୨~~ ତାରି ~~୦୪.୧୨.୨୪~~ ଏବଂ ଚିଠି ସଂଖ୍ୟା ~~୧୨୨୩୨~~ ତାରି ~~୦୪.୧୨.୨୪~~ ମାଧ୍ୟମରେ ନୋଟିସ୍ ପ୍ରଦାନ କରାଯାଇଥିଲା ଏବଂ ୧୧.୧୧.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ଓ ୨୪.୧୧.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରିତକ ସମ୍ମୁଖରେ ହାଜର ହେବାକୁ ଅନୁରୋଧ କରାଯାଇଥିଲା । ଉକ୍ତ କାରଣ ଦର୍ଶାଅ ନୋଟିସ୍ ମାଧ୍ୟମ ରେ ଆପଣ କୁ ଜଣା ଯାଇଥିଲା ଯେ କାହିଁକି ମୌଜା - ସମଙ୍ଗ ରେ ଅବସ୍ଥିତ ଖାତା ସଂଖ୍ୟା ୩୨୦୬ ର ପୁଟ ନମ୍ବର ୪୭୪୧ ରେ ଥିବା ଲକ୍ଷ୍ମଣା ପୋଖରୀ ରେ ସିଧାସଳଖ ପ୍ରବାହିତ ହେଉଥିବା ଡିସଚାର୍ଜ-ଆଉଟଲେଟ୍ ନିର୍ମାଣ ମାଧ୍ୟମରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍ପାଦନ ପାଇଁ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ ।

ମୁଁ ଦୁଃଖର ସହିତ ଆପଣଙ୍କୁ ଜଣାଇବାକୁ ଚାହୁଁଛି ଯେ ଏହି କାର୍ଯ୍ୟାଳୟର ପ୍ରକ୍ରିୟା ସର୍ତ୍ତର ଦ୍ୱାରା ପର୍ଯ୍ୟାପ୍ତ ନୋଟିସ୍ ପ୍ରଦାନ ଏବଂ ଉପସ୍ଥିତିର ତାରିଖ, ସମୟ ଏବଂ ସ୍ଥାନ ସମ୍ପର୍କରେ ପୂର୍ବରୁ ସୂଚନା ଦେବା ସତ୍ତ୍ୱେ, ଆପଣ ଜାଣିଶୁଣି ଉପସ୍ଥିତ ନହେବାକୁ ବାନ୍ଧିଛନ୍ତି ଏବଂ ଏବେ ବି ଆଉଟଲେଟ୍ ମାଧ୍ୟମରେ ସିଧାସଳଖ ଲକ୍ଷ୍ମଣା ପୋଖରୀ କୁ ତରଳ ଏବଂ କଠିନ ଆବର୍ଜନା ନିଷ୍ପାଦନ କରୁଛନ୍ତି ।

ତେଣୁ, ଓଡ଼ିଶା ଜଳସେଚନ ଆଇନ, ୧୯୫୯ ର ଧାରା ୩୯ ଅନୁଯାୟୀ, ଓଡ଼ିଶା ଜଳସେଚନ (ସଂଶୋଧନ) ଆଇନ, ୧୯୯୩ ର ଧାରା ୫ ଅନୁଯାୟୀ ଏବଂ ଓଡ଼ିଶା ରୁମି ସଂଘାର ଆଇନ, ୧୯୬୦ ର ପ୍ରାଥମିକ ବ୍ୟବସ୍ଥା ଅନୁଯାୟୀ, ନିମ୍ନସ୍ୱାକ୍ଷରିତ କର୍ତ୍ତୃପକ୍ଷକ ଅଧୀନରେ କ୍ଷମତାପ୍ରାପ୍ତ କର୍ତ୍ତୃପକ୍ଷକ ଅନୁଯାୟୀ, ଲକ୍ଷ୍ମଣା ପୋଖରୀ ରେ ବେଆଇନ ଏବଂ ଇଚ୍ଛାକୃତ ଭାବରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍ପାଦନ ଜାରି ରଖିବା ପାଇଁ କାହିଁକି ୨୫,୦୦୦/- ଟଙ୍କା (ପଚିଶ ହଜାର ଟଙ୍କା କେବଳ) ଜରିମାନା ସହିତ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ, ସେଥିପାଇଁ ମୁଁ ଆପଣଙ୍କୁ ୧୨.୧୨.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ପୁରୀ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଉପସ୍ଥିତ ହେବା ପାଇଁ ଶେଷ ଥର ପାଇଁ ଆହ୍ୱାନ କରୁଛି ।

True copy attested

[Signature]
04.12.24

ତହସିଲଦାର-ତଥା-ଜଳସେଚନ ଅଧିକାରୀ, ପୁରୀ

[Signature]
Deputy Collector
Tahsil, Puri

True Copy Attested
[Signature]
Tahasildar Puri



-88X

OFFICE OF THE TAHASILDAR, PURI

(Judicial Section)

Email - tah.puri-od@od.gov.in

Letter No. - 12232

Date - 4.12.25

To,

Raghu Mallik S/o Lakshman Mallik of Samanga Samil Khandiabandha

MZ-Samanga, Khata-3362, Plot-4473


Sub - Notice for removal of outlets discharging Liquid & Solid Waste into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206

Madam/Sir,


I, the undersigned, hereby inform you that you were served notices vide Letter No. 11330 Dated 15.11.25 and vide Letter No. 10860 Dated 30.10.25 to appear before the undersigned on 11.11.2025 at 11:00 AM and on 24.11.2025 at 11:00 AM respectively to show cause as why action as deemed proper shall not be taken against you for discharging of Liquid and Solid Waste through construction of discharge-outlets directly flowing into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206.

I am to inform you with regret that despite adequate service of notices and prior intimation by the Process Server of this Office regarding the date, time and place of appearance; you have wilfully chosen not to make an appearance and are still continuing to discharge liquid and solid waste directly through the outlets into Landia Pokhari.

Therefore, in accordance with the authority empowered to the undersigned u/s 39 of Orissa Irrigation Act, 1959; u/s 5 of the Orissa Irrigation (Amendment) Act, 1993 & under the relevant provisions of Orissa Land Reforms Act, 1960; I call upon you for the final time to appear at Puri Tahasil Office on 12.12.2025 at 11:00 AM in person or through your authorized representative(s) to show cause as to why action as deemed proper that includes a penalty of Rs. 25,000/- (Twenty-Five Thousand Rupees only) shall not be imposed on you in the form of arrears of land revenue for the illegal and wilful continuance of liquid and solid waste discharge into Landia Pokhari.


09.12.2025
Tahasildar-cum-Irrigation Officer, Puri


Deputy Collector
Muz. Collector

True Copy Attested

Tahasildar Puri



ତହସିଲଦାର, ପୁରୀ କ କାର୍ଯ୍ୟାଳୟ

(ନ୍ୟାୟିକ ବିଭାଗ)

Email - teh.puri-od@od.gov.in

ପତ୍ର ସଂଖ୍ୟା - ୯୨୨୩୩

ତାରିଖ - ୪.୧୨.୨୪

ପାଠକୃଷ୍ଣ

ଅଭିମତ୍ୟ ମଲିକ ପି: ବାବାଜୀ ମଲିକ ବା: ସମଜ ସାମିଲ ଖଣ୍ଡିଆବନ୍ଧ

ପଠନୀ - ୩୩୨୦, ଖାତା ନମ୍ବର ୩୩୨୦, ପୁରୀ - ୭୫୧୦୧

ବିଷୟ - ମୌଜା - ସମଜ, ଖାତା ନମ୍ବର ୩୨୦୬ ର ପୁର ନମ୍ବର ୪୭୪୧ ରେ ଅବସ୍ଥିତ ଲକ୍ଷ୍ମୀ ପୋଖରୀରେ ତରଳ ଏବଂ କଠିନ ବର୍ଣ୍ଣବସ୍ତୁ ନିଷ୍ପାଦନ କରୁଥିବା ଯୋଗୁଁ ଦଣ୍ଡ ଏବଂ ଅପସାରଣ ପାଇଁ ନୋଟିସ୍

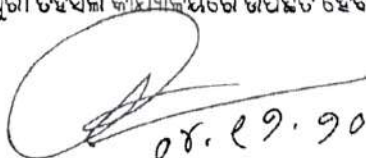
ମହଶୟ/ମହାଶୟ,

ମୁଁ ନିମ୍ନ ସ୍ୱାକ୍ଷରିତ, ଆପଣଙ୍କୁ ଜଣାଇ ଦେଉଛି ଯେ ପୂର୍ବରୁ ଆପଣଙ୍କୁ ଚିଠି ସଂଖ୍ୟା ୧୧୩୩୦ ତାରି ୧୩.୧୧.୨୪ ଖ ଏବଂ ଚିଠି ସଂଖ୍ୟା ୧୩୩୩୦ ତାରି ୧୦.୧୦.୨୪ ଖ ମାଧ୍ୟମରେ ନୋଟିସ୍ ପ୍ରଦାନ କରାଯାଇଥିଲା ଏବଂ ୧୧.୧୧.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ଓ ୨୪.୧୧.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରିତକ ସମ୍ମୁଖରେ ହାଜର ହେବାକୁ ଅନୁରୋଧ କରାଯାଇଥିଲା । ଉକ୍ତ କାରଣ ଦର୍ଶାଅ ନୋଟିସ୍ ମାଧ୍ୟମ ରେ ଆପଣ କୁ ଜଣା ଯାଇଥିଲା ଯେ କାହିଁକି ମୌଜା - ସମଜ ରେ ଅବସ୍ଥିତ ଖାତା ସଂଖ୍ୟା ୩୨୦୬ ର ପୁର ନମ୍ବର ୪୭୪୧ ରେ ଥିବା ଲକ୍ଷ୍ମୀ ପୋଖରୀ ରେ ସିଧାସଳଖ ପ୍ରବାହିତ ହେଉଥିବା ତିସରାକ-ଆଉଟଲେଟ୍ ନିର୍ମାଣ ମାଧ୍ୟମରେ ତରଳ ଏବଂ କଠିନ ବର୍ଣ୍ଣବସ୍ତୁ ନିଷ୍ପାଦନ ପାଇଁ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ ।


ମୁଁ ଦୁଃଖର ସହିତ ଆପଣଙ୍କୁ ଜଣାଇବାକୁ ଚାହୁଁଛି ଯେ ଏହି କାର୍ଯ୍ୟାଳୟର ପ୍ରକ୍ରିୟା ସର୍ତ୍ତର ଦ୍ୱାରା ପର୍ଯ୍ୟାପ୍ତ ନୋଟିସ୍ ପ୍ରଦାନ ଏବଂ ଉପସ୍ଥିତିର ତାରିଖ, ସମୟ ଏବଂ ସ୍ଥାନ ସମ୍ପର୍କରେ ପୂର୍ବରୁ ସୂଚନା ଦେବା ସତ୍ତ୍ୱେ, ଆପଣ ଜାଣିଶୁଣି ଉପସ୍ଥିତ ନହେବାକୁ ବାଞ୍ଛୁଛନ୍ତି ଏବଂ ଏବେ ବି ଆଉଟଲେଟ୍ ମାଧ୍ୟମରେ ସିଧାସଳଖ ଲକ୍ଷ୍ମୀ ପୋଖରୀ କୁ ତରଳ ଏବଂ କଠିନ ଆବର୍ଜନା ନିଷ୍ପାଦନ କରୁଛନ୍ତି ।

ତେଣୁ, ଓଡ଼ିଶା ଜଳସେଚନ ଆଇନ, ୧୯୫୯ ର ଧାରା ୩୯ ଅନୁଯାୟୀ, ଓଡ଼ିଶା ଜଳସେଚନ (ସଂଶୋଧନ) ଆଇନ, ୧୯୯୩ ର ଧାରା ୫ ଅନୁଯାୟୀ ଏବଂ ଓଡ଼ିଶା ଭୂମି ସଂସ୍କାର ଆଇନ, ୧୯୬୦ ର ପ୍ରାସଙ୍ଗିକ ବ୍ୟବସ୍ଥା ଅନୁଯାୟୀ, ନିମ୍ନସ୍ୱାକ୍ଷରିତ କର୍ତ୍ତୃପକ୍ଷକ ଅଧୀନରେ କ୍ଷମତାପ୍ରାପ୍ତ କର୍ତ୍ତୃପକ୍ଷକ ଅନୁଯାୟୀ, ଲକ୍ଷ୍ମୀ ପୋଖରୀ ନେ ବେଆଇନ ଏବଂ ଇଚ୍ଛାକୃତ ଭାବରେ ତରଳ ଏବଂ କଠିନ ବର୍ଣ୍ଣବସ୍ତୁ ନିଷ୍ପାଦନ ଜାରି ରଖିବା ପାଇଁ କାହିଁକି ୨୫,୦୦୦/- ଟଙ୍କା (ପଚିଶ ହଜାର ଟଙ୍କା କେବଳ) ଜରିମାନା ସହିତ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ, ସେଥିପାଇଁ ମୁଁ ଆପଣଙ୍କୁ ୧୨.୧୨.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ପୁରୀ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଉପସ୍ଥିତ ହେବା ପାଇଁ ଶେଷ ଥର ପାଇଁ ଆହ୍ୱାନ କରୁଛି ।

True copy attested


୦୪.୧୨.୨୦୨୪
ତହସିଲଦାର-ତଥା-ଜଳସେଚନ ଅଧିକାରୀ, ପୁରୀ


Deputy Collector
Tehsil, Collector's Office

True Copy, Attested

Tahasildar Puri.



~~297~~

297

OFFICE OF THE TAHASILDAR, PURI

(Judicial Section)

Email - tah.puri-od@od.gov.in

Letter No. 12283

Date - 9.12.25

To.

Abhimanyu Mallik S/o Babaji Mallik of Samanga Samli Khandiabandha

M2. Samanga, Mouza. 3268, Plot. 4743

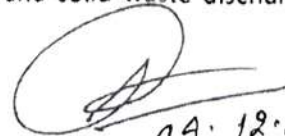
Sub - Notice for removal of outlets discharging Liquid & Solid Waste into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206

Madam/Sir,

I, the undersigned, hereby inform you that you were served notices vide Letter No. 11330 Dated 19.11.25 and vide Letter No. 10960 Dated 30.10.25 to appear before the undersigned on 11.11.2025 at 11:00 AM and on 24.11.2025 at 11:00 AM respectively to show cause as why action as deemed proper shall not be taken against you for discharging of Liquid and Solid Waste through construction of discharge-outlets directly flowing into Landia Pokhari located at Mouza - Samanga in Plot No. 4741 of Khata No. 3206.

I am to inform you with regret that despite adequate service of notices and prior intimation by the Process Server of this Office regarding the date, time and place of appearance; you have wilfully chosen not to make an appearance and are still continuing to discharge liquid and solid waste directly through the outlets into Landia Pokhari.

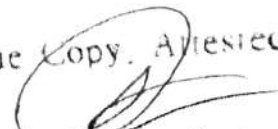
Therefore, in accordance with the authority empowered to the undersigned u/s 39 of Orissa Irrigation Act, 1959; u/s 5 of the Orissa Irrigation (Amendment) Act, 1993 & under the relevant provisions of Orissa Land Reforms Act, 1960; I call upon you for the final time to appear at Puri Tahasil Office on 12.12.2025 at 11:00 AM in person or through your authorized representative(s) to show cause as to why action as deemed proper that includes a penalty of Rs. 25,000/- (Twenty-Five Thousand Rupees only) shall not be imposed on you in the form of arrears of land revenue for the illegal and wilful continuance of liquid and solid waste discharge into Landia Pokhari.


09.12.2025

Tahasildar-cum-Irrigation Officer, Puri


Deputy Collector,
Muzaffar, Collect. Office

True Copy. Attested


Tahasildar Puri



- 94 -

ତହସିଲଦାର, ପୁରୀ ଜା କାର୍ଯ୍ୟାଳୟ

(ନ୍ୟାୟିକ ବିଭାଗ)

Email - tah.puri-od@od.gov.in

ପତ୍ର ସଂଖ୍ୟା - ୧୨୨୩୭

ତାରିଖ - ୪.୧୨.୨୪

ପ୍ରାପ୍ତେଷୁ .

ଭୁମର ମଲିକ ପି: ନିଧୁ ମଲିକ ବା : ସମଜ ସାମିଲ ଖଣ୍ଡିଆବନ୍ଧ

କାରିନା - ସମଜ ସାମିଲ ଖଣ୍ଡିଆବନ୍ଧ, ପୁରୀ - ୭୫୧୦୧୨

ବିଷୟ - ମୌଜା - ସମଜ, ଖାତା ନମ୍ବର 3206 ର ପୁର ନମ୍ବର 4741 ରେ ଅବସ୍ଥିତ ଲକ୍ଷ୍ମିଆ ପୋଖରୀରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍କାସନ କରୁଥିବା ଯୋଗୁଁ ଦଣ୍ଡ ଏବଂ ଅପସାରଣ ପାଇଁ ନୋଟିସ୍

ମହଶୟା/ମହାଶୟା,

ମୁଁ, ନିମ୍ନ ସ୍ୱାକ୍ଷରିତ, ଆପଣଙ୍କୁ ଜଣାଇ ଦେଉଛି ଯେ ପୂର୍ବରୁ ଆପଣଙ୍କୁ ଚିଠି ସଂଖ୍ୟା ୧୧୩୩୦ ତାରି ୧୧.୧୧.୨୦୨୪ ଖ ଏବଂ ଚିଠି ସଂଖ୍ୟା ୧୧୩୩୦ ତାରି ୦୫.୧୧.୨୦୨୪ ଖ ମାଧ୍ୟମରେ ନୋଟିସ୍ ପ୍ରଦାନ କରାଯାଇଥିଲା ଏବଂ ୧୧.୧୧.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ଓ ୨୪.୧୧.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ନିମ୍ନ ସ୍ୱାକ୍ଷରିତକ ସମ୍ମୁଖରେ ହାଜର ହେବାକୁ ଅନୁରୋଧ କରାଯାଇଥିଲା । ଉକ୍ତ କାରଣ ଦର୍ଶାଅ ନୋଟିସ୍ ମାଧ୍ୟମ ରେ ଆପଣ କୁ ଜଣା ଯାଇଥିଲା ଯେ କାହିଁକି ମୌଜା - ସମଜ ରେ ଅବସ୍ଥିତ ଖାତା ସଂଖ୍ୟା ୩୨୦୬ ର ପୁର ନମ୍ବର ୪୭୪୧ ରେ ଥିବା ଲକ୍ଷ୍ମିଆ ପୋଖରୀ ରେ ସିଧାସଳଖ ପ୍ରବାହିତ ହେଉଥିବା ଡିସର୍ଜା-ଆଉଟଲେବ୍ ନିର୍ମାଣ ମାଧ୍ୟମରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍କାସନ ପାଇଁ ଆପଣଙ୍କ ବିରୁଦ୍ଧରେ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ ।

ମୁଁ ଦୁଃଖର ସହିତ ଆପଣଙ୍କୁ ଜଣାଇବାକୁ ଚାହୁଁଛି ଯେ ଏହି କାର୍ଯ୍ୟାଳୟର ପ୍ରକ୍ରିୟା ସର୍ତ୍ତର ଦ୍ୱାରା ପର୍ଯ୍ୟାପ୍ତ ନୋଟିସ୍ ପ୍ରଦାନ ଏବଂ ଉପସ୍ଥିତିର ତାରିଖ, ସମୟ ଏବଂ ସ୍ଥାନ ସମ୍ପର୍କରେ ପୂର୍ବରୁ ସୂଚନା ଦେବା ସତ୍ତ୍ୱେ, ଆପଣ କାଣିଶୁଣି ଉପସ୍ଥିତ ନହେବାକୁ ବାଞ୍ଛିଛନ୍ତି ଏବଂ ଏବେ ବି ଆଉଟଲେବ୍ ମାଧ୍ୟମରେ ସିଧାସଳଖ ଲକ୍ଷ୍ମିଆ ପୋଖରୀ ୍ରୁ ତରଳ ଏବଂ କଠିନ ଆବର୍ଜନା ନିଷ୍କାସନ କରୁଛନ୍ତି ।

ତେଣୁ, ଓଡ଼ିଶା ଜଳସେଚନ ଆଇନ, ୧୯୫୯ ର ଧାରା ୩୯ ଅନୁଯାୟୀ, ଓଡ଼ିଶା ଜଳସେଚନ (ସଂଶୋଧନ) ଆଇନ, ୧୯୯୩ ର ଧାରା ୫ ଅନୁଯାୟୀ ଏବଂ ଓଡ଼ିଶା ରୁମି ସଂସ୍କାର ଆଇନ, ୧୯୭୦ ର ପ୍ରାସଙ୍ଗିକ ବ୍ୟବସ୍ଥା ଅନୁଯାୟୀ, ନିମ୍ନସ୍ୱାକ୍ଷରିତ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ଅଧୀନରେ କ୍ଷମତାପ୍ରାପ୍ତ କର୍ତ୍ତୃପକ୍ଷଙ୍କ ଅନୁଯାୟୀ, ଲକ୍ଷ୍ମିଆ ପୋଖରୀ ରେ ବେଆଇନ ଏବଂ ଇଚ୍ଛାକୃତ ଭାବରେ ତରଳ ଏବଂ କଠିନ ବର୍ଜ୍ୟବସ୍ତୁ ନିଷ୍କାସନ ଜାରି ରଖିବା ପାଇଁ କାହିଁକି ୨୫,୦୦୦/- ଟଙ୍କା (ପଚିଶ ହଜାର ଟଙ୍କା କେବଳ) ଜରିମାନା ସହିତ ଉପଯୁକ୍ତ ବିବେଚିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ନାହିଁ, ସେଥିପାଇଁ ମୁଁ ଆପଣଙ୍କୁ ୧୨.୧୨.୨୦୨୪ ତାରିଖ ସକାଳ ୧୧:୦୦ ଚାରେ ପୁରୀ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଉପସ୍ଥିତ ହେବା ପାଇଁ ଶେଷ ଥର ପାଇଁ ଆହ୍ୱାନ କରୁଛି ।

Three copy attested

[Signature]
Deputy Collector
Municipal, Cuttack

[Signature]
04.12.2024

ତହସିଲଦାର-ତଥା-ଜଳସେଚନ ଅଧିକାରୀ, ପୁରୀ

True Copy, Attested
[Signature]
Tahasilidar Puri

-X-

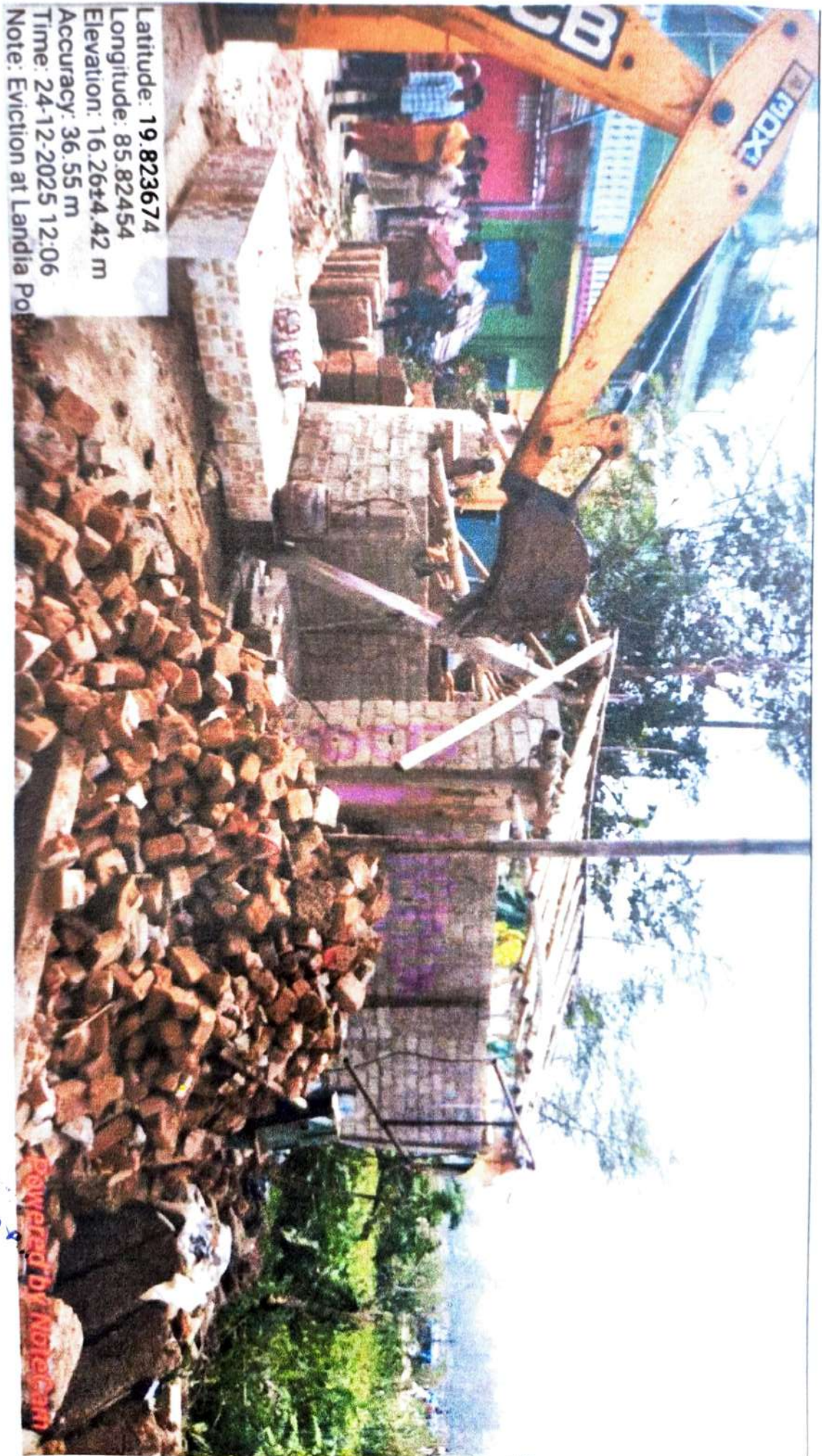
Latitude: 19.823931
Longitude: 85.824077
Elevation: 16.46±1.81 m
Accuracy: 5.236 m
Time: 24-12-2025 11:30
Note: Eviction at Landia Pokhari



Powered by Motocam

Shake
Hand
Deputy Collector
Muzaffargarh District, Collectorate

1 X 1



Latitude: 19.823674
 Longitude: 85.82454
 Elevation: 16.2644,42 m
 Accuracy: 36.55 m
 Time: 24-12-2025 12:06
 Note: Eviction at Landia Po

Powered by NotCam

S. S. S.
 19/12/25
 Deputy Collector
 District Collector

1

Latitude: 19.823442
 Longitude: 85.824331
 Elevation: 18.26±3.49 m
 Accuracy: 47.58 m
 Time: 24-12-2025 12:10
 Note: Eviction at Landia Pokhari

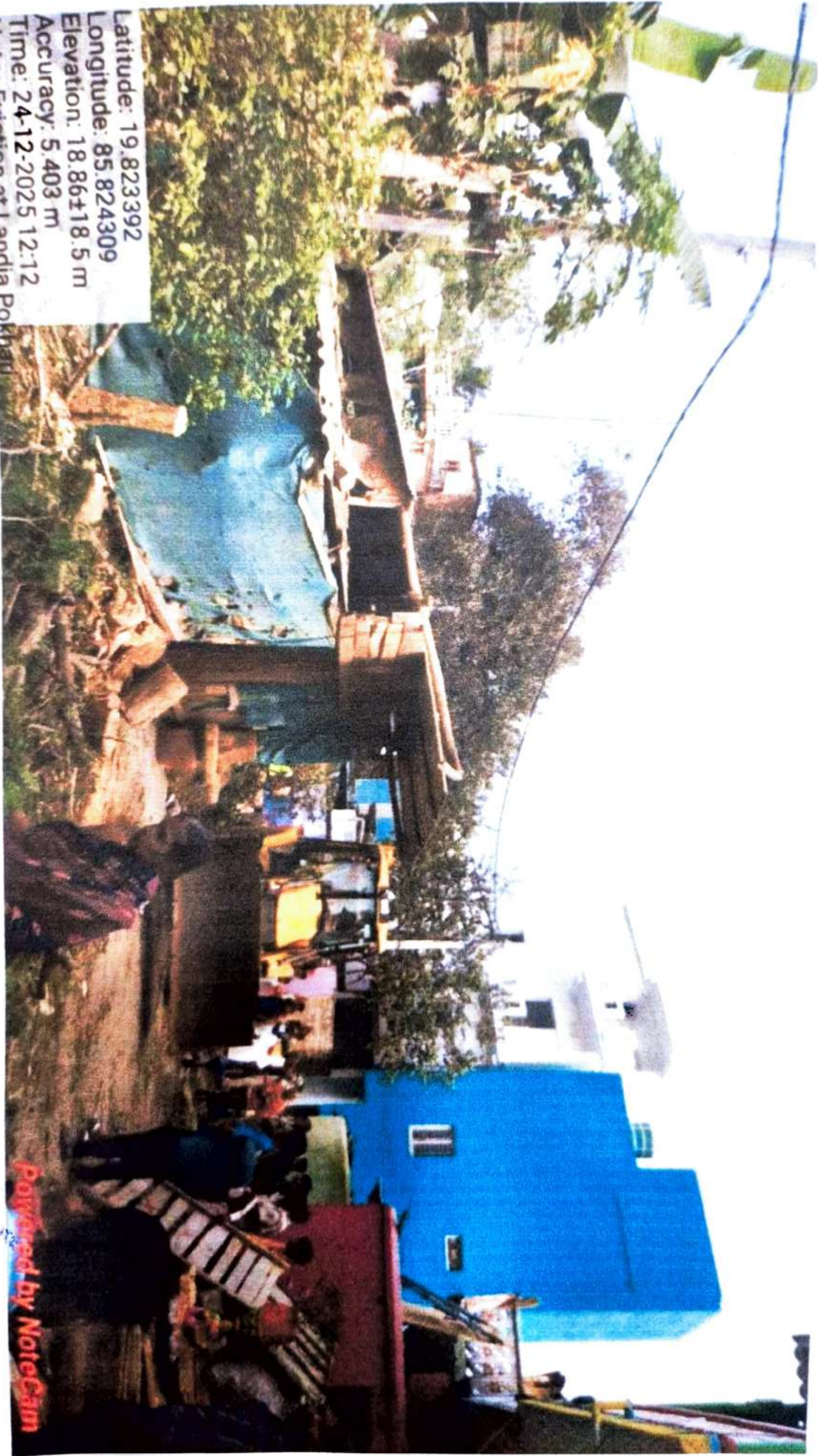


Deshor
15/12/25
 District Collector
 District Collector

Powered by MostCam

- X -

Latitude: 19.8233392
 Longitude: 85.824309
 Elevation: 18.86±18.5 m
 Accuracy: 5.403 m
 Time: 24-12-2025 12:12
 Note: Eviction at Landia Pokhara



Dr. Bishu B. B. B.

Deputy Collector
 Municipal Collector

Powered by NoteCam

~~X~~

Latitude: 19.823442
Longitude: 85.824268
Elevation: 18.26±8.26 m
Accuracy: 5.955 m
Time: 24-12-2025 12:13
Note: Eviction at Landia Pott...



Powered by NoteCam

D. Daley
15/12/2025
Deputy Collector
District Collector

X

Latitude: 19.823495
 Longitude: 85.824444
 Elevation: 16.26±5.6 m
 Accuracy: 7.909 m
 Time: 24-12-2025 13:10
 Note: Eviction at Landia Po



Powered by NoteCam

D. Balasubramanian
 Deputy Collector
 District Collector

- X -

Latitude: 19.823339
Longitude: 85.82441
Elevation: 16.26±5.83 m
Accuracy: 20.84 m
Time: 24-12-2025 13:39
Note: Eviction at Landia Pochhad



Powered by NetScam

S. S. S. S.
15/12/2025
Dep. Dy. Collector
Muzirjal, Collector

1 X 1

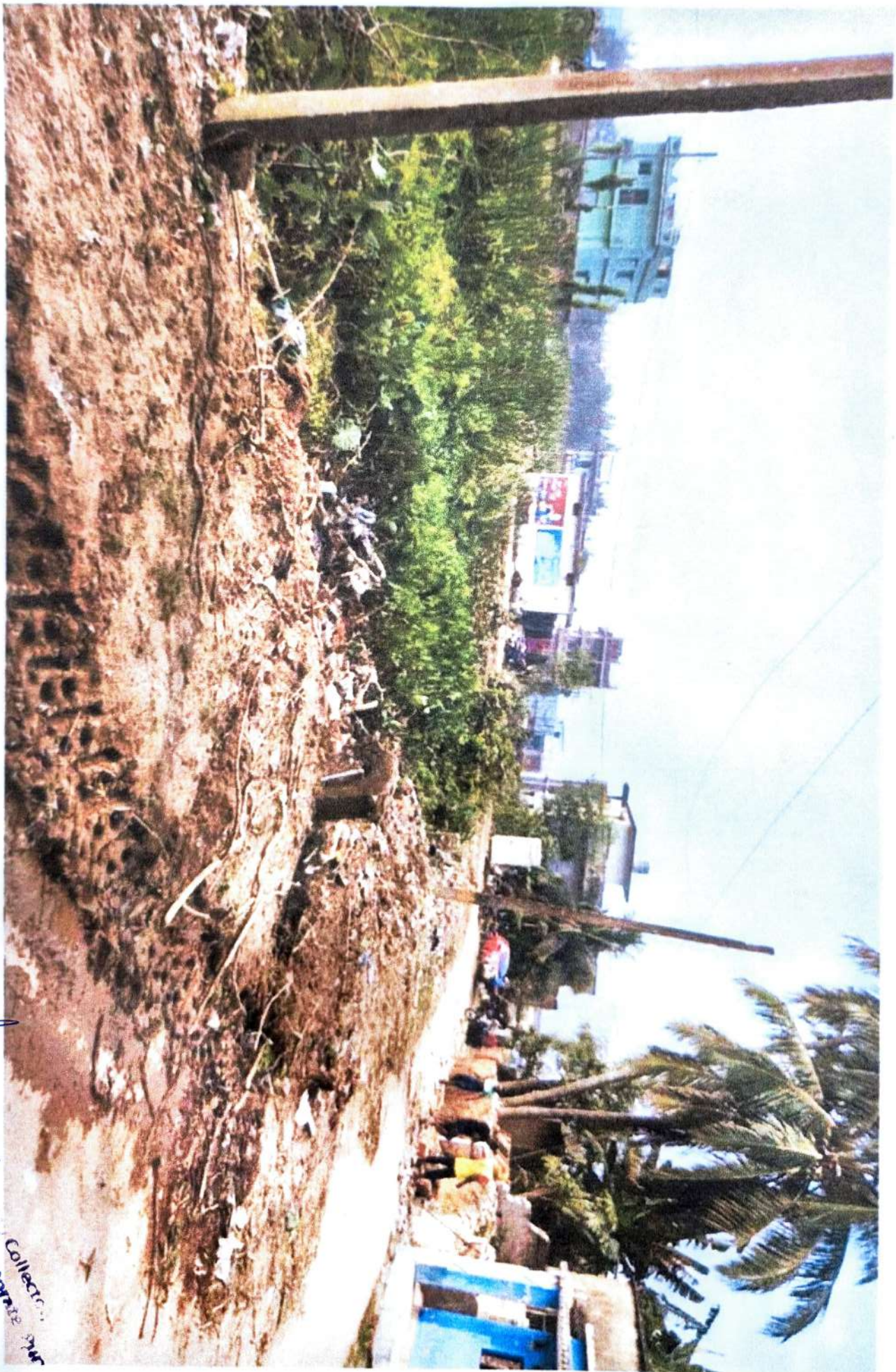
Latitude: 19.823255
Longitude: 85.824431
Elevation: 16.461421 m
Accuracy: 17.36 m
Time: 24-12-2025 13:39
Note: Eviction at Landia Pokhari



Powered by NoteCam

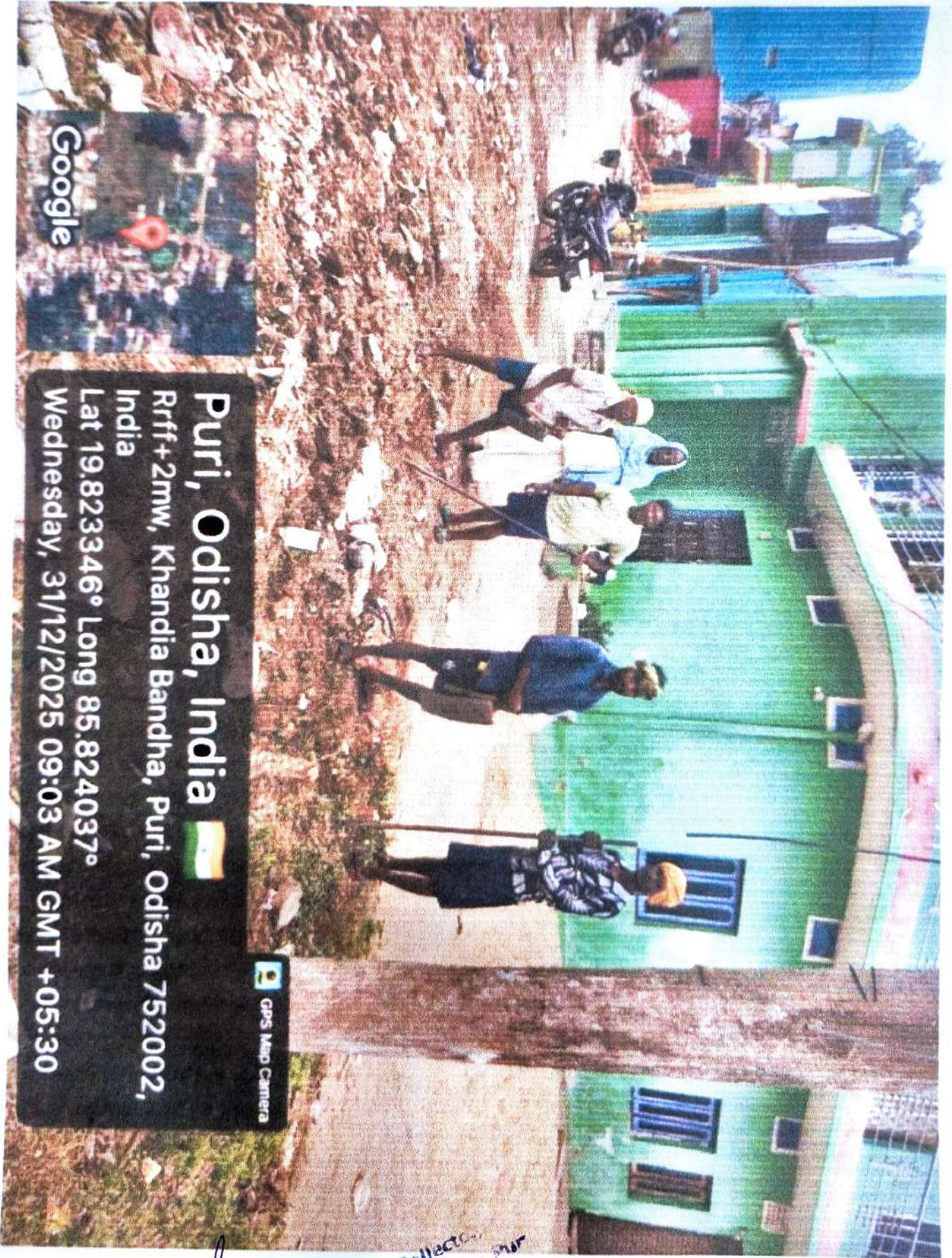
Shubham
Sharma
District Collector

- X -



Prabhu
Sharma
District Collector
Muzaffarpur, Bihar

X



Google

Puri, Odisha, India



Rrf+2mw, Khandia Bandha, Puri, Odisha 752002, India

Lat 19.823346° Long 85.824037°

Wednesday, 31/12/2025 09:03 AM GMT +05:30

GPS Map Camera

[Handwritten Signature]
 Deputy Collector,
 Judicial, Collectorate Puri

- 102 -



Google

GPS Map Camera

Puri, Odisha, India



Rrf+2mw, Khandia Bandha, Puri, Odisha 752002, India

Lat 19.823307° Long 85.824095°

Wednesday, 31/12/2025 09:03 AM GMT +05:30

Signature
 15/04/2025
 Deputy Collector,
 District Collectorate



15:41:11



Fri, 02/01/2026, 3:41:11 PM

RRFF+2MW, Khandia Bandha, Puri, Odisha
752002, India

Lat: 19.8233°, Long: 85.8241°

☁ 24.32°C 🌬 4.59m/s 💧 53%

Chase
13/01/26
 Deputy Collector
 Judicial, Collectorate Puri



Latitude: 19.823337
Longitude: 85.824108
Elevation: 6.21±3.00 m
Accuracy: 4.24 m
Time: 28-01-2026 11:38:10

Hi-Cam 5.0.5

Wahab
15/04/26
Deputy Collector
Judicial Collectorate

~~12~~



Chaitanya
Chaitanya

Deputy Collector,
Muzaffarpur, Collectorate Purnea

~~10/2~~



Latitude: 19.823564
Longitude: 85.824492
Elevation: 6.85±4.03 m
Accuracy: 4.75 m
Time: 28-01-2026 11:43:31

Chang
T. S. Subba
Deputy Collector,
Mandal, Collectorate Air



Latitude: 19.823899
Longitude: 85.824126
Elevation: 7.64±4.80 m
Accuracy: 5.23 m
Time: 28-01-2026 11:47:11

S. S. S.
Deputy Collector,
Kudal, Collectorate

~~18~~

Annexure-1316

119

ଜଳ ସମ୍ପଦ ବିଭାଗ, ଓଡ଼ିଶା
OFFICE OF THE SUPERINTENDING ENGINEER
DRAINAGE DIVISION, PURI
 Email id: - eeddpuri@gmail.com

Letter No. 2061/WE

Date. 02.12.2025

To
The Collector and District Magistrate, Puri

Sub: O. A No.149 of 2025/EZ filed by Sri Madanmohan Rout versus State of Odisha & Others before the learned National Green Tribunal, Eastern Zone Bench, Kolkata.

Ref:- Your good office Letter No.-3939/Judl, dtd.29.10.2025, Letter No.4186/Judl, dtd,17.11.2025 and Letter No.-4493/Judl, dtd.02.12.2024.

Sir,

In inviting a kind reference to the subject cited above, it is to state that, as per direction of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, and recommendations of the joint committee the required estimate for construction of the drain aside/around the "Landia Pokhari" has been prepared for an amount of **Rs.94.13 lakh** and submitted to the Competent Authority vide letter No.2031 dtd. 25.11.2025 for necessary administrative approval of Govt. (copy of letter enclosed)

Further, the compliance with the order dated 04.11.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, the costs of Rs.10000/- has been deposited through Demand Draft, bearing **DD No. 78788 dated.01.12.2025** drawn in favour of "Registrar, National Green Tribunal", payable at New Delhi. (copy of Demand Draft enclosed)

The said Demand Draft is being sent through courier service on 01.12.2025 to ensure timely compliance with the directions of the Hon'ble Tribunal.

The This is for favour of kind information and necessary action.

- Encl: - 1) Copy of the letter sent to the Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata,
 2) Copy of Demand Draft No. 787886 Dated 01.12.2025
 3) Copy of the Courier Receipt No. 100438906501
 4) Copy of letter No.2031 dtd. 25.11.2025

Yours faithfully,

Ry S 15
 02.12.2025
 Superintending Engineer
 Drainage Division, Puri

True copy attached

S. K. Rout
(Signature)
 Deputy Collector,
 District Collectorate Puri

Memo No. 2062 / Date. 02.12.2025
 Copy submitted to the Additional District Magistrate, Puri for favour of your kind information & necessary action.

Ry S 15
 02.12.2025
 Superintending Engineer
 Drainage Division, Puri

ଜଳସଂପଦବିଭାଗ, ଓଡ଼ିଶା

**OFFICE OF THE SUPERINTENDING ENGINEER
DRAINAGE DIVISION, SHREE VIHAR, PURI**

Email id: - eeddpuri@gmail.com

Letter No. 2054

Date. 01.12.2025

TO

**THE REGISTRAR
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH
KOLKATA**

Subject: Submission of Demand Draft towards costs in compliance with order dated 04.11.2025 in OA No. 149/2025/EZ.

Respected Sir,

I, Shri Ramakanta Mallik, aged about 48 years, Son of Jadunath Mallik, presently working as Superintending Engineer, Drainage Division, Puri, Odisha (Respondent No. 5) in Original Application No. 149/2025/EZ, **Madanmohan Rout versus State of Odisha & Others.**, most respectfully submit as follows:

1. That I seek to place on record my compliance with the order dated 04.11.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in the above-mentioned matter.
2. That in pursuance of the said order, I am depositing the costs imposed by the Hon'ble Tribunal by way of a Demand Draft, bearing **DD No. 787886**, drawn in favour of "Registrar, National Green Tribunal", payable at New Delhi, as directed by the concerned authorities.
3. That since I am presently posted in the State of Odisha and considering the geographical distance and administrative constraints, the said Demand Draft is being sent through courier to ensure timely compliance with the directions of the Hon'ble Tribunal.
4. You are requested to kindly accept the enclosed Demand Draft as due compliance with the order dated 04.11.2025.

Yours faithfully,

Ramakanta Mallik
01.12.2025
Shri Ramakanta Mallik
Superintending Engineer
Drainage Division, Puri, Odisha
Respondent No. 5
Superintending Engineer
Drainage Division, Puri

Three copy attached

Chandra
15/01/26

Deputy Collector,
Muzil, Collectorate Puri

- X -

भारतीय स्टेट बैंक
State Bank of India

ISSUING BRANCH: CSRI JAGANNATH SANSKRIT VISWAVIDYALAYA
कोड नं / CODE No: 18102
Tel No.

मांगद्राफ्ट
DEMAND DRAFT

Key: NOBMON
Sr. No: 142811

0 1 1 2 2 0 2 2
D D M M Y Y

मार्गे जानिएपर REGISTRAR, NATIONAL GREEN TRIBUNAL

या उनके आदेश पर

रुपये RUPEES DEMAND PAY

OR ORDER

Ten Thousand Only

अवा करें ₹

10000.00

IOI 000552787886

Key: NOBMON, Sr. No: 142811

AMOUNT BELOW 10001(0/5)

मूल्य प्राप्त / VALUE RECEIVED

Name of Applicant

SUPERINTENDING ENGINEER, DRAI

Shreelha
BRANCH MANAGER

आधिकृत इकाई/अधिकृत
AUTHORIZED SIGNATORY

9-1268F

भारतीय स्टेट बैंक

STATE BANK OF INDIA

अवाकर्ता शाखा / DRAWEE BRANCH: NEW DELHI

THIS DRAFT IS VALID ONLY IF SIGNED BY TWO OFFICERS

कम्प्यूटर द्वारा मुद्रित होने पर ही वैध
VALID ONLY IF COMPUTER PRINTED

केवल 3 माहों के लिए वैध
VALID FOR 3 MONTHS ONLY

⑈ 78 7886 ⑈ 00000 20001: 00055 2 ⑈ 16

Three copy attested

S. S. Bhatnagar

Deputy Collector,
Judicial, Collectorate, Faridkot



Trackon

SWIFT SAFE SURE

Phone : 011-48603800
Web : www.trackon.in



100438906501



A-64, Naraina Industrial Area, Phase-I, New Delhi-110028
CIN : U83013DL2002PTC113971

PUR
11/12/25

CONSIGNOR

*Chief Supt Engineer
Drainy Div.
PUR*

CONSIGNEE

*National Green
Easter Zone Bank
Block-III-B
New Town. Kol-152*

ORIGIN

PR

DESTINATION

Kol

DDX/N.DOX

PCS

WEIGHT

1.00

AIR / SURFACE

COURIER CHARGES

RISK CHARGES

GST

TOTAL

CASH

CREDIT

P.O.D. / RECEIVER COPY

Received by TCPL

I warrant that all details given herein are true and correct. I accepted the terms of carriage.

Received Pkt(s)/Parcel(s) in order & good Condition

Name
(Please affix your stamp)

Signature

DATE

TIME

Sender's Signature

Date : Time :



Know about us

FOR YOUR PERSONAL AND VALUABLE ITEMS, USE OUR EXPRESS SERVICE - PRIME TRACK.

Three copy attached

Chaitanya

Deputy Collector
Muzaffarpur, Bihar



OFFICE OF THE TAHASILDAR, PURI

(Judicial Section)

Email - tah.puri-od@od.gov.in

Letter No. - 12112

Date - 02.12.2025

To,

The Asst. Collector, Judicial Section,
Collectorate, Puri

Sub - Regarding compliance to the Order dated 04.11.2025 of the Hon'ble NGT, Eastern Zone Bench, Kolkata in O.A. No. 149 of 2025/EZ filed by Sri Madan Mohan Rout - Vrs- State of Odisha & Others

Ref - Letter No. 4491/Judl Dated 02.12.2025 of your good office

Sir,

In inviting a kind attention to the subject cited above, I am to inform that as consulted with Ld. Advocate Ms. Mugdha Pande for compliance in the Order dated 04.11.2025 of the Hon'ble NGT, Eastern Zone Bench, Kolkata in O.A. No. 149 of 2025/EZ filed by Sri Madan Mohan Rout -Vrs- State of Odisha & Others; the undersigned has already taken steps for payment of the penalty amount Rs. 10,000/- (Ten Thousand Rupees only) in personal capacity vide Demand Draft No. 444197 Dated 01.12.2025 in favour of the Registrar, National Green Tribunal payable at New Delhi.

The compliance report along with the Original Demand Draft has been sent to the Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata vide a private courier service (DTDC) on 01.12.2025. The tracking number of the package is - V4000564908.

Further, the undersigned is taking necessary steps for compliance to the orders of the Hon'ble NGT in informing the households to prevent discharge of liquid or dumping of solid waste. It is pertinent to mention here that the undersigned had issued notices twice to the said households for appearance at Tahasil Office, Puri; however, each time none of the households appeared despite adequate service of

Three copy attached

[Handwritten Signature]

Deputy Collector,
Judicial Collectorate Puri

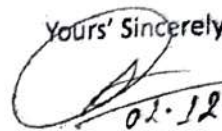
notice. Therefore, necessary steps for punitive actions have been planned to be taken against the said households as per the provision of the Orissa Irrigation Act, 1959 and the Orissa Land Reforms Act, 1960.

This is favour of kind information and necessary action.

Encl -

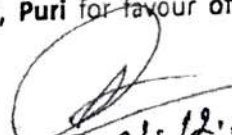
- 1) Copy of the letter sent to the Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata
- 2) Copy of the Demand Draft No. 444197 Dated 01.12.2025
- 3) Copy of the Courier Tracking Receipt with No. V4000564908

Yours' Sincerely,


02.12.2025
Tahasildar, Puri

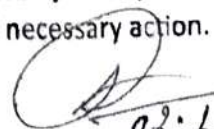
Memo No: 12113 Date: 02.12.2025

Copy submitted to the Additional District Magistrate (General), Puri for favour of kind information and necessary action.


02.12.2025
Tahasildar, Puri

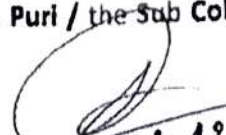
Memo No: 12114 Date: 02.12.2025

Copy forwarded to the Superintending Engineer, Drainage Division, Puri / the Block Development Officer, Puri Sadar for favour of kind information and necessary action.


02.12.2025
Tahasildar, Puri

Memo No: 12115 Date: 02.12.2025

Copy submitted to the Additional District Magistrate (Revenue), Puri / the Sub Collector, Puri for favour of kind information and necessary action.


02.12.2025
Tahasildar, Puri

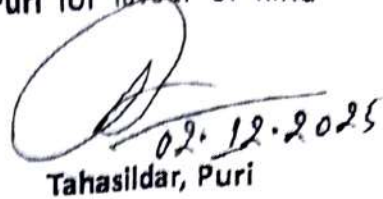
Free copy attested



Deputy Collector,
Muzil. Collectorate Puri

~~X~~Memo No: 12116 Date: 02.12.2025Copy submitted to the OSD to Collector & District Magistrate, Puri for favour of kind
information of Collector & District Magistrate, Puri

Three copy attested

Deputy Collector,
Judicial, Collectorate Puri
02.12.2025
Tahasildar, Puri

Date: 01.12.2025

① - X -
 To,
**THE REGISTRAR,
 NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH
 KOLKATA**

Subject: Submission of Demand Draft towards costs in compliance with order dated 04.11.2025 in OA No. 149/2025/EZ.

Respected Sir,

I, Shri Abhisek Dash, aged about 33 years, Son of Anil Kumar Dash, presently working as Tahasildar, Puri Sadar, Puri, Odisha (Respondent No. 6) in Original Application No. 149/2025/EZ, *Madanmohan Rout v. State of Odisha & Ors.*, most respectfully submit as follows:

1. That I seek to place on record my compliance with the order dated 04.11.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in the above-mentioned matter.
2. That in pursuance of the said order, I am depositing the costs imposed by the Hon'ble Tribunal by way of a Demand Draft, bearing DD No. 444197, drawn in favour of "Registrar, National Green Tribunal", payable at New Delhi, as directed by the concerned authorities.
3. That since I am presently posted in the State of Odisha and considering the geographical distance and administrative constraints, the said Demand Draft is being sent through courier to ensure timely compliance with the directions of the Hon'ble Tribunal.
4. You are requested to kindly accept the enclosed Demand Draft as due compliance with the order dated 04.11.2025.

Yours faithfully,

Abhisek Dash
 01.12.2025

Abhisek Dash

Tahasildar, Puri Sadar, Dist - Puri
 Respondent No. 6

Tahasildar, Puri

Place: Puri

Three copy attached

o/c

Deputy Collector

Deputy Collector,
 District Collector's Office, Puri

जारी करने वाला भारतीय स्टेट बैंक
Issuing Branch: Post Office Bank of India
पिन कोड / CODE No. 00158
Tel No.

मांगद्वारापत्र
DEMAND DRAFT

मांगो जानेपर REGISTRAR, NATIONAL GREEN TRIBUNAL

ON DEMAND PAY
Ten Thousand Only
रुपये RUPEES

101 000552444197
Name of Applicant

Key: NODKOO Sr. No: 180479
TAHASILDAR, PURI

भारतीय स्टेट बैंक
STATE BANK OF INDIA
पुणेवाडी शाखा / DRAWEE BRANCH: NEW DELHI MAIN BRANCH
पिन कोड / CODE No: 00681

इसका 3 महीने के लिए वैध
VALID FOR 3 MONTHS DATE

कंप्यूटर द्वारा मुद्रित होने पर ही वैध
WALD ONLY IF COMPUTER PRINTED

True copy attached

*Deputy Collector
Tahsil*

Deputy Collector,
Tahsil, Collectorate Puri

9	0	1	1	2	2	0	2	2	5
8	या फंडे अटोमैटिक पर								
7	OR ORDER								
6									
5									
4									
3									
2									
1									

Key: NODKOO
Sr. No: 180479

अदा करें ₹ 10000.00

AMOUNT BELOW 10001(015)

मूल्य प्राप्त / VALUE RECEIVED

Signature

पुणेवाडी शाखा
AUTHORIZED SIGNATORY

J. BASH

D9509

STATE BANK OF INDIA
पुणेवाडी शाखा / DRAWEE BRANCH: NEW DELHI MAIN BRANCH
पिन कोड / CODE No: 00681

0000020001: 00055211 16

20
X

X
3



DTDC Express Limited
Regd. Office No. 3, Victoria Road
Bengaluru - 560047

Consignor's Name: ABHISEK DASH
Consignor's Address: TAHASIL OFFICE, PURI-752001, PURI, ORISSA, 752001
GSTIN No:
Phone: 0000000000 Email: puri.aw@dtdc.com

Declared Value: Not Applicable
No Of Pieces: Not Applicable
Actual Weight: 70 Gms
Ewaybill Number:
Dim: Not Applicable
Charged weight: 500 Gms
Name: PURI - CO CO
Address: PURI MUNICIPALITIE MARKET, PURI, ORISSA, 752001
Phone: 07894245285

We declare that this consignment does not contain personal mail, cash, jewellery, contraband, illegal drugs, any prohibited items and commodities which can cause safety hazards while transporting

Sender's Signature & Seal
I have read and understood terms & conditions of carriage mentioned on website www dtdc in and I agree to the same

https://www.dtdc.in | customersupport@dtdc.com | +91-9606911811

THIS DOCUMENT IS NOT A TAX INVOICE. WEIGHT CAPTURED BY DTDC WILL BE USED FOR INVOICE GENERATION.

Dest: HATIARA

Type: DOCUMENT

Date: Mon Dec 01 2025

Origin: PURI - WC020

PRODUCT: PREMIUM

Customer Ref No:
Consignee's Name: THE REGISTRAR
Consignee's Address: NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, FINANCE CENTRE, 3RD FLOOR, BLOCK-III, NEW TOWN, KOLKATA, HATIARA, WEST BENGAL, 70015
GSTIN No:
Phone: 0000000000 Email: puri.nw@dtdc.com



AWB No: V4000564908

Owner

Carrier

Risk Surcharge

Amount collected (In Rs.): 315.00

Three copy attached
Deputy Collector,
Merial, Collectorate



OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR, PURI
JUDICIAL SECTION

E-mail ID- judicialpuri2023@gmail.com

Letter No. 4189/Judl dt- 02.12.2025

To

The Tahasildar, Puri.

Sub:- O.A No 149 of 2025/EZ filed by Sri Madan Mohan Rout -Vrs- State of Odisha & Others before the learned National Green Tribunal, Eastern Zone Bench, Kolkata.

Ref:- This office memo No 3937/Judl dt 29.10.2025

This Office Letter No 4189/Judl. Dt 17.11.2025

Sir,

In inviting a reference to the letters on the captioned subject, I am directed to say that the Hon'ble NGT, in its order dated 04.11.2025 in OA No. 149 of 2025/EZ, directed immediate action for restoration and rejuvenation of ponds/water bodies and issuance of notice to households near Landia Pokhari to prevent discharge of liquid or dumping of solid waste. You were instructed vide Letter No. 4189/Judl., dated 17.11.2025, to ensure compliance with the Tribunal's orders within two months and to ensure payment of Rs. 10,000/- within one month. No compliance has been submitted till date.

Hence, you are therefore requested to furnish the compliance report by 02.12.2025 at 6:30 PM for further necessary action.

This may be treated as MOST URGENT.

Yours faithfully,

P. Son
02/12/2025
Asst. Collector Judicial, Puri

True copy attested

Deputy Collector,
Judicial Collectorate Puri



ପଞ୍ଚାୟତ ସମିତି କାର୍ଯ୍ୟାଳୟ
ପୁରୀ ସଦର, ପୁରୀ

OFFICE OF THE PANCHAYAT SAMITI
PURI SADAR, PURI

ଘାଟର ଘାଟ ରୋଡ, ପୁରୀ
୭୫୨୦୦୨
Water Works Road, Puri
752002
ori-bpuri@nic.in
ori.bpuri@gmail.com

L. No. XIII-25/2025/ 8671 /GP Date. 04.12.2025

To

The Additional District Magistrate, Puri

Sub:- Regarding Compliance to the order dated 04/11/2025 of the Hon'ble NGT, Eastern Zone Bench, Kolkata in O.A No.149 of 2025/EZ filed by Shri Madan Mohan Rout -VRS-State of Odisha & Others.

Reference No.-491/ JUDL Dt:- 02/12/2025 of your Good Office.

Sir,

In inviting a kind reference to the subject cited above, I am to inform that for compliance of order Dt-04/11/2025 of the Hon'ble NGT, Eastern Zone Bench, Kolkata in OA No.- 149 of 2025/EZ filed by Shri Madan Mohan Rout -Vrs-State of Odisha & Others, the undersigned as already taken steps for payment of the penalty amount of Rs.10000/- (Rupees Ten Thousands Only) in personal capacity vide Demand Draft No- 916028 Dt- 04.12.2025 in favor of the Registrar, National Green Tribunal payable at New Delhi.

The Compliance Report along with the Original Demand Draft has been sent to the Register, National Green Tribunal, Eastern Zone Bench, Kolkata vide Speed Post of India Post on Dt- 04.12.2025 and the tracking no. of the post is E0822817844IN.

This is for favor of kind information & Necessary action

Encl:- 1. Copy of the letter sent to the Registrar NGT, Eastern Zone Bench, Kolkata
2. Copy of the Demand Draft No. 916028 Dt 04.12.2025
3. Copy of the Speed Post of India Post tracking receipt with no. E0822817844IN

Yours Sincerely,

Block Development Officer

.....
Three copy attached
Deputy Collector,
Municipal Collectorate Puri

Puri RMG LDU (75200) COMPLE
 SP-D ROB2281/8441N IVR:09/09.
 04-12-2025 16:49:25.36 (Actual
 TO: REGISTRAR NATIONAL GREEN
 KOLKATA SO, WEST BENGAL. (00157) IndiaNet
 From:DDO PURI SADAR-752002
 Cash-55.00 (Bank:47.00)
 POST ASSIST:4)
 TRACK www.indiapost.gov.in 1941 (800266986)

04-12-2025

To,
**THE REGISTRAR,
 NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH
 KOLKATA.**

SUB:- Submission of Demand Draft towards costs in compliance with order dated 04/11/2025 in OA no. 149/2025/EZ

Respected Sir,

I Shri Sambheet Satapathy, Aged about 36 years, son of Manabhanjan Satapathy, presently working as Block Development Officer, Puri Sadar Block, Puri, Odisha (Respondent No. 03) in original Application no.149/2025/EZ, Madan Mohan Rout vrs. State of Odisha and Others, most Respectfully Submit as follows:

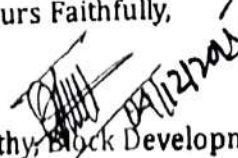
1. That I seek to place on record my compliance with the order Dt:-04/11/2025 passed by the Hon'ble NGT, Eastern Zone Bench, Kolkata in the above mentioned matter.

2. That in pursuant of this said order, I am depositing the cost imposed by Hon'ble Tribunal by way of a Demand Draft, bearing DD no: 916028 Dt:- 04.12.2025, Drawn in favor of "Registrar National Green Tribunal", Payable at New Delhi, as directed by the Concerned authorities.

3. That since I am presently posted in the state of odisha and considering the Geographical distanced and administrative constraints the said Demand Draft is being sent through Speed Post to ensure timely compliance with the directions of the Hon'ble Tribunal.

4. You are Requested to kindly accept the enclosed Demand Draft as due compliance with the order Dt 04.11.2025.

Yours Faithfully,


**Sambheet Satapathy, Block Development Officer
 Puri Sadar Block, Dist-Puri
 Block Development Officer
 Respondent No.03
 Puri Sadar, Puri**

Three copy attached


**Deputy Collector,
 District Collectorate Puri**

DCB BANK

DCB Bank Limited
PURI

वैश्विक
Date
0 4 1 2 2 0 2 5
D D M M Y Y Y Y

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE

OT
IT
OL
TL
OC
TC

On Demand Pay ***** REGISTRAR, NATIONAL GREEN TRIBUNAL

₹ Ten Thousand only

शुद्ध करी

₹ 10,000.00

FOR VALUE RECEIVED

NEW DELHI

Net Over ₹ 10,000.00

DD no. : 916028

Pur : BDO PURI SADAR

916028 0000720001

LB

Authorized Signatory

Please sign above

Authorized Signatory

Sunder Bahin Prasad
16.11

Pratik Kumar Singh

9
8
7
6
5
4
3
2
1

True copy attached

Deputy Collector,
Mirdal, Collectorate Pur



ପଞ୍ଚାୟତ ସମିତି କାର୍ଯ୍ୟାଳୟ
ପୁରୀ ସଦର, ପୁରୀ

OFFICE OF THE PANCHAYAT SAMITI
PURI SADAR, PURI

ଝାଟର ଝାଟ ରୋଡ, ପୁରୀ
୭୫୨୦୦୨
Water Works Road, Puri
752002
ori-bpuri@njc.in
ori.bpuri@gmail.com

L. No. XIII-25/2025/ ୧୫୬୭ /GP Date. ୦୭/୦୫/୨୦୨୬

To

The Additional District Magistrate, Puri

Sub:- Regarding Compliance to the order dated 04/11/2025 of the Hon'ble NGT, Eastern Zone Bench, Kolkata in O.A No.149 of 2025/EZ filed by Shri Madan Mohan Rout -VRS-State of Odisha & Others.

Reference No.- Letter No. 1018/Judl Dt. 26.03.2026 of ADM, Puri

This Office Letter No. 8671/GP Dt. 04.12.2025

491/ JUDL Dt:- 02/12/2025 of your Good Office.

Sir,

In inviting a kind reference to the subject cited above and in continuation of the letter quoted above I am to inform that following action has been taken for compliance of order Dt:-04/11/2025 of the Hon'ble NGT, Eastern Zone Bench, Kolkata in OA No.- 149 of 2025/EZ filed by Shri Madan Mohan Rout -Vrs-State of Odisha & Others:

1. As directed by the Hon'ble Tribunal, the undersigned has taken steps for payment of the cost imposed to the amount of Rs. 10,000/- (Ten Thousand Rupees only) in personal capacity vide Demand Draft No. 916028 Dt. 04.12.2025 in favour of the Registrar, National Green Tribunal. The original Demand Draft was mailed through India Post on 04.12.2025. The tracking number of the package containing the original Demand Draft is E0822817844IN.

Copy of the Demand Draft with No.916028, Copy of the Tracking receipt of the India Post package have been annexed herewith as **Annexure-A**.

2. The Office of the undersigned had taken prior steps for implementation of recommendation of the Joint committee as per order dated 26.08.2025 of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in connection with OA No. 149/2025/EZ filed by Madan Mohan Rout-vrs- State of Odisha & others and directions received by Letter No. 3936 dt. 29.10.2025 of the Office of Collector and District Magistrate Puri.

Tree copy
attached
Deputy Collector,
District Collector, Puri

(Handwritten signature)

3. Awareness meeting involving the general public & households living nearby Land Pokhari was conducted on 04.12.2025 in the Ramchandi community hall of the locality involving identified households, local residents, Local ward member (Ward No.6), Sarpanch and Panchayat Executive Officer of Gopinathpur Gram Panchayat to sensitize them regarding not to pollute Landia Pokhari by dumping waste into it. Further, in the said meeting the participants were sensitized to dispose off source segregated waste through battery operated Door to Door Waste Collection Vehicle operated by Gopinathpur Gram Panchayat.

Photograph of the awareness meeting is annexed herewith as **Annexure-B/4 series**.

4. The waterbody Landia Pokhari and its surrounding areas have been identified as Cleanliness Target Units (CTUs) for regular cleanliness drives out of funds available under Swachh Bharat Mission by Gopinathpur Gram Panchayat to ensure cleaning of waste dumped at site. Legacy waste at the site was cleaned on 04.12.2025 by Gopinathpur Gram Panchayat.

Photograph of the site before, during and after the cleanliness drive and as on Dt.08.04.2026 is annexed herewith as **Annexure-C/4 series**.

5. Door to Door Waste Collection Vehicle is being operated on a daily basis by Gopinathpur Gram Panchayat to collect source segregated wastes from households and establishments around the periphery of the waterbody Landia Pokhari.

Photograph of Door to Door Waste Collection is annexed herewith as **Annexure-D/4 series**.

6. Response in the capacity of OP No. 4 (BDO,Puri Sadar) has been submitted on Dt. 09.04.2026 with the counsel for the state for necessary filing before the next date of hearing.

A copy of the response affidavit is enclosed as **Annexure-E**.


This is for favor of kind information & Necessary action

Encl:-

As Above

Yours Sincerely,

Three copy attested
 Daboo
 15/04/26
 Deputy Collector,
 Municipal. Collectorate Puri


 Block Development Officer
 Block Development Officer
 Puri Sadar

Amexone +
(1/2)

DCB BANK

DCB Bank Limited

PURI

REGISTRAR - NATIONAL GREEN TRIBUNAL

On Demand Pay *****

₹ Ten Thousand only

₹ 10,000.00
FOR VALUE RECEIVED

WRITE
A/c No. NEW DELHI

DD no. : 916028

PUR : BDO PURI SADAR

1916028 0000720000

Not Over ₹ 10,000.00

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE
Date 04 12 2025
D M Y Y Y Y
को मा कोके अदिम पे O: Order
प्रस मुय के लिने

9
8
7
6
5
4
3
2
1

PC No
space
A/c Credit Signature

Time copy
Rajendra

Block Development Officer
Puri Sadar

Free copy attached
Deputy Collector
Amrital, Collect

EX-100-A
(8/2)

31/04/2002

PURI RMS 1.20 (752002) COUNCIL
SP-D E08/2817844IN IPR:69/982
04-12-20/25 16:49:25, 36 (AUTOM)
TO: REGISTRAR NATIONAL GREEN
HALLIARE SO, WFST BENGAL. 700151
FROM: BDO PURI SADAR-752002
CASH-55.00 (BASE:47.00)

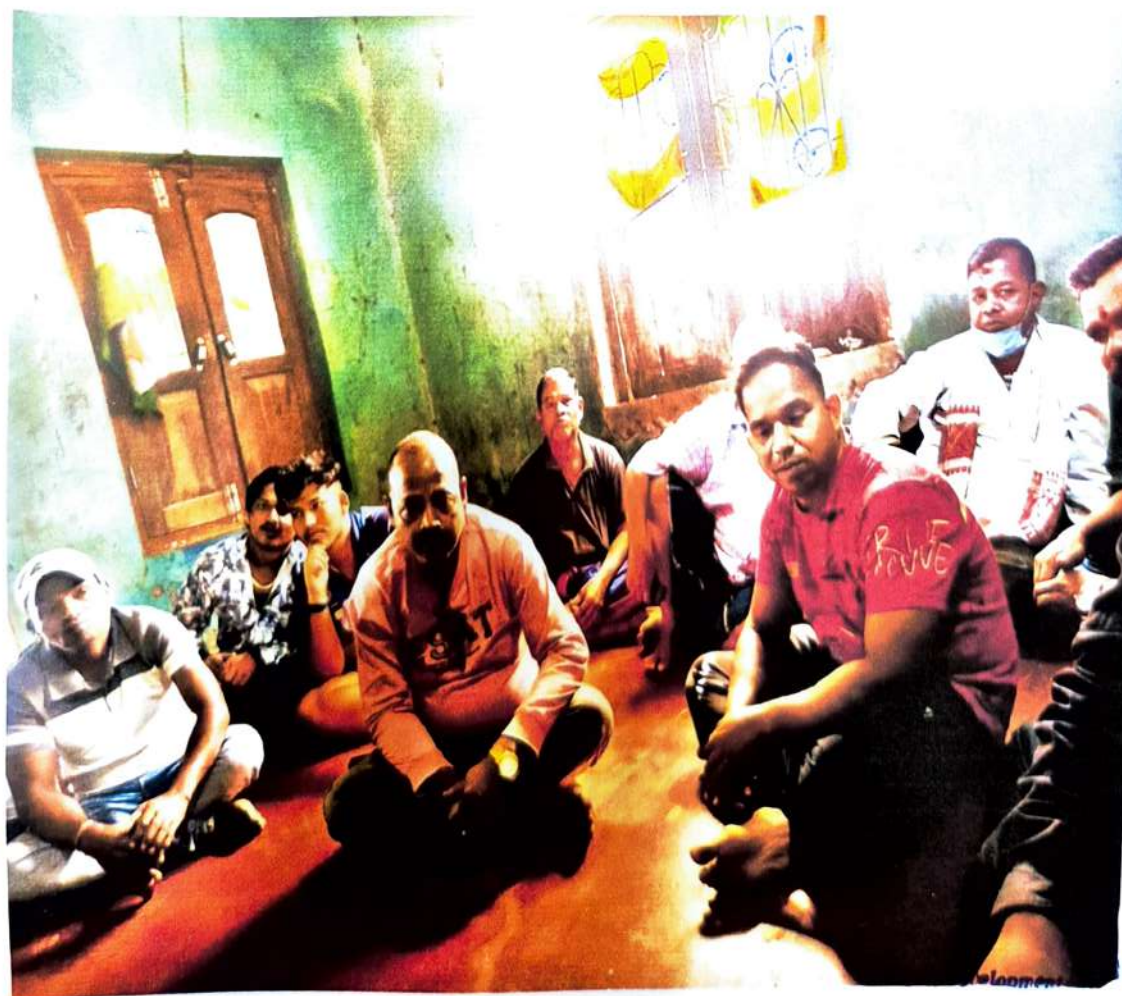
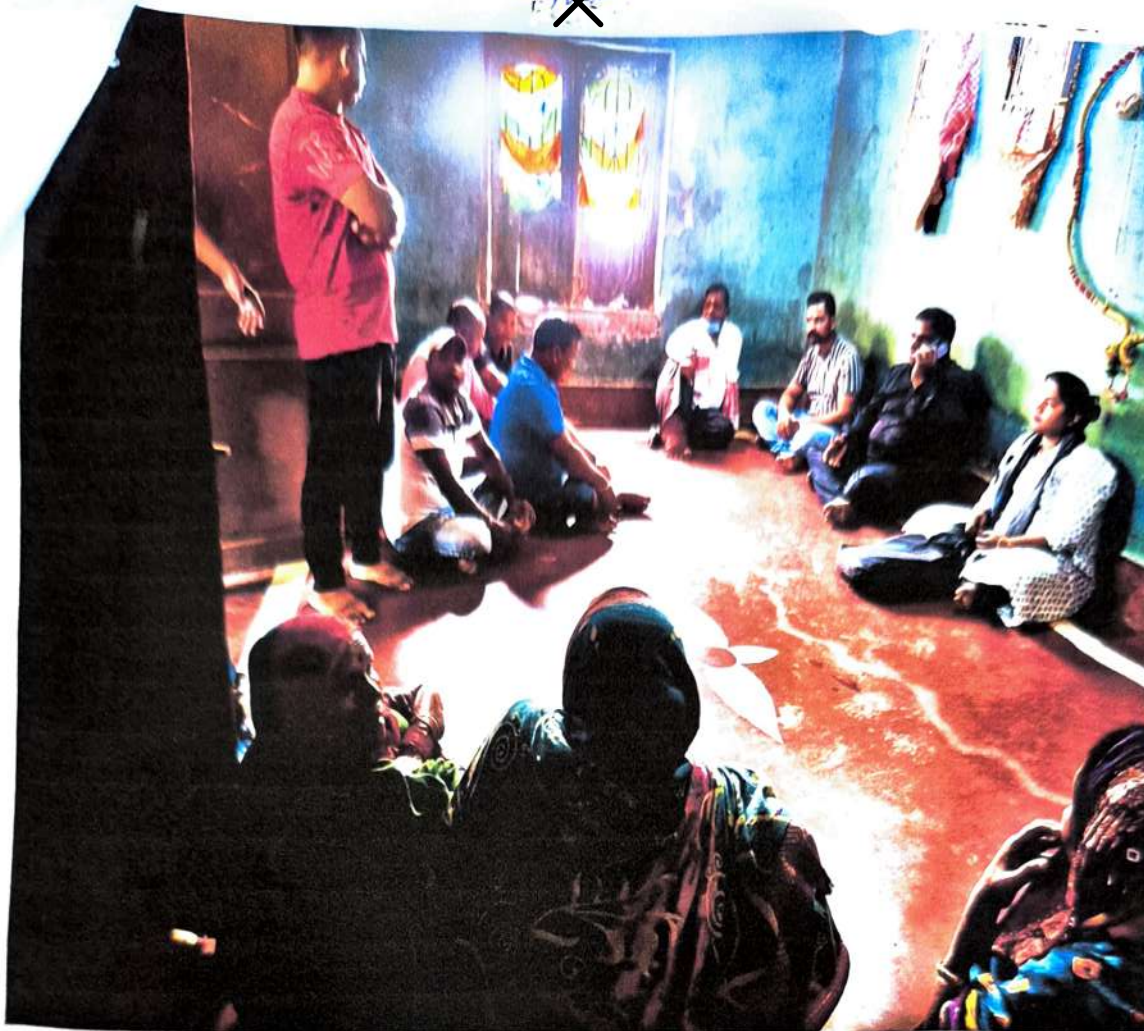
10/05/2002

11/05/2002
True copy attached

[Signature]

True copy attached
[Signature]
Block Development Officer
Puri Sadar

Deputy Collector
Animal, Chhattisgarh
Puri



True Copy Attested

[Handwritten Signature]
15/09/2016

Deputy Collector,
Judicial, Collectorate Pur

Before



True Copy Attached

[Signature]
 Deputy Collecto.,
 Official. Collectorate Dist.

~~128~~

During



True Copy Attached

Chalo
TS/20/26

Deputy Collector,
Judicial Collectorate P...



After

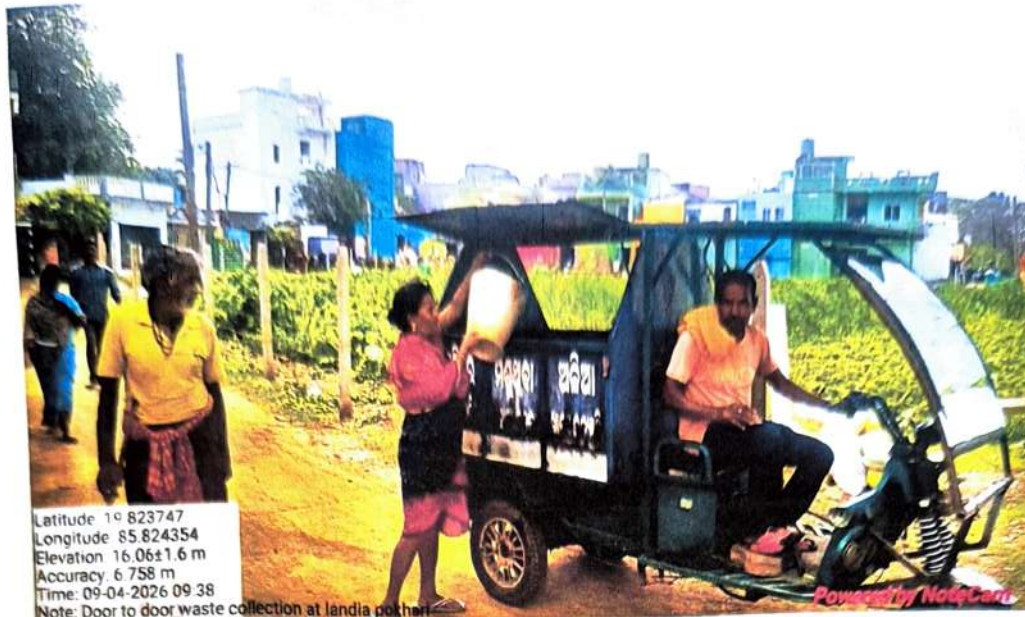


True Copy Attested

As on 08.04.2026

S. Saha
 15/04/26

Deputy Collecto.,
 Judicial, Collectorate Pur



Latitude: 19.823747
 Longitude: 85.824354
 Elevation: 16.06±1.6 m
 Accuracy: 6.758 m
 Time: 09-04-2026 09:38
 Note: Door to door waste collection at landia pokhari

Powered by NoteCam



Latitude: 19.82395
 Longitude: 85.824201
 Elevation: 16.06±2.28 m
 Accuracy: 19.85 m
 Time: 09-04-2026 09:41
 Note: Door to door waste collection at landia pokhari

Powered by NoteCam



Latitude: 19.823536
 Longitude: 85.824327
 Elevation: 16.46±4.72 m
 Accuracy: 72.9 m
 Time: 12-06-2025 08:31
 Note: door to door waste collection

Black D...
Pur

Powered by NoteCam

True Copy Attached

[Handwritten Signature]

Deputy Collecto.,
 Judicial, Collectorate Pur